

75
आज़ादी का
अमृत महोत्सव



Pratidhwani

OUTREACH RESONATING IN DEVELOPMENT



**North Block
Seat of Central Board of
Direct Taxes**







MESSAGE

I am happy to learn that the income Tax Department is celebrating Azadi ka Amrit Mahotsav to mark 75 years of India's Independence by releasing an e-book titled 'Pratidhwani'. It is a creative exercise in studying the evolution of the Department's communication with the taxpayers.

The Income Tax Department is one of the oldest organizations in the country, entrusted with tax administration. The Department has, in the recent past, transformed into a modern, efficient and effective organization. From empowering taxpayers through initiatives like 'Honoring the Honest' to providing transparent, efficient and accountable services through the Faceless Schemes, the Income Tax Department has implemented several major reform measures in its processes and systems in the recent past. This has marked a paradigm shift. These reforms have played a crucial role in improving ease of tax compliance and ease of doing business.

Inspired by the Hon'ble Prime Minister's call to celebrate Azadi ka Amrit Mahotsav through ideas and ideals that have shaped India, the income Tax Department has planned several activities commemorating the event. 'Pratidhwani' is an e-coffee table book that presents a story of the Department's evolution in an innovative and creative manner. Through the advertisements of the Income Tax Department over the last two decades, this e-book will narrate the story of how the Department and the country have grown in-step with each other.

I congratulate the officers and staff of the income Tax Department for bringing out 'Pratidhwani'. I am sure that the book will inspire the Department to explore new and innovative approaches to reach out to taxpayers I wish them all the very best in their future endeavors.

Smt. Nirmala Sitharaman

Hon'ble Minister of Finance and Corporate Affairs, Govt. of India





MESSAGE

It gives me immense pleasure to know that the Income Tax Department is releasing an e-book, 'Pratidhwani' to mark the celebrations of Azadi ka Amrit Mahotsav.

Pratidhwani is an e-book documenting the journey of the Income Tax Department and the country through the eyes of its advertisements. It is an innovative approach of highlighting the evolution of the Department's communication towards the taxpayers. The Income Tax Department plays a pivotal role in revenue mobilization for the country. The Department has eased various tax processes with the help of technology benefitting a large section of the taxpayers.

I congratulate all the officers and staff of the Department on this occasion and wish them all the success in their future endeavours.

Shri Pankaj Chaudhary

Hon'ble Minister of State for Finance, Govt. of India





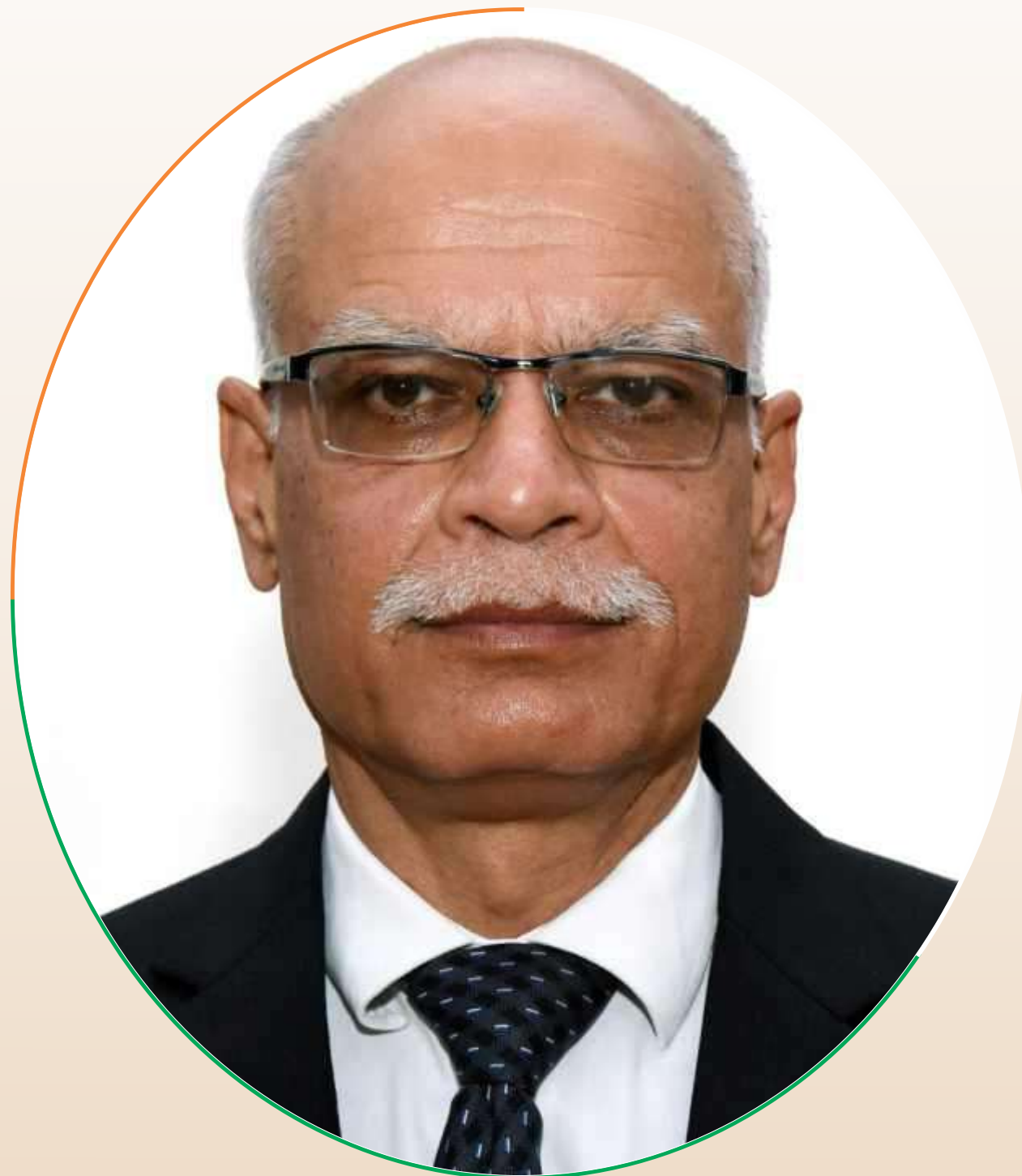
MESSAGE

I am delighted to know that the Income Tax Department is releasing an e-book titled 'Pratidhwani' under the celebrations of Azadi Ka Amrit Mahotsav.

In the recent years, a number of legislative and administrative reforms have been undertaken in the Income Tax Department. As a result, the Department has become more efficient, taxpayer friendly and technologically driven. It has simplified the tax compliance processes for the taxpayers. Pratidhwani showcases the Department's communication and outreach strategy over the last two decades. This e-book is an impressive collection of advertisements of the Department which weaves a story of Department's contribution to the nation's development.

I congratulate the Income Tax Department for the remarkable work they are doing. My best wishes for their continued success.

Dr. Bhagwat Kishanrao Karad
Hon'ble Minister of State for Finance, Govt. of India





MESSAGE

I am glad to know that the Income Tax Department has come up with an e-book titled 'Pratidhwani' to celebrate 75 years of Independence on the significant occasion of celebration of Azadi Ka Amrit Mahotsav.

The Income Tax Department has advanced into an organisation that our country should be proud of. Over the years, the Department has been at the forefront of reforms and has evolved itself from being a revenue gatherer and law enforcement agency to also being a facilitator of services to the Tax Payers.

I congratulate the Income Tax Department and urge them to rise to the challenges and become a driving force in the nation's progress. My best wishes to the entire team behind this e-book which shall be a nostalgic reference for many years to come.

Shri Tarun Bajaj
Revenue Secretary





MESSAGE

Advertisements, sent to taxpayers across the country, are succinct and interesting pieces of well-presented information. Over a period of time such advertisements subtly echo the policy developments, scripting the evolution of the nation and the Department itself.

The e-book is a unique effort, which assembles the advertisements issued by the department over the last two decades, capturing the most important initiatives of those times.

Initiatives like the Faceless Regime and adoption of the various technological advancements over the last two decades have made the departmental functioning more transparent, objective and taxpayer-friendly. Not only do the advertisements resonate these developments but also convey that the Department collects revenue and reaches out to taxpayers as well.

I congratulate all those whose effort and research has given shape to this remarkable e-book "Pratidhwani" which will be a souvenir for the celebrations of Azadi ka Amrit Mahotsav.

Smt. Sangeeta Singh
Chairperson, CBDT





MESSAGE

Over the decades, the income tax department has constantly transformed itself along with the changing times and embraced new ideas to deliver citizen-centric service to the nation and its taxpayers. Ideas have always been powerful instruments of communication and action, and effective outreach which disseminate such ideas hold immense importance.

An earnest effort has been made by the team at Pr. DGIT (Administration and TPS) under the leadership of the Chairperson and Members of Central Board of Direct Taxes, to bring to you a glimpse of the transformation of the income tax department in the last two decades through the ideas of the department in the form of its outreach and communication.

This e-book shall serve as a historical reference of the evolution of the income tax department as seen through the lens of the advertisements released by the department and provide for delightful reading.

Therefore, the team at Pr. DGIT (Administration and TPS) takes immense satisfaction in presenting this unique narrative. I wish our Aaykar Pariwar, and all our officers and staff more glory and continued success.

Smt. Archana Chowdhary
Pr. DGIT (Admn & TPS)

Prologue







“

"When society was waylaid in chaos, people made Manu, the son of Divasvat, their king; and they assigned to the king one-sixth part of the grains grown by them and one-tenth of their money. The king then used these to safeguard the welfare of his subjects. Those who do not pay taxes take on themselves the sins of kings, while kings who do not look after the welfare of the people take on themselves the sins of their subjects".

”

Kautilya, 4th Century B.C.



About 2500 years ago, Kautilya penned these lines in the Arthashastra. They emphasize the symbiotic relationship between the collector and the payer of taxes. While exquisitely linking the origin of taxes to human civilization, Kautilya conveyed a metaphorical yet manifest statement about the necessity to pay taxes.

While most aspects of human life have transformed over time, two and a half millennia have not changed the importance that the tax administrations place on conveying to their citizens the importance of paying taxes. Communication to taxpayers and prospective tax payers, as an aspect of tax administration, has been crucial to governments across the world.

Taxpayer outreach has always been an area of focus for the Indian tax administration. Communicating good financial habits and the importance of tax compliance to a large and diverse base of taxpayers and prospective taxpayers has been a constant endeavour.

Such communication can be traced back to the notices of Income-tax Act, 1922 which were issued by affixture in various important government buildings like post offices, courts of district judges, offices of district collectors etc.

The core idea of reaching out to taxpayers has always been a constant effort of the Income Tax Department. After Independence in 1947, The Tax Enquiry Committee in 1953-54 recommended steps to improve outreach and public relations, signifying its importance.

It may be Tax,
but it's no more Taxing.



R. 18-18A]

Indian Income-tax
(Income-tax Rules)

18. The manner of publication under sub-section (1) of section 22 other than publication in the press shall be as follows :—

[Sec. 22 (1)] On or before the 1st May in each year, a notice in the form set out in Rule 18-A, or as near thereto as may be, requiring every person whose income exceeds the maximum amount which is not chargeable to income-tax, to furnish a return of his total income and total world income during the previous year in the prescribed form and verified in the prescribed manner shall be affixed to the notice-board of the Income-tax Officer's office and (with the consent of the State Government where such consent is necessary and has been obtained) of as many of the following offices or Courts situated within the Income-tax Officer's jurisdiction as may be practicable :—

1. All Head Post Offices and Sub-Post Offices.
2. Courts of the District Judges, Subordinate Judges, Civil Judges and District Munsifs.
3. Offices of the District Collectors, Deputy Commissioners, Divisional and Sub-Divisional Officers, Tahsildars, Mamlatdars and Mukhtarkars.

[Sec. 22 (1)] 18A. The notice referred to in rule 18 shall be in the following form:—

NOTICE
INCOME-TAX

Return of Total Income and of Total World Income of the previous year or assessment in the year commencing on the 1st April, 19 .

In pursuance of sub-section (1) of Section 22 of the Indian Income tax Act, 1922 (XI of 1922), notice is hereby given to EVERY PERSON whose total income during the previous year exceeded the maximum amount not chargeable to income-tax to furnish within sixty-five days from the date of publication of this notice a return in the prescribed form and verified in the prescribed manner setting forth (along with such other particulars as are required by the said form) his total income and total world income during that year.

**NOTICES ISSUED
UNDER SECTION
22(1) OF THE
INDIAN INCOME
TAX ACT, 1922
WERE AFFIXED AT
HEAD POST
OFFICES, COURTS,
AND OFFICES OF
DISTRICT
COLLECTORS, TO
COMMUNICATE
WITH TAXPAYERS.**



Therefore, in 1961 the new Income-tax Act was legislated and the Directorate of Inspection (Research, Statistics & Publications) was set up. The Publications Division, as a part of this Directorate was a concrete step towards improving outreach.

In 1975, the Wanchoo Committee recommended that the Directorate of Inspection be split into two, one to deal with Research and Statistics and the other to deal with Printing and Public Relations. The concept of publicity and outreach was given its due place.

This recommendation crystallized in 1979, when the Directorate of Publication and Public Relations was created. The need for effective outreach and communication was further formalized and gained impetus.

In 1981, the Directorate of Publication and Public Relations became a part of CBDT. The 80's and 90's saw multi-media and publicity in various forms being used by the Department to increase its outreach.

While the history of the Income Tax Department in terms of its outreach was evolving, the nation was growing and developing too. The population grew from 360 million, 75 years ago, to 1380 million as it stands today and the growth of direct tax collections, which facilitate government spending, has risen to Rs. 14.09 lakh crore.



For the Income Tax Department, this signified a multi-faceted approach to match the times and meet the aspirations of the nation. In addition to manning the Department with improved skill sets, the other tangibles included adoption of new technology, streamlining of processes, and building new efficiencies.

One intangible, which immensely facilitates the process of growth, is trust-building and communication with taxpayers.

As the ensuing pages unfold, the advertisements released in the last two decades by the Income Tax Department showcase the story of the growth of the nation and the Department, through dialogues with the taxpayers.

This concept has been curated through 4 periods between the year 2000 and 2022, whereby each period reflects a key theme which emphasizes the idea of outreach, resonating in development.



“

The periods include:

- *Reaching Out to Taxpayers (2000-2005)*
- *Technology and Simplification (2006-2010)*
- *Widening of the Tax Base (2011-2016)*
- *Re-Imagining the Income Tax Department (2017-2022)*

”

01

**PERIOD OF
REACHING
OUT TO
TAXPAYERS
(2000-2005)**



1-42

02

**PERIOD OF
TECHNOLOGY AND
SIMPLIFICATION
(2006 - 2010)**



43-78

03

**PERIOD OF
WIDENING
OF THE
TAX BASE
(2011 – 2016)**



79-132

04

**PERIOD OF
RE-IMAGINING
THE INCOME TAX
DEPARTMENT
(2017 – 2022)**



133-197

**PERIOD OF
REACHING
OUT TO
TAXPAYERS
(2000-2005)**



अस्पताल
HOSPITAL

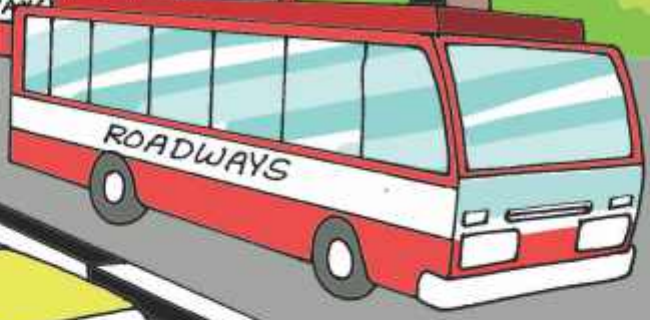
MEDICINE
MEDICINE



सरकारी
विद्यालय

परिवहन निगम बस अड्डा

ROADWAYS



File your TDS Returns online

FASTAX

Income tax procedures, now completely simplified

It may be Tax, but it's no more Taxing.

Income tax procedures, now completely simplified

Your tax is an investment in your future. Invest with the safety of DIT

Your heart bled over Kargil. Now prove it wasn't just lip sympathy!

Your tax is an investment in your future. Invest with the safety of DIT

I never realised I have the power to change my India. All I did was pay my taxes. Which has helped to pave new highways and construct new roads. The ground of what I've done, the ground of my changed India. DON'T YOU TOO WANT TO CHANGE YOUR INDIA?

The last date for filing of income tax returns for companies & persons reporting assets of accounts is November 30

Heads You Win Tails You Lose

INTRODUCTION

If you do lose, you don't have to pay 12 percent interest per annum for

Department of Income Tax

I've paid my taxes. I have changed my India!

Corporate Houses! Now file your TDS return...

...the electronic way

Last date for filing electronic TDS returns for financial year 2002-03 has been extended to 31-03-2004

Return can be prepared on your data structure available at www.e-filingindia.gov.in or at ftp://efile.ned.com

Returns can be filed at any of the TDS declaration centers (addresses of TDS declaration centers are available at www.e-filingindia.gov.in or at ftp://efile.ned.com)

Your tax is an investment in your future. Invested in public interest by DIT Department of Income Tax

Indian Income-tax (Income-tax Rules)

18. The manner of publication under sub-section (1) of section 22 other than publication in the press shall be as follows:—
- On or before the 31st May in each year, a notice in the form set out in Rule 18-A, or as near thereto as may be, requiring every person whose income exceeds the maximum amount which is not chargeable to income-tax, to furnish a return of his total income and total world income during the previous year in the prescribed form and verified in the prescribed manner shall be affixed to the notice-board of the Income-tax Officer's office and (with the consent of the State Government where such consent is necessary and has been obtained) of as many of the following offices or Courts situated within the Income-tax Officer's jurisdiction as may be practicable:—
- All Head Post Offices and Sub-Post Offices.
 - Courts of the District Judges, Subordinate Judges, Civil Judges and District Munsifs.
 - Offices of the District Collectors, Deputy Commissioners, Divisional and Sub-Divisional Officers, Tahsildars, Mamlatdars and Mukhtarkars.

NOTICE INCOME-TAX

Return of Total Income and of Total World Income of the previous year or assessment in the year commencing on the 1st April, 19

In pursuance of sub-section (1) of Section 22 of the Indian Income tax Act, 1922 (XI of 1922), notice is hereby given to EVERY PERSON whose total income during the previous year exceeded the maximum amount

Play a responsible things as a tax paying citizen



Contribute to the nation's score card!

Be sure to fulfil your tax obligations in the month of March. Pay your Income Tax before the batsman catches up with you.



We know all about

Tax laws enable the Department to



The Department had a clear mandate of increasing tax revenues. This could be only possible by increasing the tax base. And this in-turn depended on the message of importance of paying taxes being conveyed in a manner which appealed to the people. It was through communication and outreach that these goals would be fulfilled.

The advertisements released by the Income Tax Department during this period echoed this idea. An effort was made to showcase how taxpayers form a crucial building block of the nation building process.

The use of innovative approaches in reaching out to taxpayers was noteworthy in this period. This period highlights the different chords that the Department endeavoured to strike with the taxpayer through delicately laid out themes, clearly worded text and messaging.

The theme of advertisements that were published by the Directorate of Income Tax (PR,P&P) in this period closely reflected the spirit of the reform measures undertaken by the Department.



It may be Tax,
but it's no more Taxing.

Your heart bled over Kargil.

Now prove it wasn't just lip sympathy!

KEY REFORMS

WITHIN THE

DEPARTMENT

(2000-2005)

**Corporate Houses !
Now file your TDS return...**

...the electronic way

Last date for filing electronic TDS returns for financial year 2000-01 has been extended to 31-03-2004.

Filing of a TDS return is compulsory for corporate deductors. Other deductors can also avail this facility.

Returns can be prepared on your data structure available at www.incometaxindia.gov.in or at ftp.irs.irs.gov.

Returns can be filed at any of the TDS facilitation centers (addresses of TDS facilitation centers are available at www.incometaxindia.gov.in or at ftp.irs.irs.gov).

Your tax is an investment in your future.

Issued in public interest by **DOT** Department of Income Tax

18. The manner of publication under sub-section (1) of section 22 other than publication in the press shall be as follows :-

[Sec. 22 (1)] On or before the 31st May in each year, a notice in the form set out in Rule 18-A, or as near thereto as may be, requiring every person whose income exceeds the maximum amount which is not chargeable to income-tax, to furnish a return of his total income and total world income during the previous year in the prescribed form and verified in the prescribed manner shall be affixed to the notice-board of the Income-tax Officer's office and (with the consent of the State Government where such consent is necessary and has been obtained) of as many of the following offices or Courts situated within the Income-tax Officer's jurisdiction as may be practicable :-

1. All Head Post Offices and Sub-Post Offices.
2. Courts of the District Judges, Subordinate Judges, Civil Judges and District Munsifs.
3. Offices of the District Collectors, Deputy Commissioners, Divisional and Sub-Divisional Officers, Tahsildars, Mamlatdars and Mukhtars.

[Sec. 22 (1)] 18A. The notice referred to in 'rule 18 shall be in the following form:-

NOTICE
INCOME-TAX

Return of Total Income and of Total World Income of the previous year or assessment in the year commencing on the 1st April, 19 ..

In pursuance of sub-section (1) of Section 22 of the Indian Income tax Act, 1922 (XI of 1922), notice is hereby given to EVERY PERSON whose total income during the previous year exceeded the maximum amount

Do a responsible thing as a tax paying citizen

Contribute to the nation's score card !

Be sure to fulfil your tax obligations in the month of March

Pay your income tax by the 15th March. Pay your Advance Tax by the 15th March. There is still time to file your return by 31st March. Quote your bank account details while filing your return.

Catch up with your taxes before the batsman catches up with you

We know all about

Tax laws enable the Department to

In order to improve the efficiency and effectiveness of the tax administration, the Department went through a restructuring in the year 2000-01 resulting in reducing the stagnation at all levels and large numbers of personnel being promoted in various grades. This ultimately boosted the morale of the officers and staff in the Department and was reflected in the improved performance and wider reach of the Department.

Technology became the driving force and in 2002, computerized processing of returns all over the country became a reality. This was a marquee moment in the quest of reaching out to more and more taxpayers. The National Website of the Income Tax Department (www.incometaxindia.gov.in) launched during this period, became a vital interface between the Department and taxpayers. The Department's website won the Silver Medal in the category of 'Government Websites' under the National e-Governance Awards in 2003.

In its pursuit of increasing internal efficiency and reaching out to maximum taxpayers, the number of forms used for purposes of tax deduction and tax collection at source were also reduced from 42 to 22. By 2004, a faster crediting of refunds directly to the bank account of the taxpayer was introduced through electronic clearance system.

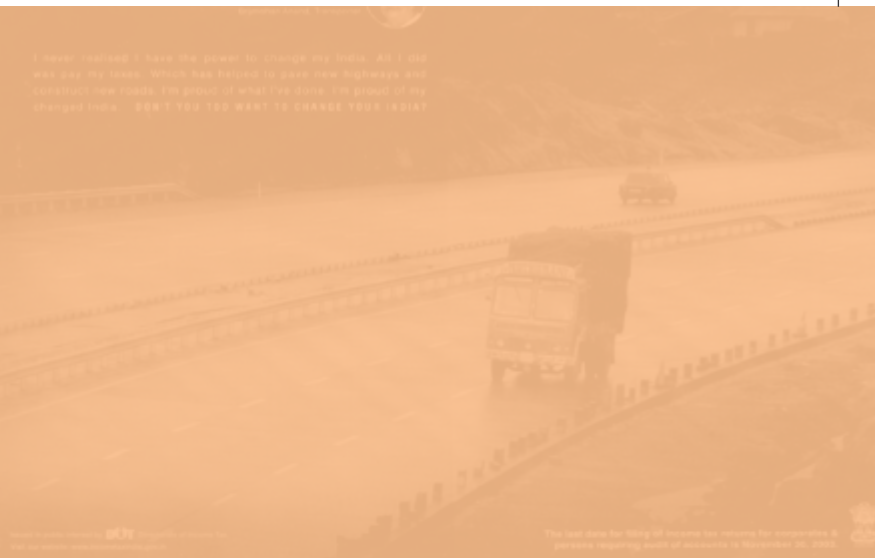
During this period, to promote infrastructural investment, a ten-year tax holiday was brought in for promoting the core sectors namely roads, highways, water-ways, water supply, irrigation, sanitation and solid waste management systems.

In case of airports, ports, inland ports, industrial parks, generation and distribution of power, again a tax holiday of ten years was proposed. Further, a 5-year tax holiday and 30% deduction for next five years for the telecommunication sector was retrospectively reintroduced. These concessions were also extended to Internet service providers and broadband networks.

File your TDS Returns online



It may be Tax, but it's no more Taxing.



Income tax procedures, now completely simplified

You tax is an investment in your future



Your heart bled over Kargil.

Now prove it wasn't just lip-synching!

MAJOR

ACHIEVEMENTS

DURING THIS

PERIOD

(2000-2005)

Heads

You Win

You Win

You Win

You Win

You Win

You Win

You Win

You Win

You Win

You Win

You Win

You Win

You Win

You Win

You Win

You Win

You Win

You Win

You Win

You Win

You Win

You Win



Department of Income Tax

I've paid my taxes I have changed my India!

R. 18-18A)

Indian Income-tax (Income-tax Rules)

18. The manner of publication under sub-section (1) of section 23 of the Indian Income-tax Act, 1922 (XXI of 1922), notice is hereby given to EVERY PERSON whose total income during the previous year exceeded the maximum amount...

18A. The notice referred to in 'rule 18 shall be in the following form:—

NOTICE INCOME-TAX

Return of Total Income and of Total World Income of the previous year or assessment in the year commencing on the 1st April, 19...

In pursuance of sub-section (1) of Section 23 of the Indian Income tax Act, 1922 (XXI of 1922), notice is hereby given to EVERY PERSON whose total income during the previous year exceeded the maximum amount...

Corporate Houses ! Now file your TDS return...



...the electronic way

Last date for filing electronic TDS returns for financial year 2004-05 has been extended to 31-03-2005

Filing of a TDS return is compulsory for corporate deductors. Other deductors can also avail this facility.

Returns can be prepared on your data structure available at www.indiaonline.gov.in or at <http://tds.india.gov.in>

Returns can be filed at any of the TDS facilitation centres (addresses of TDS facilitation centres are available at www.indiaonline.gov.in or at <http://tds.india.gov.in>)

Your tax is an investment in your future

Issued in public interest by **DOT** Department of Income Tax

Play a responsible things as a tax paying citizen



Contribute to the nation's score card !

Be sure to fulfil your tax obligations in the month of March

Pay your Income Tax by 15th March, Pay your Advance Tax by 15th March, There is still time to file your return by 31st March, Catch up with your taxes before the batsman catches up with you



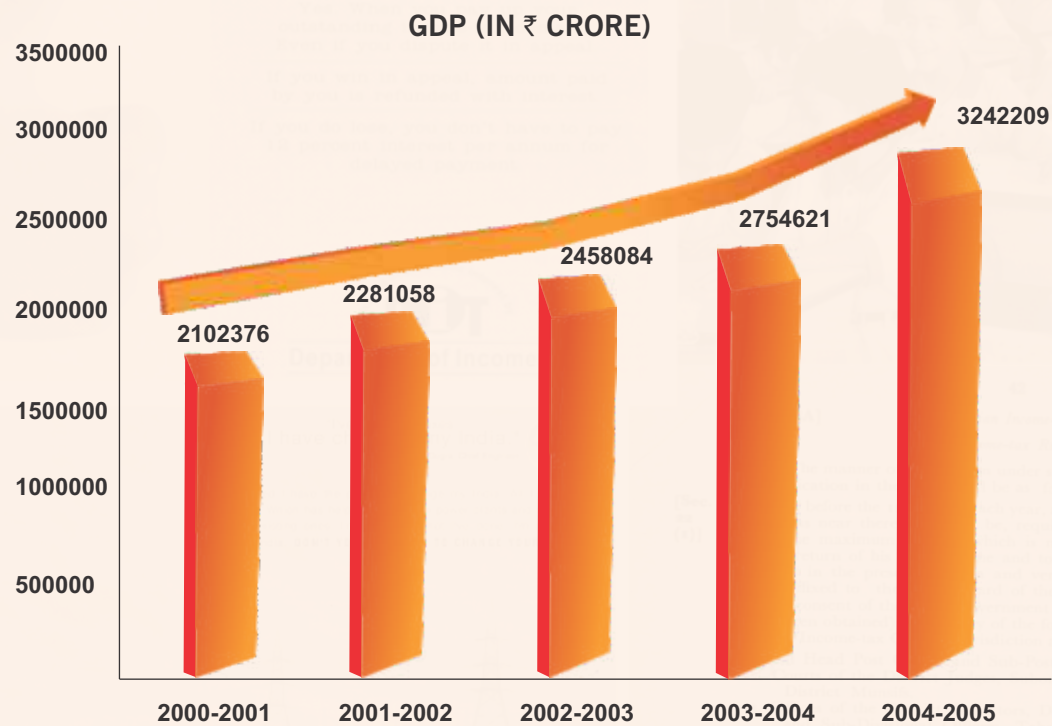
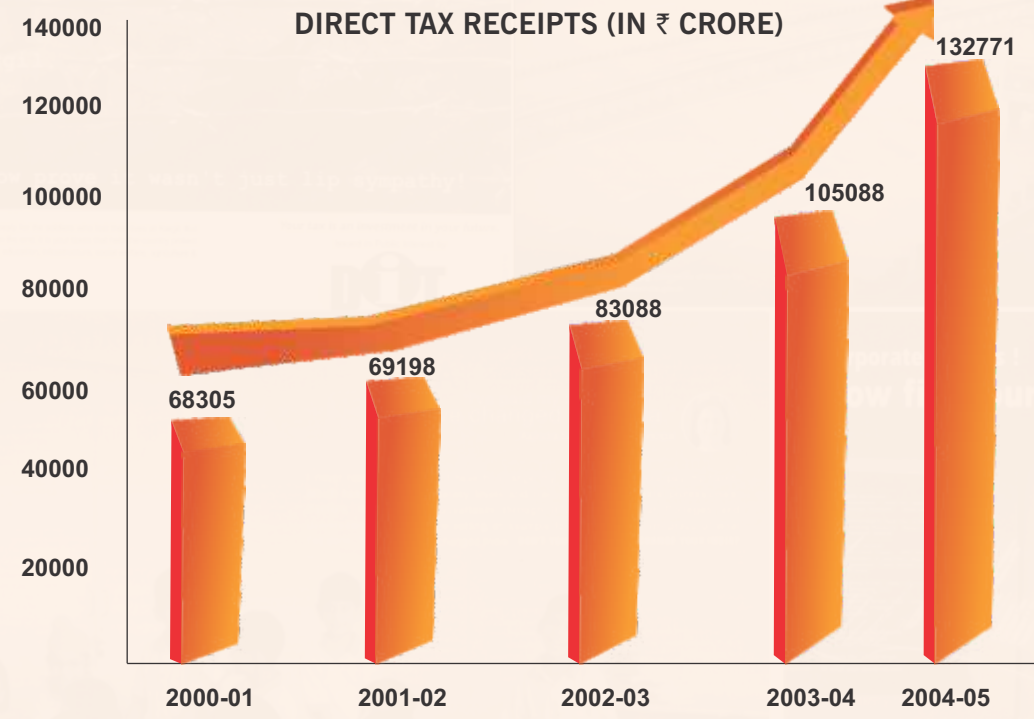
We know all about

Tax laws enable the Department to

provide information on tax returns and payments



The period from 2000-2005 was pivotal in the history of the Income Tax Department. Direct Tax Receipts increased from ₹ 68,305 crores to ₹ 1,32,771 crores between 2000-2005



The direct tax to GDP ratio also increased steadily from 3.03% to 4.1% in this period. The efforts of the Department in reform and outreach had shown results.

'Source: Time series data by CBDT and Receipt Budget

PRATIDHWANI (2000-2005)



अस्पताल
HOSPITAL



सरकारी
विद्यालय



परिवहन निगम बस अड्डा



"I've paid my taxes.
I have changed my India."

Brijmohan Anand, Transporter



I never realised I have the power to change my India. All I did was pay my taxes. Which has helped to pave new highways and construct new roads. I'm proud of what I've done. I'm proud of my changed India. **DON'T YOU TOO WANT TO CHANGE YOUR INDIA?**

Issued in public interest by **DDT** Directorate of Income Tax.
Visit our website: www.incometaxindia.gov.in

The last date for filing of income tax returns for corporates & persons requiring audit of accounts is **November 30, 2003.**



In pursuance of sub-section (1) of Section 23 of the Indian Income tax Act, 1922 (XI of 1922), notice is hereby given to EVERY PERSON whose total income during the previous year exceeded the maximum amount

The date of the year returns for the year ending on 31st March, 2003 is 30th November, 2003. Catch up with your taxes before the taxman catches up with you.

Tax laws enable the Department to



*I've paid my taxes,
I have changed
my India*



2003



I never realized I have the power to change my India



2003



"I've paid my taxes.
I have changed my India."

Sambhu Dogra, Chief Engineer



I never realised I have the power to change my India. All I did was pay my taxes. Which has helped set up new power plants and raise the capacity of existing ones. I'm proud of what I've done. I'm proud of my changed India. **DON'T YOU TOO WANT TO CHANGE YOUR INDIA?**



Issued in public interest by **DIT** Directorate of Income Tax.
Visit our website: www.incometaxindia.gov.in

The last date for filing of Income Tax Returns for corporates & persons requiring audit of accounts is November 30, 2003.
File your Income Tax Return under 16 Scheme in Form 2C before October 31, 2003.





I've paid my taxes I have changed my India



Rajniya Sandhu, School Principal

I have realized the power I have to change my India. All I did was pay my taxes. Which has helped create literacy levels and train engineers, software professionals, doctors, managers, entrepreneurs through IITs, IIMs, Medical Colleges and Universities. In fact, I have a shining list of awards for doing better. It's proof of what I've done. It's proof of my changed India. **DON'T YOU TOO WANT TO CHANGE YOUR INDIA?**



The last date for filing of income tax returns for corporates & persons requiring audit of accounts is November 30, 2003.

In pursuance of sub-section (1) of Section 139 of the Indian Income Tax Act, 1961 (23 of 1961), notice is hereby given to EVERY PERSON whose total income during the previous year exceeded the maximum amount

of tax payable by him, to file his return of income on or before 30th November 2003. Catch up with your taxes before the taxmen catch up with you.

Tax laws enable the Department to



It may be Tax,
but it's no more tax



Your heart bled over Kargil.

Now prove it wasn't just lip sympathy!

I'm proud of what
I've done



2003

Corporate Houses!
Now file your TDS return...

...the electronic way

18. The Finance Bill, 2003, contains sub-sections (1) and (2) of section 23 of the Income-tax Act, 1961, which are as follows:—

[Sec. 23 (1)]

(1) The return of total income of every person whose total income exceeds the maximum amount chargeable to tax, shall be filed to the prescribed Officer, in the prescribed form, in the prescribed manner and within the time specified in this behalf, in any of the following offices or Courts situated within the Income-tax Officer's jurisdiction as may be practicable:—

1. All Head Post Offices and Sub-Post Offices.
2. Courts of the District Judges, Subordinate Judges, Civil Judges and District Munsifs.
3. Offices of the District Collectors, Deputy Commissioners, Divisional and Sub-Divisional Officers, Tahsildars, Mamlatdars and Mukhtars.

[Sec. 23 (2)]

18A. The notice referred to in 'rule 18 shall be in the following form:—

NOTICE
INCOME-TAX

Return of Total Income and of Total World Income of the previous year or assessment in the year commencing on the 1st April, 19...

In pursuance of sub-section (1) of Section 23 of the Indian Income tax Act, 1961 (XI of 1961), notice is hereby given to EVERY PERSON whose total income during the previous year exceeded the maximum amount

Contribute to the nation's score card!

Pay your income tax before the batsman catches up with you

We know all about

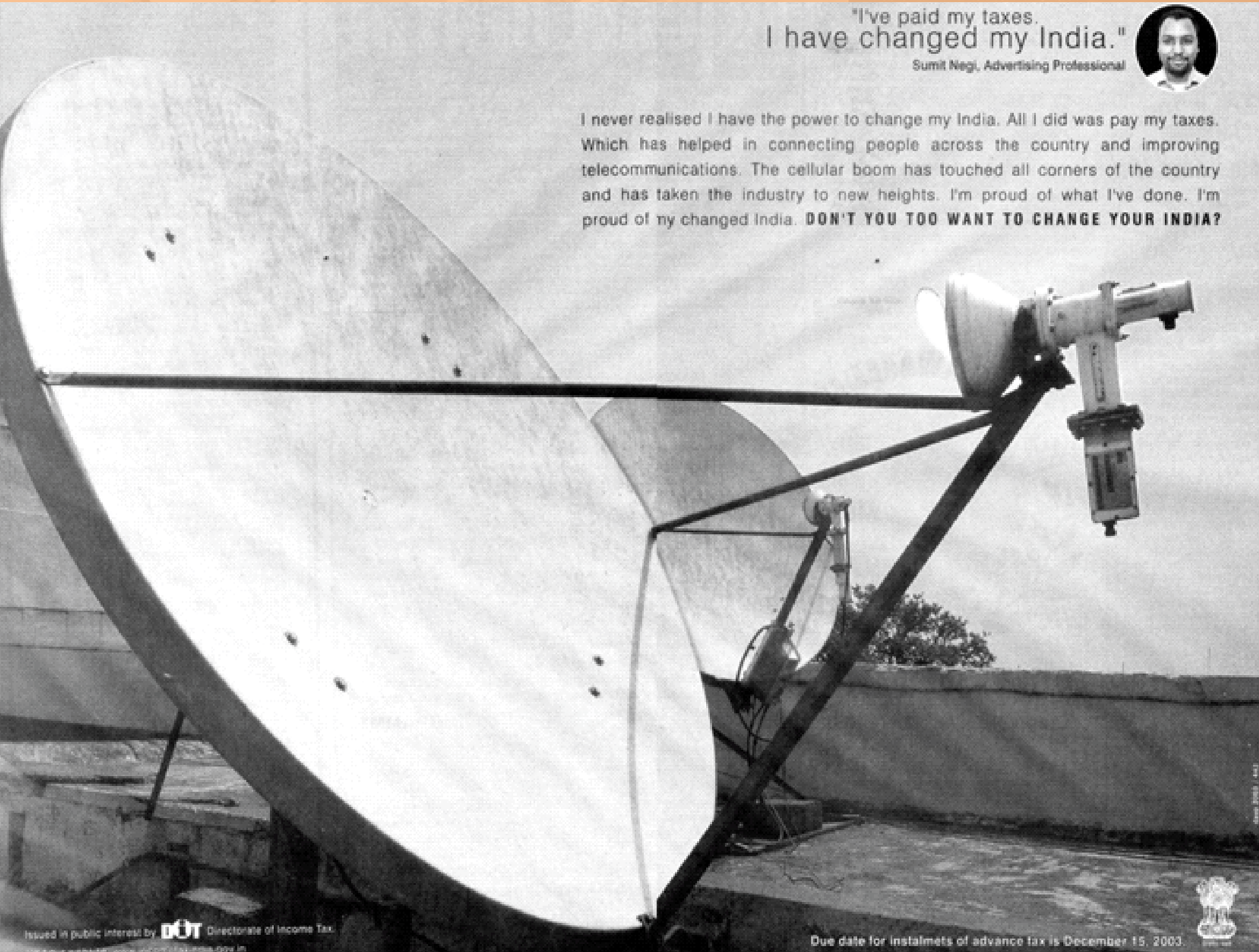
Tax laws enable the Department to



I'm proud of my changed India

2003





"I've paid my taxes.
I have changed my India."

Sumit Negi, Advertising Professional



I never realised I have the power to change my India. All I did was pay my taxes. Which has helped in connecting people across the country and improving telecommunications. The cellular boom has touched all corners of the country and has taken the industry to new heights. I'm proud of what I've done. I'm proud of my changed India. **DON'T YOU TOO WANT TO CHANGE YOUR INDIA?**

Issued in public interest by **DIT** Directorate of Income Tax

Due date for instalments of advance tax is December 15, 2003.



In pursuance of sub-section (1) of Section 23 of the Indian Income tax Act, 1922 (XI) of 1922), notice is hereby given to EVERY PERSON whose total income during the previous year exceeded the maximum amount

The first instalment of advance tax is to be paid on or before 15th March. The second instalment is to be paid on or before 15th June. The third instalment is to be paid on or before 15th September. The fourth instalment is to be paid on or before 15th December. Catch up with your taxes before the taxman catches up with you.

Tax laws enacted by the Department of Revenue, Government of India.

File your TDS Returns online

Income tax procedures are completely simplified

It may be Tax, but it's no more Taxing

Corporate Houses ! Now file your TDS return...



...the electronic way

Last date for filing electronic TDS returns for financial year 2002-03 has been extended to 31-3-2004

Filing of e-TDS return is compulsory for corporate deductors. Other deductors can also avail this facility.

Return can be prepared as per data structure available at www.incometaxindia.gov.in or at <http://tin.nsdli.com>

Returns can be filed at any of the TIN facilitation centers. Addresses of TIN facilitation centers are available at www.incometaxindia.gov.in or at <http://tin.nsdli.com>

Your tax is an investment in your future.

Issued in public interest by **DOT** Department of Income Tax

Visit our website: www.incometaxindia.gov.in

Help: 210217210

Corporate Houses ! Now file your TDS return...

...the electronic way

Last date for filing electronic TDS returns for financial year 2002-03 has been extended to 31-3-2004.
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Your tax is an investment in your future.
Issued in public interest by **DOT** Department of Income Tax

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We know all about

Tax laws enable the Department to

In pursuance of sub-section (1) of Section 23 of the Indian Income tax Act, 1961 (XI of 1961), notice is hereby given to EVERY PERSON whose total income during the previous year exceeded the maximum amount

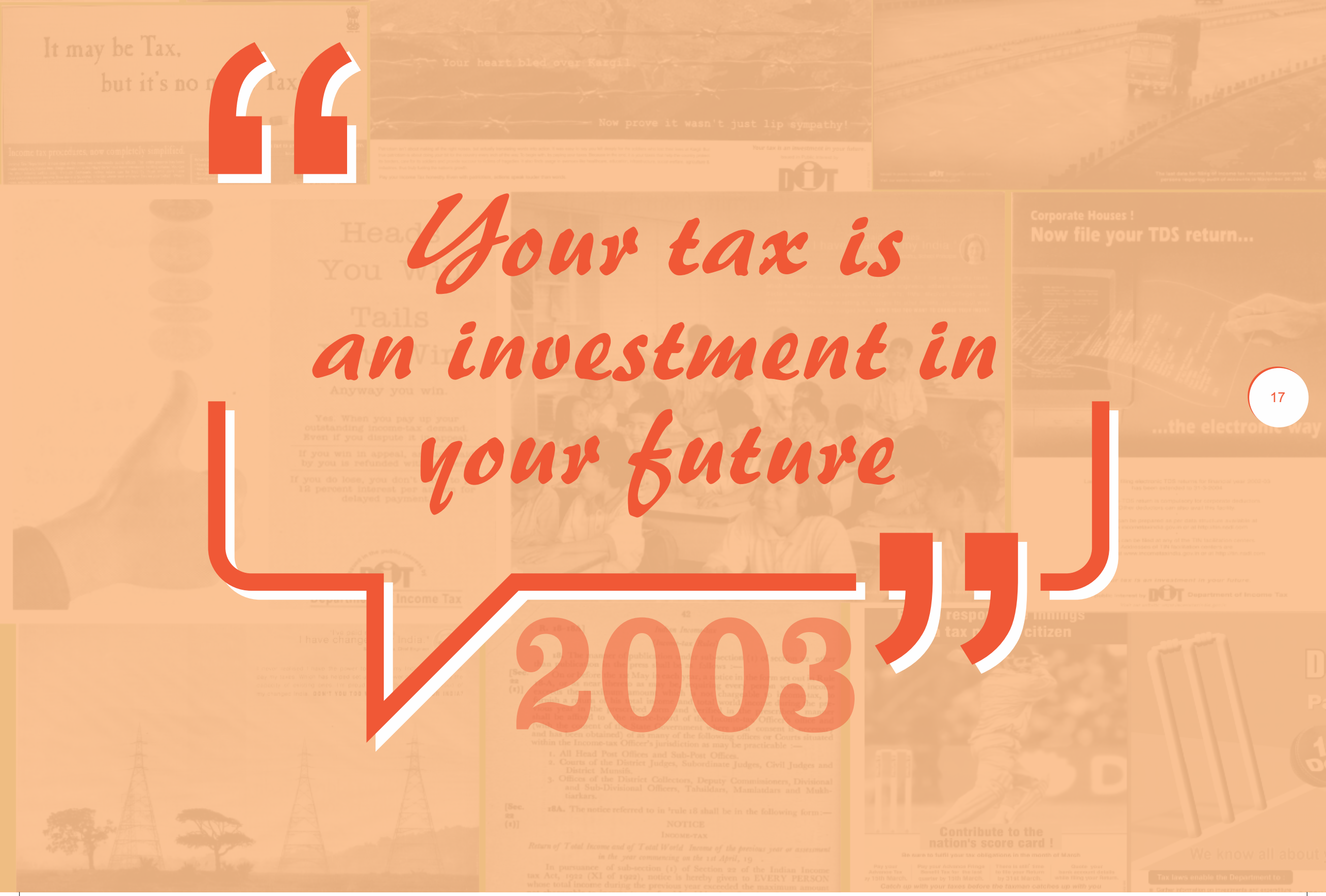
to file your tax returns on or before 31st March, 2004. Catch up with your taxes before the taxman catches up with you.



Your tax is an investment in your future

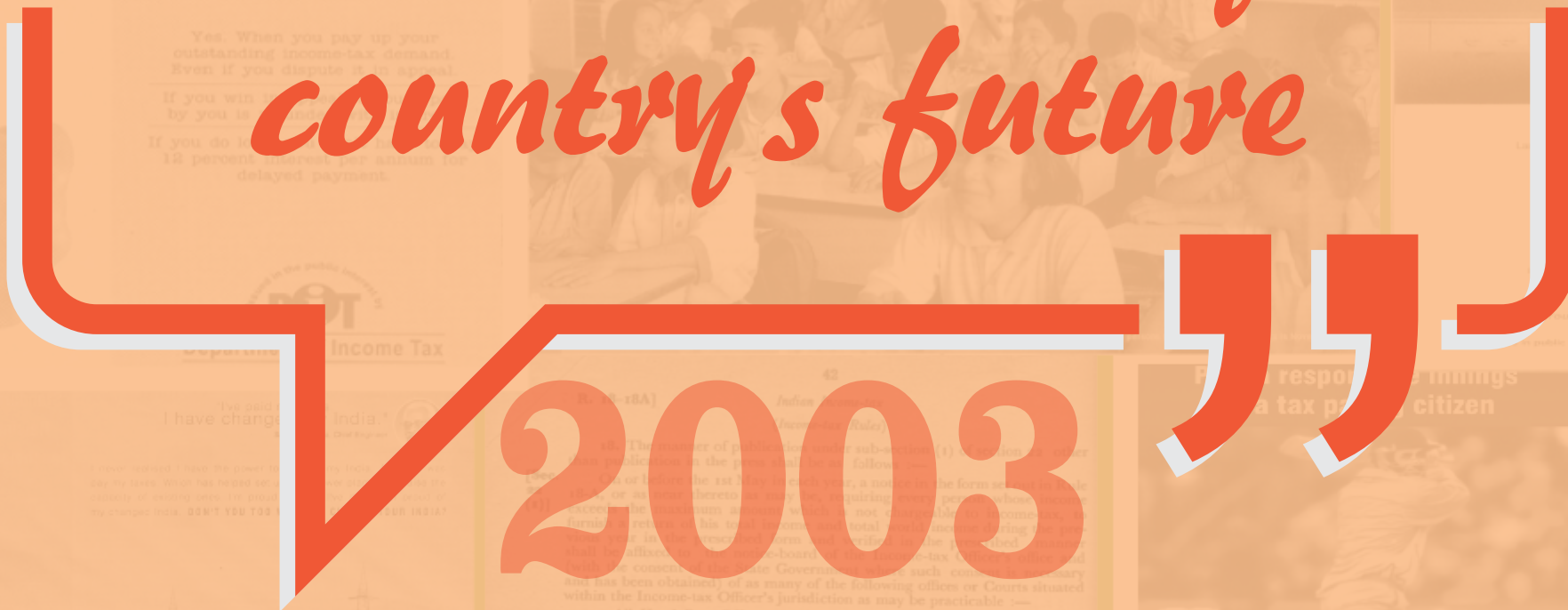


2003

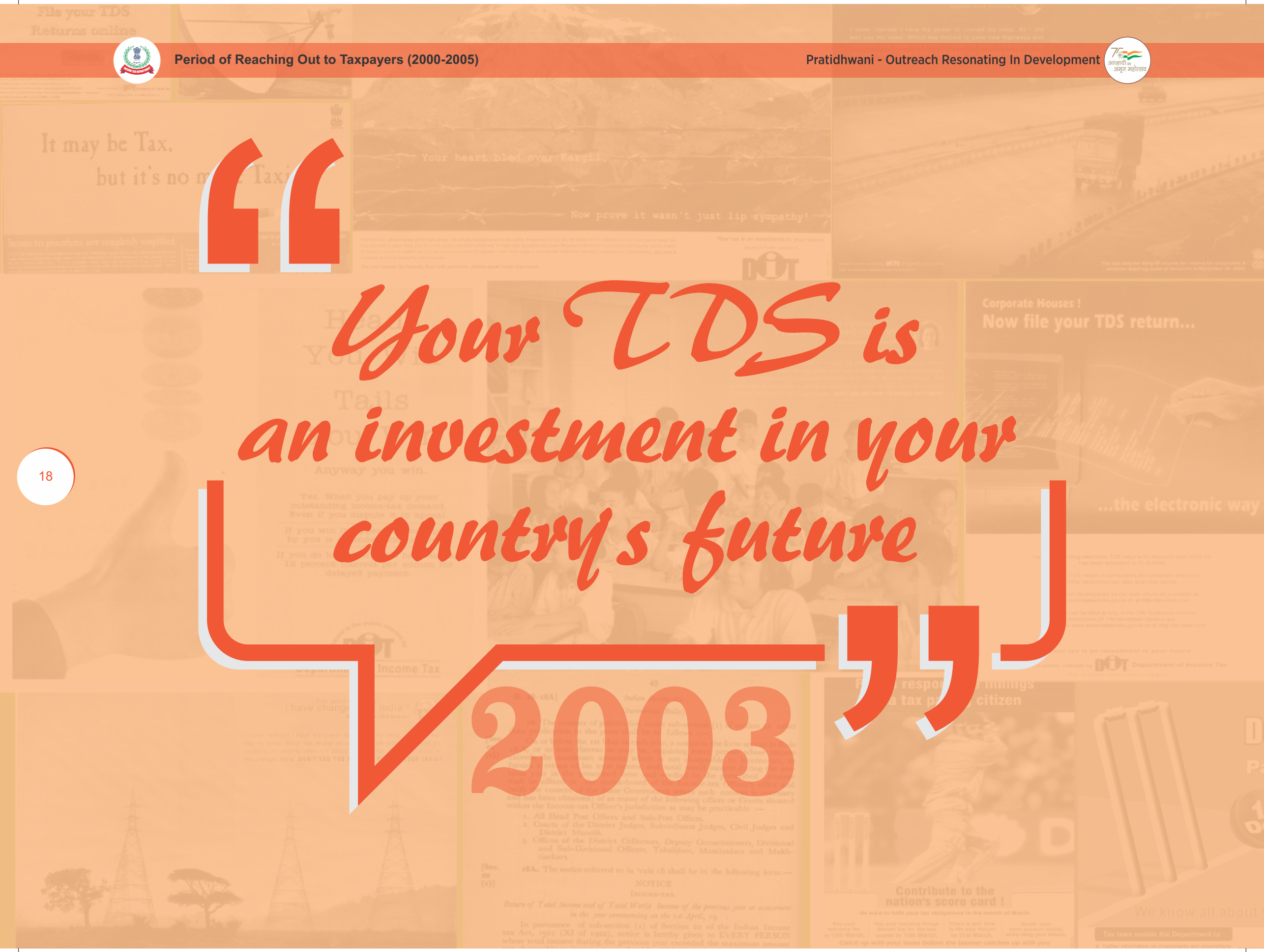




Your TDS is an investment in your country's future



2003



T@X

File your TDS Returns online



Electronic filing of TDS Returns

- Filing of e-TDS returns is compulsory for corporate deductors. Other deductors can also avail this facility.
- It is mandatory for Corporates to file e-TDS returns even if paper TDS Returns have been filed.
- All TDS Returns filed after 31.7.2003 have to be in new Forms i.e. Form Nos. 24, 26 and 27.
- Returns can be prepared as per data structure available at www.incometaxindia.gov.in or at <http://tin.tnedl.com>
- Returns can be filed at any of the TIN facilitation centers- addresses available at www.incometaxindia.gov.in or at <http://tin.tnedl.com>
- Last Date for filing electronic TDS returns (for F.Y. 2002-03) is 31-03-2004.

Your tax is an investment in your future.

Issued in public interest by  Directorate of Income Tax

Visit our website: www.incometaxindia.gov.in

March 2004/03/04

File your TDS Returns online

Income tax procedures, now completely simplified.

Income tax procedures, now completely simplified.

It may be Tax, but it's no more Taxing.



Income tax procedures, now completely simplified.

Income Tax Department is now one of the most customer-friendly public offices. The entire process has been made simple and hassle free. Single-sheet forms like **Naya Saral** have been introduced for filing returns. You can file your returns online also. Through **Sampark**, online return can be filed by those who don't have business/professional income. Then there is **Suvidha**, a facility where your employer files on your behalf. What's more, refunds now come much quicker, just within four months.

Income tax paid by you finds usage in avenues like education, healthcare, infrastructure, social welfare, defence, agriculture & industry, thus truly fueling the nation's growth.

Advantage Taxpayer :

- Peace of mind • Dignity • Loan eligibility
- More opportunities for wealth creation
- No problem when buying property, opening bank account, investing in stocks

You tax is an investment in your future.

Issued in Public Interest by



Directorate of Income Tax

Visit our website : www.incometaxindia.gov.in

6/09/2007-544

1. Office of the District Judge, Subordinate Judges, Civil Judges and District Munsifs.
2. Office of the District Collector, Deputy Commissioners, Divisional and Sub-Divisional Officers, Tahsildars, Mamlatdars and Mukhtars.

[Sec. 235 (1)]

235A. The notice referred to in rule 18 shall be in the following form:—

NOTICE
INCOME-TAX

Return of Total Income and of Total Wealth. Income of the previous year or assessment in the year commencing on the 1st April, 19...

In pursuance of sub-section (1) of Section 23 of the Indian Income tax Act, 1922 (XI of 1922), notice is hereby given to EVERY PERSON whose total income during the previous year exceeded the maximum amount

Contribute to the nation's score card !

Be sure to fulfil your tax obligations in the month of March

Pay your tax on time
Pay your advance fringe benefit tax on time
Check to add to the year return
Pay your tax on time
Pay your tax on time
Pay your tax on time

Catch up with your taxes before the taxman catches up with you

We know all about

Tax laws enable the Department to



*Income tax procedures,
now completely
simplified*



2003

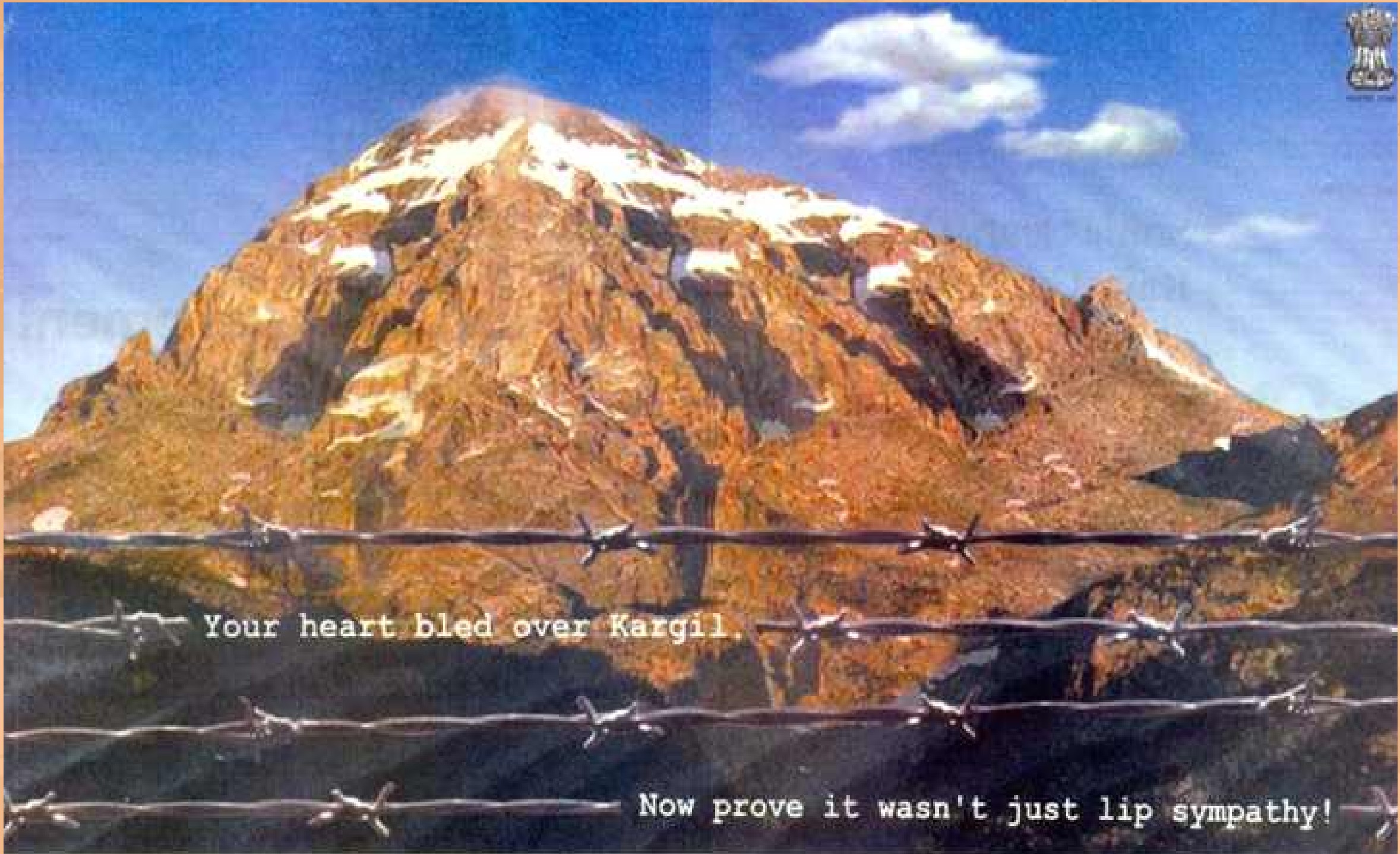
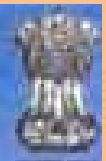




Put your money where your pride is

2003





Your heart bled over Kargil.

Now prove it wasn't just lip sympathy!

Patriotism isn't about making all the right noises, but actually translating words into action. It was easy to say you felt deeply for the soldiers who lost their lives at Kargil. But true patriotism is about doing your bit for the country every inch of the way. To begin with, by paying your taxes. Because in the end, it is your taxes that help the country protect its borders, care for its soldiers and provide succour to victims of tragedies. It also finds usage in avenues like healthcare, education, infrastructure, social welfare, agriculture & industries, thus truly fueling the nation's growth.

Pay your Income Tax honestly! Even with patriotism, actions speak louder than words.

Proud to be Indian? Put your money where your pride is!

Your tax is an investment in your future.

Issued in Public Interest by



Department of Income Tax

Visit our website - www.incometax.gov.in

© 2008 DIT

मिल गया ?
जरूर लिखें
पैन



आऊट ना हों एडवांस टैक्स दें समय से हर बार

हमें आपके निवेश/खर्चों की जानकारी है

कर कानून के अन्तर्गत विभाग :

- निवेश और खर्चों की जानकारी ले सकता है
- बैंकों में जमा राशियों और लेन-देन पर नजर रख सकता है
- चुनिंदा टैक्स रिटर्नों की जाँच कर सकता है
- सर्वे कर सकता है और तलाशी ले सकता है

**झंझटों से बचने के लिए
समय पर कर अदा करें**



आयकर विभाग

अधिक जानकारी के लिए www.incometaxindia.gov.in पर लॉग ऑन करें
अथवा आयकर सम्पर्क केंद्र : 0124-2438000 पर सम्पर्क करें

अपना एडवांस टैक्स 15 दिसम्बर तक जमा कराएँ और एक जिम्मेदार नागरिक होने का परिचय दें



“

आउट ना हों

2005





Untax your Mind!

2005



How to prevent

ANXIETY



Life is very stressful. Professional pressures, personal problems, financial worries... bring on anxiety. And it shows up as stress, depression & sleepless nights. Sadly and unknowingly, many of us add to our own stress even where it is totally avoidable. Like in trying to evade Income Tax you may succeed for a while, but in the end, the law always catches up with you. Worse, you spend your life in constant stress-mode.

And then, there are those who honestly pay taxes, and never get stressed out every time they buy property or a car, or open a bank account, or trade in shares. Because all of these and more now need a PAN number.

Pay your Income Tax honestly. Are a few rupees saved by evading taxes more important than your health & peace of mind?

UNTAX YOUR MIND

Your tax is an investment in your future.

Issued in Public Interest by



Department of Income Tax

Visit our website : www.incometaxindia.gov.in

dawp 2003/860

Any amount paid by the way of tax on or before 31st March, 2004 shall also be treated as advance tax paid during the financial year 2003-04. Remember to file your return of income for assessment year 2003-04 by 31st March, 2004.

File your TDS Returns online

File your TDS Returns online

It may be Tax, but it's no more Taxing.

Got it? Quote it PAN

Papa... last date to pay Advance Tax is 15th Dec



Pay your Advance Income Tax by 15th December 2005

Tax laws enable the Department to :

- Gather information on investments and expenditure • Track bank deposits & transactions
- Scrutinize selected Tax Returns • Conduct surveys and searches

Catch up with your taxes before the taxman catches up with you

Information on the following investments / expenditure is available to the Income Tax Department

- Purchase or Sale of immovable property valued at Rs. 30 lakh or more • Credit card expenditure exceeding Rs. 2 lakh per annum • Mutual Fund investments in excess of Rs. 2 lakh per annum
- Purchase of Bonds or Debentures of a Company or an Institution for Rs. 5 lakh or more in a year
- Cash deposits of Rs. 10 lakh or more per annum in your Savings Bank Account • Payment of Rs. 1 lakh or more for acquiring shares of a company through its IPO or Rights issue • Purchase of Bonds issued by Reserve Bank of India amounting to aggregate of Rs. 5 lakh or more in a year



Income Tax Department

The more information you give us, the more we can help you. Visit www.incometaxindia.gov.in or contact taxhelpline@incometaxindia.gov.in or 14567

As per your announcement on the 1st April, 19

In pursuance of sub-section (1) of Section 23 of the Indian Income tax Act, 1961 (XI of 1961), notice is hereby given to EVERY PERSON whose total income during the previous year exceeded the maximum amount

As per your announcement on the 1st April, 19

In pursuance of sub-section (1) of Section 23 of the Indian Income tax Act, 1961 (XI of 1961), notice is hereby given to EVERY PERSON whose total income during the previous year exceeded the maximum amount

Corporate Houses ! Now file your TDS return...



...the electronic way

Last date for filing electronic TDS returns for financial year 2004-05 has been extended to 31-03-2006

Filing of e-TDS returns is compulsory for corporate institutions. Other deductors can also opt this facility.

Returns can be prepared on your state structure available at www.incometaxindia.gov.in or at www.tds.gov.in

Returns can be filed at any of the TDS collection centres / branches of TDS collection centres and available at www.incometaxindia.gov.in or at www.tds.gov.in

Your tax is an investment in your future.

Headed to public interest by **DOT** Department of Income Tax

Responsible things paying citizen



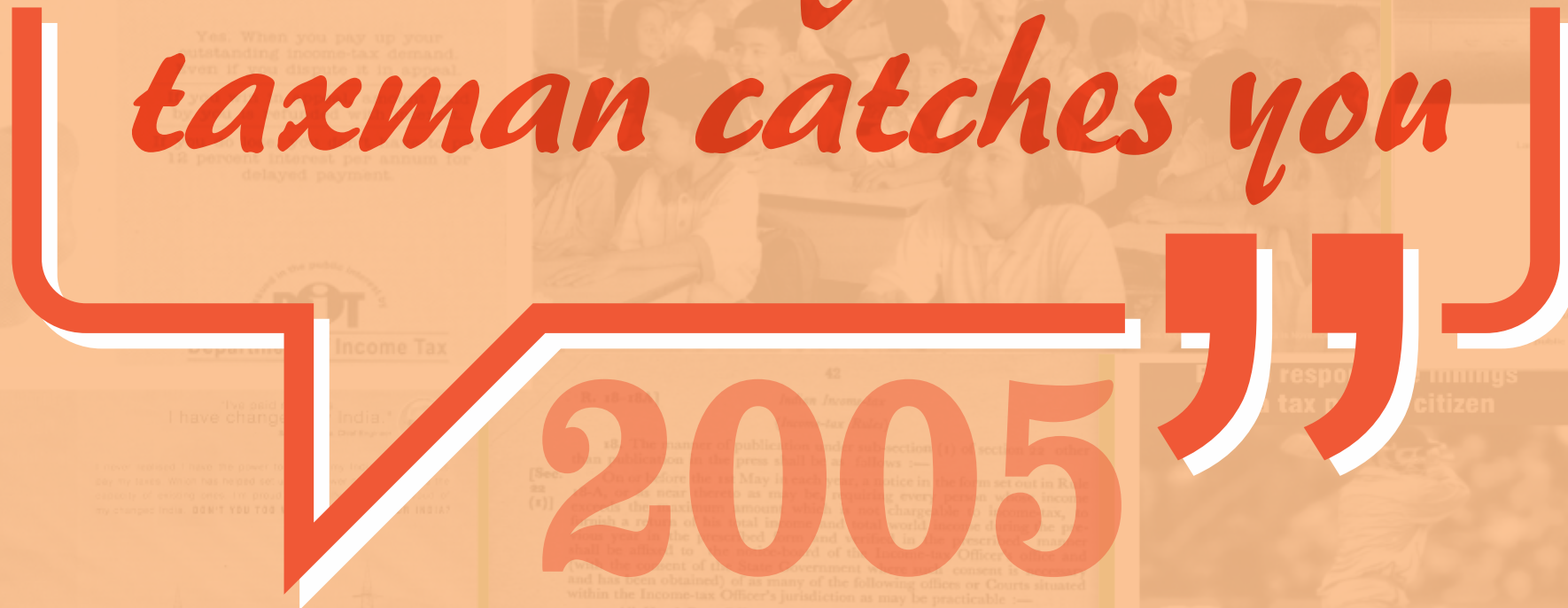
Contribute to the score card !

We know all about

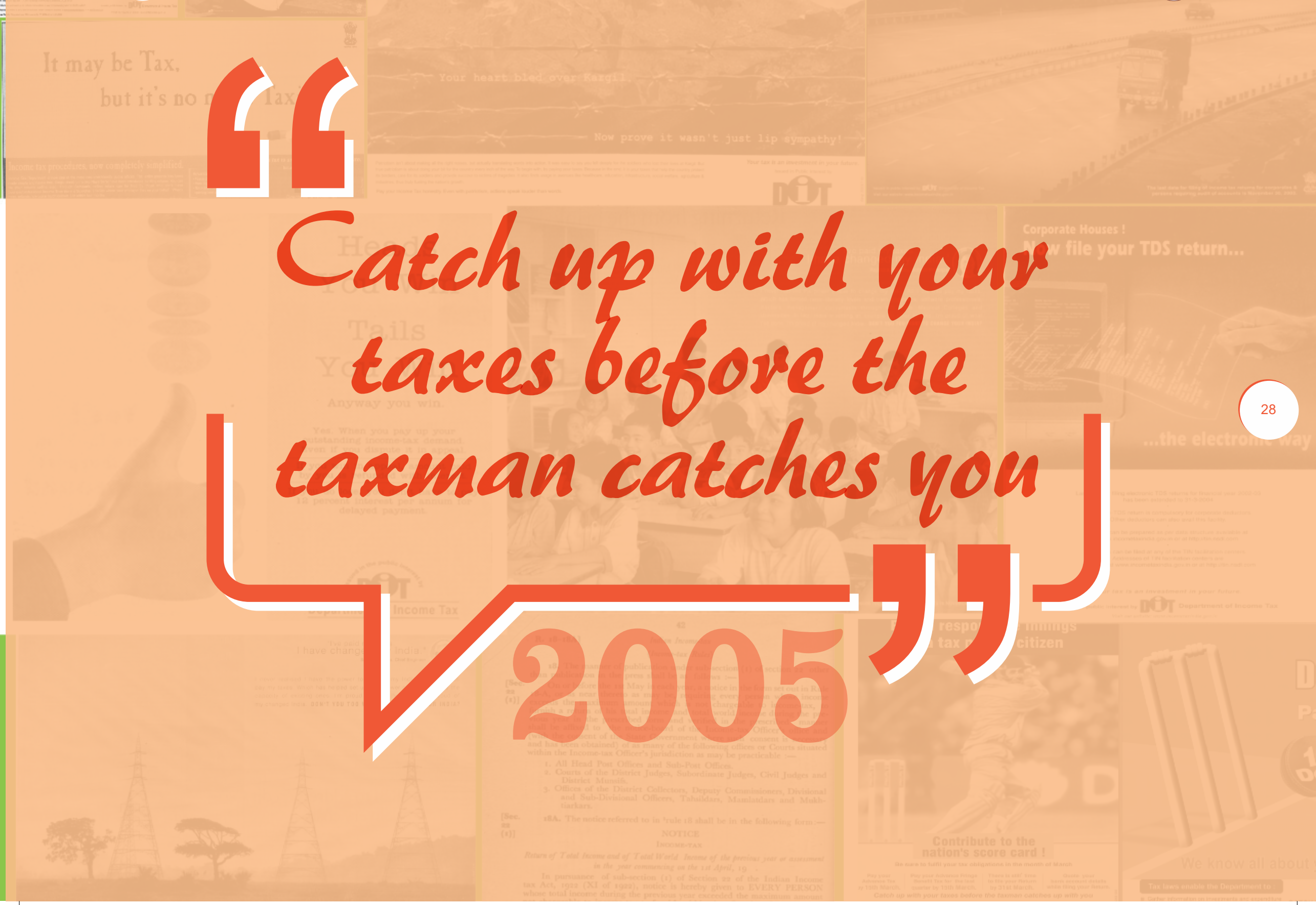
Tax laws enable the Department to



Catch up with your taxes before the taxman catches you



2005





It may be Tax,
but it's no r... tax

Your heart bled over Kargil.
Now prove it wasn't just lip sympathy!

Anyway
you win



2005

Heads
You Win
Tails
You Win
Anyway you win.

Yes. When you pay up your
outstanding income-tax demand.
Even if you dispute it in appeal.
If you win in appeal, amount paid
by you is refunded with interest.
If you do lose, you don't have to pay
12 percent interest per annum for
delayed payment.

Income Tax

2005

NOTICE
INCOME-TAX
Returns of Total Income and of Total World Income of the previous year or assessment
in the year commencing on the 1st April, 19...

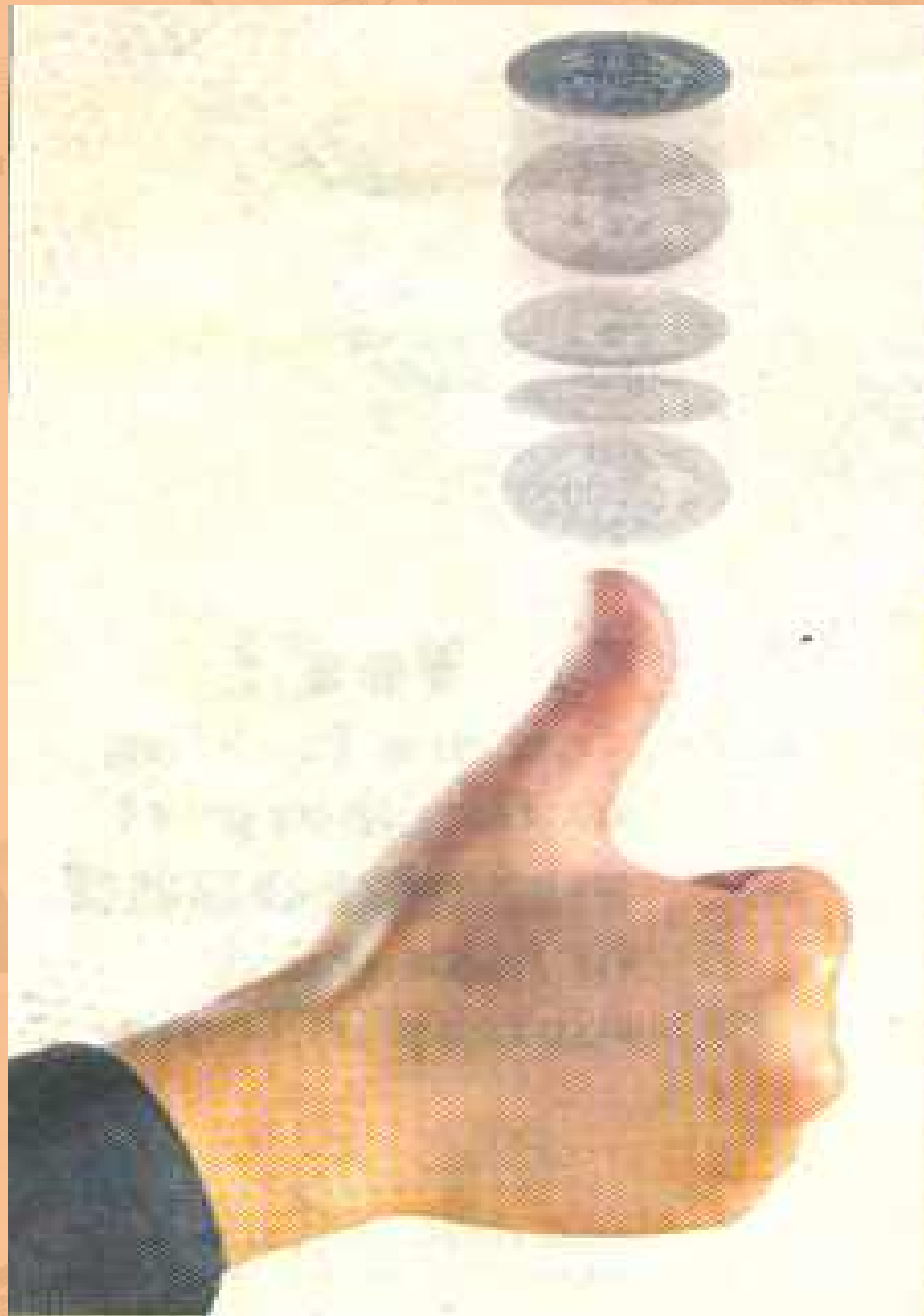
Corporate Houses!
Now file your TDS return...

...the electronic way

Contribute to the
nation's score card!

We know all about

Tax laws enable the Department to



Heads You Win Tails You Win

Anyway you win.

Yes. When you pay up your outstanding income-tax demand. Even if you dispute it in appeal.

If you win in appeal, amount paid by you is refunded with interest.

If you do lose, you don't have to pay 12 percent interest per annum for delayed payment.



Department of Income Tax

In the year commencing on the 1st April, 19

In pursuance of sub-section (1) of Section 235 of the Indian Income tax Act, 1922 (XI of 1922), notice is hereby given to EVERY PERSON whose total income during the previous year exceeded the maximum amount

We have to fulfil your obligations in the month of March

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We know all about

The laws under the Department of

Each one of you is a part of Team India.

Be sure to fulfil your tax obligations in the month of March

Help India win!



**Pay your
Advance Tax
by 15th March.**



**Pay your Advance Fringe
Benefit Tax
by 15th March.**



**There is still* time
to file your Return
by 31st March.**



**Quote your
bank account details
while filing your Return.**



Catch up with your taxes before the taxman catches up with you

*If you have not filed your Return and to avoid penalty, or if you want to revise your Return.

Income Tax Department

For more information log on to www.incometaxindia.gov.in
or contact Ayakar Sampark Kendra 0124-2438000

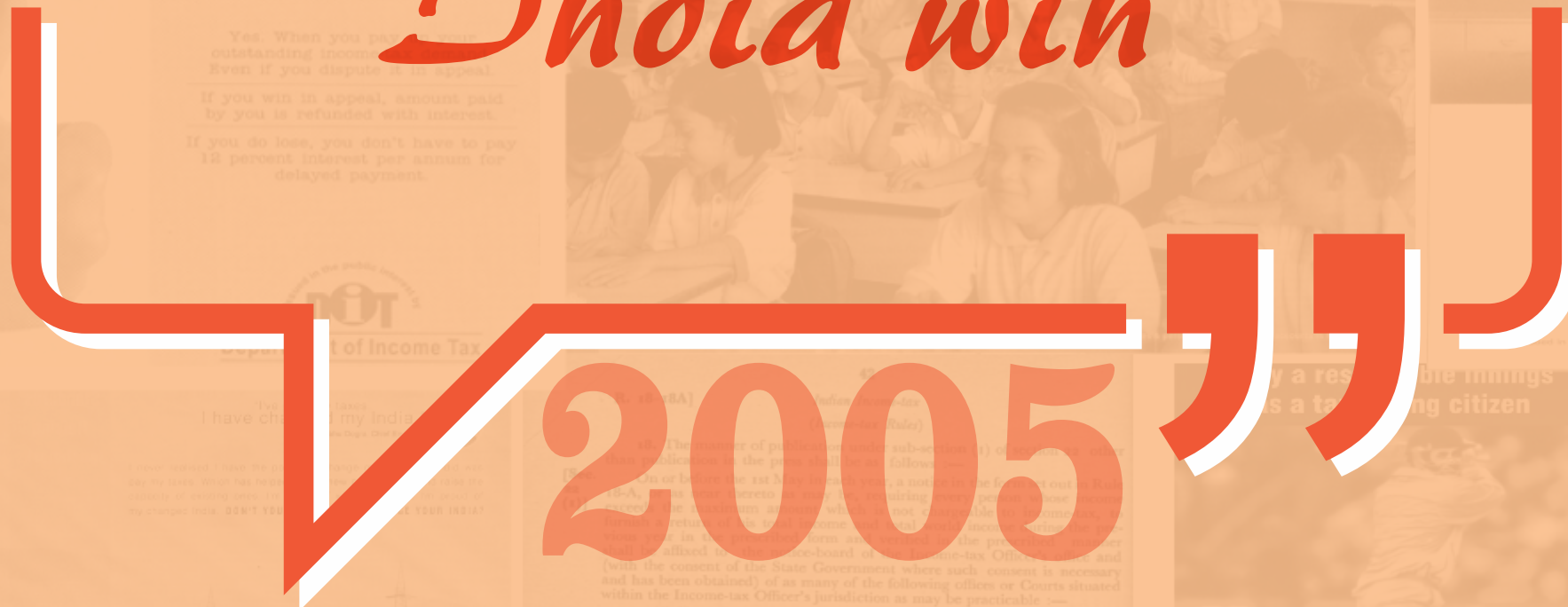


**Pay tax.
Karo relax.**

**Quote
your
PAN**



Help India win



2005

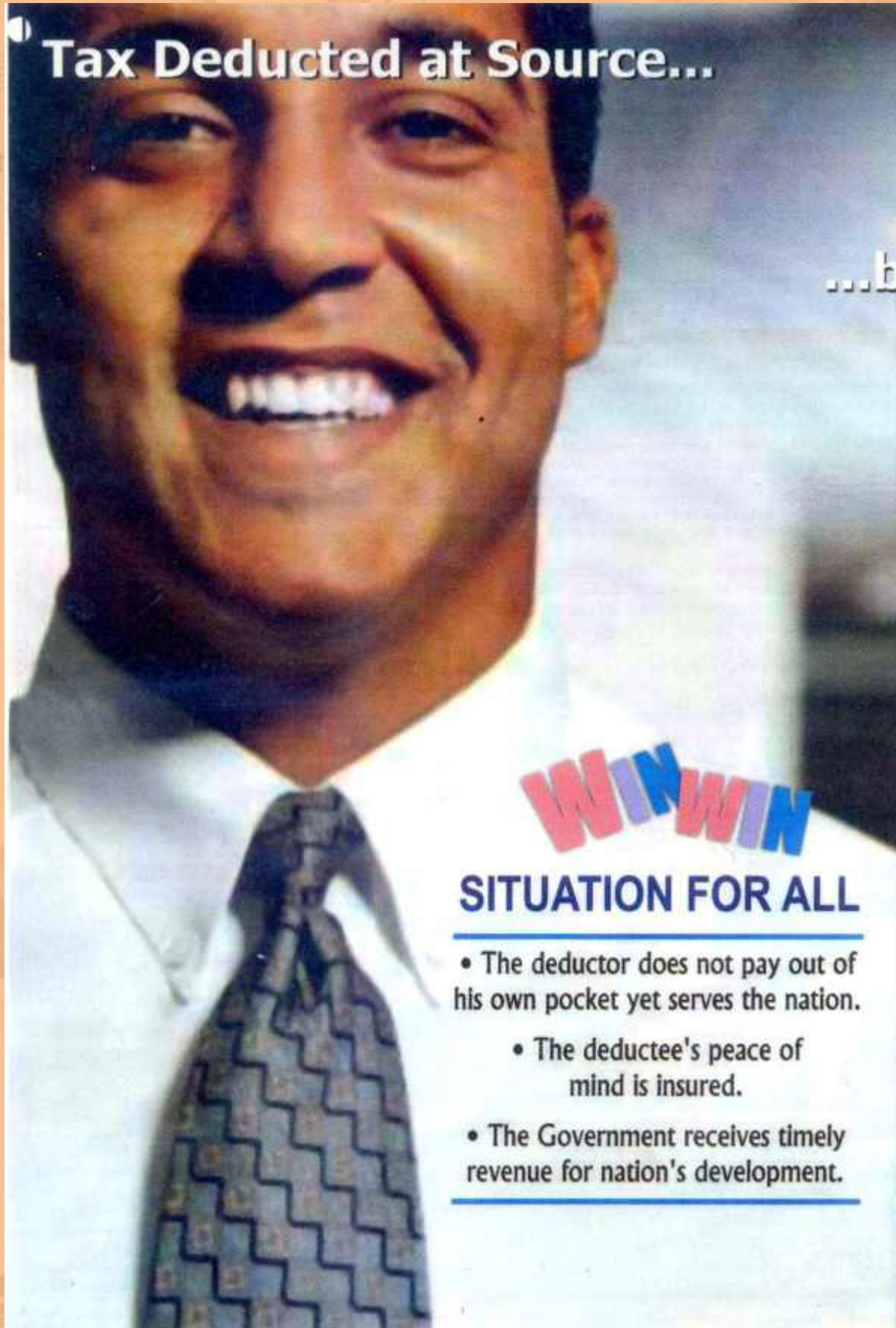




TDS builds a vibrant India

2005





Tax Deducted at Source...

...builds a vibrant India.



WINWIN

SITUATION FOR ALL

- The deductor does not pay out of his own pocket yet serves the nation.
- The deductee's peace of mind is insured.
- The Government receives timely revenue for nation's development.

ATTENTION : ALL PERSONS PAYING SALARIES

- Rate for deduction at source is Average Rate of Income tax computed on the basis of the rates in force.
- The TDS should be increased by surcharge @10% in case of individuals if the total income of the payee, subject to deductions, exceeds or is likely to exceed Rs. 8,50,000/-

VALUATION OF PERQUISITES :-

- From 1.4.2001, the provisions of Section 17 of the Income Tax Act, 1961 and Rule 3 of the Income Tax Rules are amended.
- The amended Rules provide for valuation of perquisites on the basis of the principle 'Cost to the Employer'.
- Rule 3(7) provides for determination of the value of fringe benefits or amenities in the manner prescribed therein.
- Rule 3(8) prescribes that the value of any other benefit or amenity, service, right or privilege provided by the employer shall be determined on the basis of **cost to the employer** as reduced by the employee's contribution, if any.
- Certain payments by the employers to or on behalf of their employees are not to be treated as perquisites if the following two conditions are satisfied :-
 1. The employer gives a certificate to the effect that the expenditure was incurred wholly and exclusively for the performance of official duties, and
 2. Employer maintains complete details of expenditure incurred.
- **Rules are mandatory.** Unless the specified records are maintained and other prescribed conditions are satisfied, the amounts paid to the employees are to be treated as perquisites for TDS purposes.
- Above is not exhaustive. Employer to refer to the amended provisions for details.

DUTIES AND RESPONSIBILITIES OF THE EMPLOYER

- Deposit tax deducted at source within the prescribed time.
- Issue TDS certificate in Form No. 16 to the employees within prescribed time.
- Furnish annual return of TDS within prescribed time.
- Obtain Tax Deduction Account Number (TAN) by making an application in Form No. 49B within one month from the end of the month in which the tax was deducted.
- Quote TAN in all TDS returns, challans, correspondence etc.
- Quote PAN of payees in the TDS Return and the TDS certificates issued in Form No. 16.

RIGHTS OF THE EMPLOYEE

- Right to get TDS certificate in Form 16 from the deductor within the prescribed time.
- Right to claim refund of the excess tax deducted by filing a return of income under section 139 of the I.T. Act before the jurisdictional officer within prescribed time.

For any information or clarification, please contact your TDS Assessing Officer.

Your tax is an investment in your future

Issued in public interest by **DOT** Department of Income Tax

www.incometaxindia.gov.in

devp 2003/826

File your TDS Returns online

File your TDS Returns online

It may be Tax, but it's no more Taxing.

Income tax procedures, now completely simplified

Income tax procedures, now completely simplified

Income tax procedures, now completely simplified

Income tax procedures, now completely simplified



Heads You Win

Tails You Win

Anyway you win

Yes. When you pay up outstanding income-tax...

If you win in appeal, and by you is refunded with...

If you do lose, you don't have 12 percent interest per...



Department of Income Tax

I've paid my taxes. I have changed my India!

I never realised I have the power to change my India. All I did was pay my taxes. Which has helped set up the power drinking...



PAY INCOME TAX AND SAVE A LOT



OF BAD ROADS

Can you hear the grateful utterances of your car every time you take it out on the roads? It thanks you for the improved roads all around. What your car doesn't know is that it was made possible by Government grants to which Income Tax collections contribute substantially. But you, esteemed taxpayer, know better. You know that income tax paid by you finds usage in avenues like healthcare, education, infrastructure, social welfare, defence, agriculture & industry, thus truly fueling the nation's growth. And also that the Department of Income Tax is getting more and more user friendly by the day.

Your tax is an investment in your future.

Your advance tax installment is due by 15th Dec., 2003.

Issued in public interest by **DOT** Directorate of Income Tax
IT SAVES

Visit our website: www.incometaxindia.gov.in

doty 2003/448

In the year commencing on the 1st April, 19

In pursuance of sub-section (1) of Section 23 of the Indian Income tax Act, 1922 (XI of 1922), notice is hereby given to EVERY PERSON whose total income during the previous year exceeded the maximum amount

I never realised I have the power to change my India. All I did was pay my taxes. Which has helped set up the power drinking...

The last date for filing of returns for companies & persons reporting assets of amounts in excess of Rs.

Corporate Houses! Now file your TDS return...



...the electronic way

Last date for filing electronic TDS returns for financial year 2002-03 has been extended to 31-03-2004.

Filing of a TDS return is compulsory for corporate deductors. Other deductors can also avail this facility.

Returns can be prepared on your state structure available at www.incometaxindia.gov.in or at <http://www.dit.gov.in>

Returns can be filed at any of the TDS collection centres. Addresses of TDS collection centres are available at www.incometaxindia.gov.in or at <http://www.dit.gov.in>

Your tax is an investment in your future.

Issued in public interest by **DOT** Department of Income Tax

Play a responsible thing as a tax paying citizen



Contribute to the nation's score card!

Be sure to fulfil your tax obligations in the month of March.

Pay your advance tax by 15th March. Catch up with your taxes before the taxman catches up with you.



We know all about

Tax laws enable the Department to



It may be Tax,
but it's no more tax



Your heart bled over Kargil.
Now prove it wasn't just lip sympathy!

Truly fueling
the nation's
growth



2005

Corporate Houses!
Now file your TDS return...

...the electronic way

NOTICE
INCOME-TAX
Return of Total Income and of Total World Income of the previous year or assessment
in the year commencing on the 1st April, 19...

Contribute to the
nation's score card!
Be sure to fulfil your tax obligations in the month of March

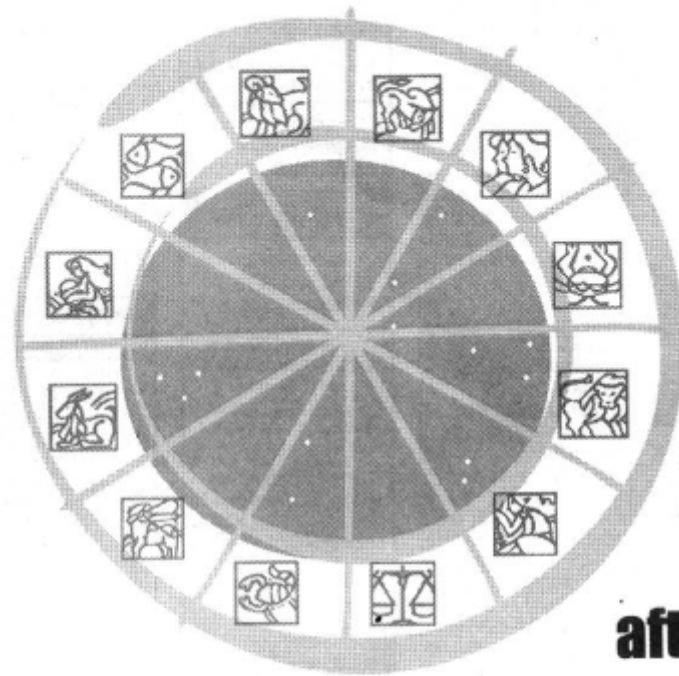
We know all about
Tax laws enable the Department to...



Timely filing of returns would lead to peace of mind

2005





**Whatever
your stars
may foretell,
after filing your**

TAX RETURNS you can be sure of one thing PEACE OF MIND

Avoid standing in queue - file your return today.

**Quote your
Permanent Account Number (PAN)
(10 Characters) in the return
and tax challans**

**For your tax queries
visit our website
www.incometaxindia.gov.in**

**Last Date
31st October**



Department of Income Tax

dayp 2004/322

In pursuance of sub-section (1) of Section 23 of the Indian Income tax Act, 1922 (XI of 1922), notice is hereby given to EVERY PERSON whose total income during the previous year exceeded the maximum amount

Pay your tax liability by the 31st March, 2005. If you have not paid your tax liability by the 31st March, 2005, you will have to pay interest on the amount of tax payable. Catch up with your taxes before the taxman catches up with you.

Tax laws enable the Department to



Many Happy Returns...



Filing Tax Returns is now easier than ever.

Income Tax Department is now one of the most customer-friendly public offices. The entire process has been made simple and hassle free. Single sheet forms like **Naya Saral** have been introduced for filing returns. You can file your returns online also. Through **Sampark**, online return can be filed by those who don't have business/professional income. Then there is **Suvidha**, a facility where your employer files on your behalf. What's more, refunds now come much quicker, just within four months.

Income tax paid by you finds usage in revenues like education, healthcare, infrastructure, social welfare, defence, agriculture & industry, thus truly fueling the nation's growth.

Advantage Taxpayer :

- Peace of mind • Dignity • Loan eligibility
- More opportunities for wealth creation
- No problem when buying property, opening bank account, investing in stocks

You tax is an investment in your future.

Issued in Public Interest by



Directorate of Income Tax

Visit our website - www.incometaxindia.gov.in



Many Happy Returns...



2005





It may be Tax, but it's no more tax



Your heart bled over Kargil.

Now prove it wasn't just lip sympathy!

Income tax procedures, now completely simplified

Your tax is an investment in your future

Your tax is an investment in your future



Heads You Win
Tails You Win
Anyway you win.

Yes. When you pay up your outstanding income-tax demand. Even if you dispute it in appeal. If you win in appeal, amount paid by you is refunded with interest. If you do lose, you don't have to pay 12 percent interest per annum for delayed payment.

Got it?
quote it

Corporate Houses!
Now file your TDS return...

...the electronic way



2005

- 1. All Head Post Offices and Sub-Post Offices.
- 2. Courts of the District Judges, Subordinate Judges, Civil Judges and District Munsifs.
- 3. Offices of the District Collectors, Deputy Commissioners, Divisional and Sub-Divisional Officers, Tahsildars, Mamlatdars and Mukhtarkars.

18A. The notice referred to in 'rule 18 shall be in the following form:—

NOTICE
INCOME-TAX

Return of Total Income and of Total World Income of the previous year or assessment in the year commencing on the 1st April, 19...

In pursuance of sub-section (1) of Section 23 of the Indian Income tax Act, 1922 (XI of 1922), notice is hereby given to EVERY PERSON whose total income during the previous year exceeded the maximum amount

Contribute to the nation's score card!

Pay your income tax by 15th March. Pay your Advance Tax by 15th March. There is still time to pay your tax by 31st March. Quote your tax account details while filing your return. Catch up with your taxes before the batsman catches up with you.

We know all about

Tax laws enable the Department to

File your TDS Returns online

Income tax procedures, now completely simplified

It may be Tax, but it's no more Taxing.



Quote PAN on Challan 280* TAN on Challan 281* To Ensure Credit for Income Tax Payments



- Starting 1st January, 2005 it is mandatory for banks to accept payments of Income Tax only if:
 - PAN is mentioned on Challan 280
 - TAN is mentioned on Challan 281
- Quoting of PAN and TAN is necessary to ensure that taxes paid are correctly and promptly credited to the concerned taxpayer
- PAN and TAN should be written as carefully as the Bank Account Number
- 'Know Your PAN' and 'Know Your TAN' facility and various other PAN and TAN services are available through the website of Income Tax Department (www.incometaxindia.gov.in) or Aaykar Sampark Kendra (ASK) (0124-2438000)



DEPARTMENT OF INCOME TAX
GOVERNMENT OF INDIA
Aaykar Sampark Kendra (ASK) : 0124-2438000
www.incometaxindia.gov.in

the appropriate head. For companies: 0020, for other than companies: 0021.



Corporate Houses !
Now file your TDS return...

...the electronic way

Last date for filing electronic TDS returns for financial year 2004-05 has been extended to 31-03-2005.

Filing of e-TDS returns is compulsory for corporate taxpayers. Other taxpayers can also opt this facility.

Returns can be prepared on your state structure available at www.incometaxindia.gov.in or at ASK (www.ask.gov.in).

Returns can be filed at any of the TDS collection centres (addresses of TDS collection centres are available at www.incometaxindia.gov.in or at ASK (www.ask.gov.in)).

Your tax is an investment in your future.

Prepared & published by **DOT** Department of Income Tax, Government of India.

possible things
giving citizen

to the
ore card !

We know all about

In pursuance of sub-section (1) of Section 23 of the Indian Income tax Act, 1922 (XI of 1922), notice is hereby given to EVERY PERSON whose total income during the previous year exceeded the maximum amount

to the taxman. Catch up with your taxes before the taxman catches up with you.

Tax laws enable the Department to



31st October - your key date to

B * F I L E
Y O U R
I T R E T U R N

ANYTIME

e-file before 31st October. Avoid last minute rush

e-filing is compulsory for Companies / Firms, (where accounts are liable to be audited u/s 44AB)

Return Preparation Software available for download free of cost at website
<http://incometaxindiaefiling.gov.in/>

Convenient, secure & available 24x7.

Faster processing and quicker refunds.

Help centres at Income Tax office available for assistance.

BE A RESPONSIBLE STAKEHOLDER IN EMERGING INDIA



chutki mein
Thanks to Income Tax Help Centre



If queries arise, call chutki mein.

If the due date of filing your Income Tax return is 31st July, please file early to avoid last minute rush.

Income Tax Department

For more information log on to www.incometaxindia.gov.in/
or contact Ayakar Sampark Kendra 0124-2438000



Pay tax.
Karo relax.

Quote your PAN

≈ Σ Π ≤ ≠ ∞

FOR SOME, TAX CALCULATION IS
STILL TOUGH TO FIGURE OUT !

FORTUNATELY, HELP CENTRE SHOWS THE WAY



Income Tax Help Centre will assist you in

- PREPARING
 - Returns of income
 - Challans
 - PAN application
- COMPUTING
 - Taxable income
 - Income tax payable

Income Tax Department

For more information log on to www.incometaxindia.gov.in/
or contact Ayakar Sampark Kendra 0124-2438000



Pay tax.
Karo relax.

Quote your PAN

ATTENTION
TAXPAYERS OF

Consider this...

The Tax Department is committed to

Last Date for
Filing Your Return has

16.08.20

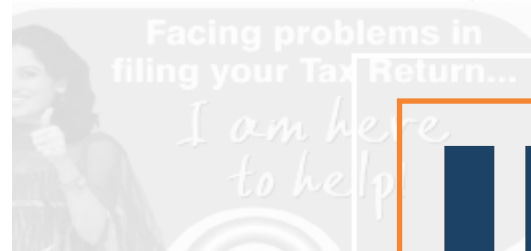
File Your Return

If you are a salaried/ non-assessee and your account is not required to be au

Income Tax Department
For more information log on to www.incometaxindia.gov.in/
or contact Ayakar Sampark Kendra 0124-2438000

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Pay tax.
Karo relax.



TRPS
TAX RETURN PREPARERS

Income Tax Department introduces Tax Return Preparer service right at your doorstep

IT Department has embarked on a new initiative to provide quality service to dual and HUF taxpayers, such as, salaried employees, businessmen and similar ones, so that they can file their Tax Returns with ease. The Tax Return Preparer Scheme is a helping hand to taxpayers, right at their doorstep, through a group of qualified return Preparers (TRPs).

In the Tax Return Preparer Scheme (TRPS) TRPs are self-employed young men and women trained by the IT department alongwith IIT & IIT-JEE TRPs have been certified. TRPs will help you prepare your Tax Returns right at your home or workplace. The service is available free or at a very nominal cost. (For details call Toll Free Number or log to www.trpscheme.com)

Contacting your neighbourhood TRP is the easiest way to file your Tax Return. Dial the Toll Free Number
Dial Toll Free No. 1 800 11 8777
Avail customer friendly TRP Scheme

Income Tax Department
For more information log on to www.incometaxindia.gov.in/
or contact Ayakar Sampark Kendra 0124-2438000

Pay tax.
Karo relax.

Quote your PAN

Income Tax Department
For more information log on to www.incometaxindia.gov.in/
or contact Ayakar Sampark Kendra 0124-2438000



It's SIMPLY better!
e-File
It's owner and far more convenient.

- | | |
|--------------------------------|---|
| That's easy! | • User ID and password should be accurately and securely generated. |
| That's easy! | • e-filing returns preparation software is your computer's best friend to file the returns. |
| That's easy! | • Avoid last minute rush, e-File your return now. |
| That's easy! | • In case of any difficulty, please contact Ayakar Sampark Kendras at 0124-2438000 or Help Centre at Local Income Tax Office. |
| Who should e-file that's easy! | • E-FILING IS MANDATORY FOR CORPORATES |

For more information on location of help centres, log on to <http://incometaxindiaefiling.gov.in>

Last date for e-Filing returns for corporates is 30th November, 2006 (except Gujarat)

Income Tax Department
For more information log on to www.incometaxindia.gov.in/
or contact Ayakar Sampark Kendra 0124-2438000

Pay tax.
Karo relax.

Quote your PAN

Income Tax Department
For more information log on to www.incometaxindia.gov.in/
or contact Ayakar Sampark Kendra 0124-2438000



Income Tax Ombudsman
Investment for protection

Contact Income Tax Ombudsman for the redressal of your grievances

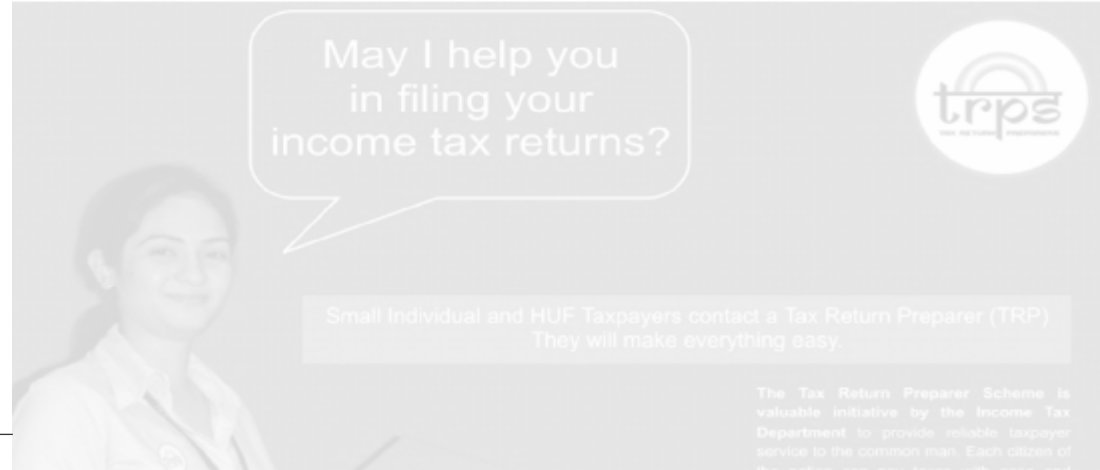
INCOME TAX OMBUDSMAN, DELHI
Room No. 251, Central Revenue Building,
I.P. Estate, New Delhi, Tel. 011-23379625

- GROUND ON WHICH COMPLAINT SHALL BE FILED:-
- Delay in processing of returns.
 - Issuance of notices without valid reasons.
 - Non-issuance of notices to the taxpayer.
 - Non-issuance of notices to the taxpayer.
 - Non-issuance of notices to the taxpayer.
 - Non-issuance of notices to the taxpayer.
 - Non-issuance of notices to the taxpayer.
 - Non-issuance of notices to the taxpayer.
- PROCEDURE FOR FILING COMPLAINTS:-
Taxpayers can file a complaint with the Income Tax Ombudsman. The complaint should be filed in the prescribed form and should be accompanied by the necessary documents. The complaint should be filed in the prescribed form and should be accompanied by the necessary documents.

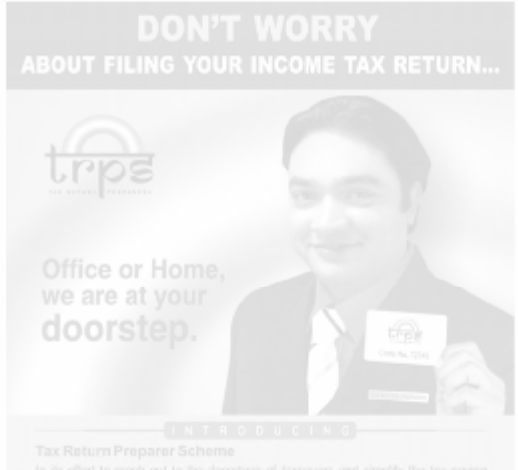
Income Tax Department
For more information log on to www.incometaxindia.gov.in/
or contact Ayakar Sampark Kendra 0124-2438000

Pay tax.
Karo relax.

Quote your PAN



The Tax Return Preparer Scheme is a valuable initiative by the Income Tax Department to provide reliable taxpayer service to the common man. Each citizen of the nation can now begin with ease and



INTRODUCING
Tax Return Preparer Scheme
In its effort to reach out to the doorstep of taxpayers and simplify the tax process



At 100, oldest taxpayer has never missed filing I-T return



Even at 100 years of age he understands the importance of Tax Nation Building
Contribute your bit towards the country
File your Advance Tax by Dec 15, 2006
- 3rd instalment for companies - 2nd instalment for...



Simplicity is 'making things uncomplicated'. One of the most important goals of the Income Tax Department has been to simplify and make accessible the various interactions that taxpayers have with the tax administration. Simplification, if looked at, from a wider perspective would perhaps be the single biggest driver for several of the major administrative reforms that the Department has implemented.

During this period, in line with the reform measures aimed at simplification, the Income Tax Department embodied the philosophy of simplicity in its design of advertisements. By making things simple, the Department not only hoped to make things easier for the common public but also increase its reach and ultimately its tax collection.

Apart from simplification, the other theme which was prominent between the period of 2006-2010 was the use of technology.

With computerization, the Income Tax Department embraced the twin concepts of technology and simplification. This echoed in many of its advertisements during the period.

31st October - your key date to

FILE
YOUR
RETURN

e-file before 31st October. Avoid last minute rush

e-filing is compulsory for Companies / Firms, (where accounts are liable to be audited u/s 44AB)

Return Preparer Software available for download free of cost at website
(<http://incomeandtaxindia.gov.in>)

Convenient, secure & available 24 x 7.

Faster processing and quicker refunds.

Help centre at Income Tax office available for assistance.

BE A RESPONSIBLE STAKEHOLDER IN EMERGING INDIA

Income Tax Department

Pay tax.
Karo relax.

Facing problems in
filing your Tax Return...
I am here
to help!

trps
TAX RETURN PREPARERS

Income Tax Department introduces Tax Return
Preparer service right at your doorstep.

The IT Department has embarked on a new initiative to provide quality service to individual and HUF taxpayers, such as, salaried employees, businessmen and senior citizens, so that they can file their Tax Returns with ease. The Tax Return Preparer Scheme provides a helping hand to taxpayers, right at their doorstep, through a group of qualified Tax Return Preparers (TRPs).

What is the Tax Return Preparer Scheme (TRPS)?

- TRPs are self-employed young men and women trained by the IT department along with NIT.
- Over 3700 TRPs have been certified.
- TRPs will help you prepare your Tax Returns, right at your home or workplace.
- The service is available free or at a very nominal cost. (For details call Toll Free Number or log on to www.trpsindia.com.)
- For contacting your neighbourhood TRP dial the toll free India Toll Free Number.

Dial Toll Free No. 1 800 11 9777
Avail customer friendly TRP Scheme

Income Tax Department

Pay tax.
Karo relax. Quote your PAN

May I help you
in filing your
income tax returns?

Small Individual and HUF Taxpayers contact a Tax Return Preparer (TRP)
They will make everything easy.

The Tax Return Preparer Scheme is a valuable initiative by the Income Tax Department to provide reliable taxpayer service to the common man. Each citizen of the nation can now begin with ease and



chutki mein
Thanks to Income Tax Help Centre

≈ Σ Π ≤ ≠ ∞

FOR SOME, TAX CALCULATION IS
STILL TOUGH TO FIGURE OUT !

FORTUNATELY, HELP CENTRE SHOWS THE WAY

KEY REFORMS

WITHIN THE

DEPARTMENT

(2006-2010)

Income Tax Help Centre will assist you in

- PREPARING
 - Returns of income
 - Challans
 - PAN application
- COMPUTING
 - Taxable income
 - Income tax payable

Pay tax. Karo relax. Quote your PAN

Income Tax Ombudsman

What won't stop...
...until all your problems are resolved

Contact Income Tax Ombudsman for the redressal of your grievances

INCOME TAX OMBUDSMAN DELHI II
Room No. 251, Central Revenue Building
I.P. Estate, New Delhi, Tel.: 011-23379925

ANYTIME ANYWHERE
Filing your Income Tax Return is now easier with jurisdiction-free filing.

- User ID and password should be accurately and securely preserved.
- Download Return Preparation Software to your computer and use it to file the return.
- Avoid last minute rush, e-File your return by 30th November 2006.
- In case of any difficulty, please contact Anykar Sampark Kendra at 0124-2438000 or Help Centre at Local Income Tax Office.

Small Individual and HUF Taxpayers contact a Tax Return Preparer (TRP)
They will make everything easy.

The Tax Return Preparer Scheme is a valuable initiative by the Income Tax Department to provide reliable taxpayer service to the common man. Each citizen of the nation can now begin with ease and

ABOUT FILING YOUR INCOME TAX RETURN...

Office or Home, we are at your doorstep.

INTRODUCING
Tax Return Preparer Scheme

At 100, oldest taxpayer has never missed filing I-T return

By his love for the Finance Minister on September 14, P D Engineer, a Bhood Chakra awardee I-T taxpayer has his habit, well enough his client might be, to file his return on time.

Even at 100 years of age he understands the importance of Tax Nation Building

Contribute your bit towards the country
File your Advance Tax by Dec 15, 2006

- 1st instalment for companies - 2nd instalment for individuals
- Advance Tax is paid on any income, irrespective of whether you are a salaried employee or a business owner.
- Advance Tax is paid in four instalments.
- Advance Tax is paid on any income, irrespective of whether you are a salaried employee or a business owner.

ATTENTION
TAXPAYERS OF
INDIA

Last Date for
Filing Your Return has
been extended to
16.08.2006

File Your Return
If you are a salaried non-assessee and your account is not required to be audited

Income Tax Department

Investment for progress



Evolution through reforms of the Income Tax Department continued seamlessly in the period from 2006 to 2010 as can be seen from the advertisements of this period. Various measures were introduced to achieve the goals of the Department by leveraging technology to achieve simplicity in proceedings.

The Sevottam Scheme was one such measure and was launched to standardize service delivery to the taxpayers. The Tax Return Preparers Scheme (TRPS) and Income Tax Help Centers were also a step in this direction. Following this, the first citizen-friendly single window Aayakar Seva Kendra (ASK) was setup, for centralized receipt and registration of specified categories of documents, including Income Tax Returns.

An All India Tax Network (TAXNET) was setup, connecting more than 700 offices in more than 500 cities.

Integrated Taxpayer Data Management System (ITDMS) for drawing of 360 degree taxpayer profile was also launched. Cyber Forensic Labs were setup to identify relevant digital data during search and survey operations.

The initiatives and efforts of the Department were recognized and the Department had a well-deserved moment to smile when Electronic filing of Income Tax Returns was conferred with Silver Award in the category "Outstanding Performance in Citizen Centric Service Delivery" under the National e-Governance Awards for 2007-08. In 2009, the Centralized Processing Centre was setup in Bengaluru for bulk processing of e-filed and paper returns. The Centre operates without any interface with taxpayers in a jurisdiction- free manner.

The processes related to simplification and greater use of technology continued. Further, pass through status was given to growth capital funds investing in specified sectors. In 2010, weighted deduction on expenditure on R&D in the country was increased to 200%.

31st October - your key date to

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chutki mein
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FORTUNATELY, HELP CENTRE SHOWS THE WAY

Income Tax Help Centre will assist you in

- PREPARING
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 - Challans
 - PAN application
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 - Taxable income
 - Income tax payable

ATTENTION TAXPAYERS OF

Generating ...

Last Date for Filing Your Return has arrived

16.08.20

File Your Return

If you are a salaried non-assessee and your account is not required to be audited...

Income Tax Department

MAJOR

ACHIEVEMENTS

DURING THIS

PERIOD

(2006-2010)

Income Tax Department

Pay tax. Karo relax.

Quote your PAN

Facing problems in filing your Tax Return...
I am here to help!

trps
TAX RETURN PREPARERS

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- For contacting your neighbourhood TRP dial the toll free India Toll Free Number.

Dial Toll Free No. 1 800 11 9777
Avail customer friendly TRP Scheme

Income Tax Department

Pay tax. Karo relax.

Quote your PAN

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Quote your PAN

Income Tax Ombudsman

Investment for pro...

Income Tax Ombudsman

Investment for pro...

May I help you in filing your income tax returns?

Small Individual and HUF Taxpayers contact a Tax Return Preparer (TRP) They will make everything easy.

The Tax Return Preparer Scheme is a valuable initiative by the Income Tax Department to provide reliable taxpayer service to the common man. Each citizen of the nation can now begin with ease and

Office or Home, we are at your doorstep.

Tax Return Preparer Scheme

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Tax Return Preparer Scheme

Office or Home, we are at your doorstep.

Tax Return Preparer Scheme

Even at 100 years of age he understands the importance of Tax Nation Building

Contribute your bit towards the country File your Advance Tax by Dec 15, 2009

3rd instalment for companies - 2nd instalment for individuals

Always Remember

- File Advance tax on time
- Pay all other returns correctly
- Quote correct PAN
- Ensure correct data entry by your tax consultant

Advance Tax is paid on any income, irrespective of whether you are a salaried or self-employed individual. Income from house property, interest, dividends, winnings from lotteries, prizes from horse races, income from business or other sources are all liable to pay Advance Tax.

Who needs to pay Advance Tax?

If your tax liability is more than Rs. 5000 after deduction of TDS, you'll have to pay Advance Tax in 3/4 instalments.

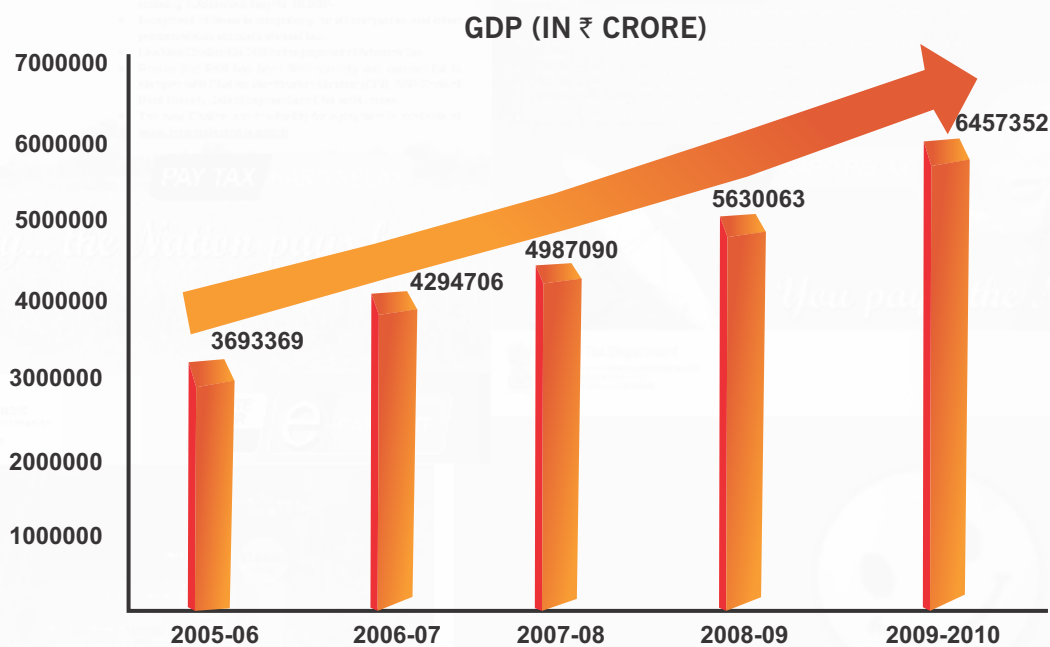
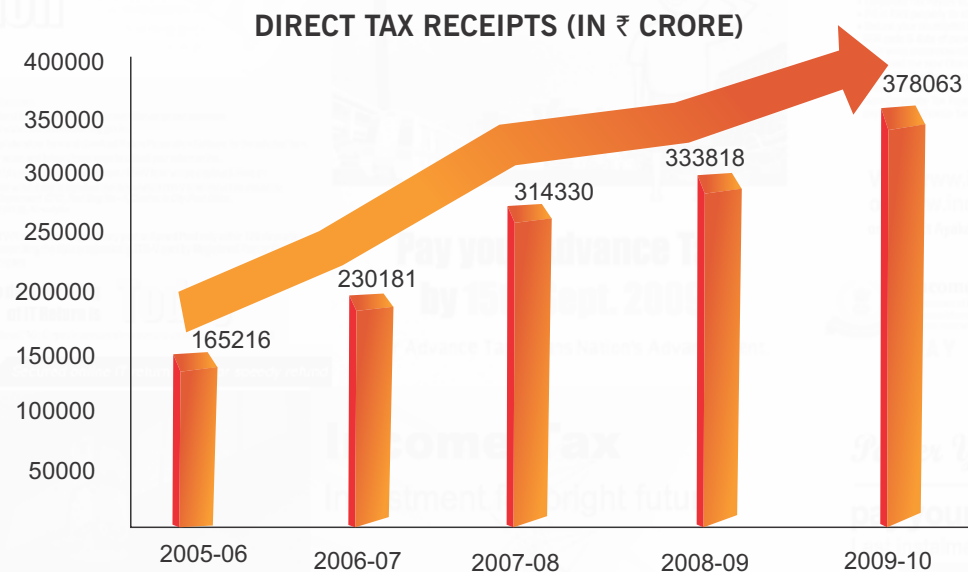
There is a penalty for not paying Advance Tax.

If you don't pay advance tax in full, you have to pay interest @ 1% per month or part thereof that falls short of the required payments.

Income Tax Department is cross verifying your investments/withdrawals



The period from 2006-2010 was one of progress, as is evident from the fact that Direct Tax Receipts increased from ₹1,65,216 crores to ₹3,78,063 crores between 2006-2010.



Furthermore, the GDP also increased in this period from ₹36,93,369 crore to ₹64,57,352 crore. The direct tax to GDP ratio also increased steadily from 4.47% to 5.85%. The Department's efforts at leveraging technology had shown results.

'Source: Time series data by CBDT and Receipt Budget



**PRATIDHWANI
(2006-2010)**





e-File.
It's SIMPLY better!

**Corporates must file their
Income Tax Returns online.
It's swifter and far more convenient.**

How to e-file? That's easy!	<ul style="list-style-type: none"> To e-File your returns, log on to http://incometaxindiaefiling.gov.in User id and password should be accurately and securely preserved. Download Return preparation Software to your computer and use it to fill the return.
When to e-file? That's easy!	<ul style="list-style-type: none"> Avoid last minute rush, e-File your return now. In case of any difficulty, please contact Aaykar Sampark Kendra at 0124-2438000 or Help Centre at Local Income Tax Office.
Who should e-file? That's easy!	<ul style="list-style-type: none"> E-FILING IS MANDATORY FOR CORPORATES

For more information on location of help centers,
log on to <http://incometaxindiaefiling.gov.in>

**Last date for e-Filing returns for corporates
is 30th November, 2006 (except Gujarat)**

Income Tax Department
For more information log on to www.incometaxindia.gov.in
or contact Aaykar Sampark Kendra 0124-2438000



**Pay tax.
Karo relax.**

**Quote
your
PAN**

valuable initiatives by the Income Tax Department to provide reliable taxpayer service to the common man. Each citizen of



Technology in the service of tax payer



**REMINDER
FOR
CORPORATES !!!**

**Last Date* for
e-Filing of
Company Returns
extended to
30th Nov. '06**

File early! Don't wait for the last day.

ANYTIME. ANYWHERE.

Filing your Income Tax Return is now easier with jurisdiction-free filing.

- To e-File your returns, log on to <http://incometaxindiaefiling.gov.in>
- User ID and password should be accurately and securely preserved.
- Download Return Preparation Software to your computer and use it to fill the return.
- Avoid last minute rush, e-File your return by **30th November 2006**.
- In case of any difficulty, please contact Aaykar Sampark Kendra at 0124-2438000 or Help Centre at Local Income Tax Office.

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e-Filing : Mandatory for Corporates

*Except Gujarat

Income Tax Department

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or contact Aaykar Sampark Kendra 0124-2438000



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Karo relax.**

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PAN**

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Technology in the service of taxpayers



2006

Just Smile





जो समय पर काम करते हैं,
बाद में सुखी रहते हैं।

2006

May I help you in filing your income tax returns?

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Tax Return Preparer Scheme



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Even at 100 years of age he understands the importance of Tax Nation Building

Contribute your bit towards the country File your Advance Tax by Dec 15, 2006

3rd instalment for companies - 2nd instalment for individuals
- Advance tax credit for losses paid - File all children returns correctly
- Ensure correct data entry by whom Advance Tax is
- Advance Tax is paid on any income, irrespective of whether you are a salaried or self-employed individual. Income through capital gains, interest, winnings from lotto, income from house property, income from business or other sources are all liable for advance tax.
- Who needs to pay Advance Tax?
- If your tax liability is more than Rs. 5000 after deduction of TDS, you'll have to pay Advance Tax in 3/4 installments.
- If you don't pay advance tax in full, you have to pay interest @ 1% per month in addition to the tax due at the time of filing.
- Income Tax Department is cross verifying your investments/expense

जो समय पर काम करते हैं, बाद में सुखी रहते हैं।

याद रखें आज **15 दिसम्बर 2006** है
आपके अग्रिम कर के भुगतान के लिए
यह अंतिम दिन है।

नियत दिन आ चुका है। अपने अग्रिम कर की किस्त जमा करवाईएँ और
निश्चित हो जाईएँ।

कम्पनियों को अपनी तीसरी किस्त और
अन्य सभी को दूसरी किस्त जमा करवानी है।

- आपको भुगतान किए गए कर का श्रेय मिलना चाहिए
- सही पैर लिखें
- बालान के सभी कॉलम सही तरीके से भरें
- यह सुनिश्चित करें कि बैंक ने आपके आंकड़े सही-सही भरे हैं।

कम्पनियों या व्यक्तियों के जिन मामलों में
अनुमानित अग्रिम कर 5000 रु. या अधिक
होगा उनके अपने अग्रिम कर की किस्त
15 दिसम्बर 2006 या इससे पूर्व जमा करवानी
है अन्यथा नियमानुसार ब्याज देना पड़ेगा।

आयकर विभाग के पास निम्नलिखित निवेशों/खर्चों की जानकारी उपलब्ध है।

- तीस लाख रु. या इससे अधिक मूल्य की अचल सम्पत्ति की खरीद या बिक्री
- क्रेडिट कार्ड से प्रति वर्ष दो लाख रु. से अधिक राशि का व्यय
- म्यूचुअल फंड में दो लाख रु. से अधिक का निवेश
- किसी कम्पनी या संस्थान के बॉन्ड या डिबेंचर की 5 लाख रु. या इससे अधिक की खरीद
- आपके बचत खाते में प्रति वर्ष 10 लाख रु. या इससे अधिक नकद राशि जमा
- किसी कम्पनी के आईपीओ या राइट्स इश्यू के माध्यम से शेयर प्राप्त करने के लिए 1 लाख रु. या इससे अधिक का भुगतान
- एक वर्ष में भारतीय रिज़र्व बैंक द्वारा जारी किए गए 5 लाख रु. या इससे अधिक राशि के बॉन्ड की खरीद

आयकर विभाग

अधिक जानकारी के लिए www.incometaxindia.gov.in अथवा
आयकर सम्पर्क केन्द्र : 0124-2438000 पर संपर्क करें



**भरो टैक्स,
करो रिलैक्स।**

**जरूर लिखें
अपना
पैन**

≈ Σ Π ≤ ≠ ∞

कुछ लोगों के लिए कर का हिसाब लगाना आज भी मुश्किल है !

संयोग से, सहायता केन्द्र है ना

आयकर
सहायता केन्द्र
Help CENTRE
एक सार्वजनिक-निजी भागीदारी
आयकर में **आपका सहायक**



आयकर सहायता केंद्र आपकी इन सब कार्यों में मदद करता है

- तैयार करना
 - ▶ आयकर रिटर्न
 - ▶ चालान
 - ▶ PAN के लिए आवेदन
- गणना करना
 - ▶ कर - योग्य आय
 - ▶ देय आयकर

dayp 2006/261

आयकर विभाग

अधिक जानकारी के लिए www.incometaxindia.gov.in पर लॉग ऑन करें
अथवा आयकर सम्पर्क केन्द्र : 0124-2438000 पर सम्पर्क करें



**भरो टैक्स.
करो रिलैक्स.**

**जरूर
लिखें
अपना
पैन**

सहायता केन्द्र पता • 10, वर्धन हाऊस, छवि गंज, कश्मीरी गेट, दिल्ली • 1, डीएसआईडीसी कॉम्प्लेक्स ओखला इंडस्ट्रीयल एरिया, फेज-1, नई दिल्ली • जी-3, प्लॉट नं. 13, सेक्टर-V मार्केट, द्वारका, नई दिल्ली • दिल्ली हिन्दुस्तान मर्केन्टाइल एसोसिएशन, 1210/16, चांदनी चौक, दिल्ली • दिल्ली स्क्वैर ट्रेडर्स एसोसिएशन, 17/1026, अब्दुल रहमान रोड, करोल बाग, नई दिल्ली • द्वारा संजय मलिक, सी ए 9/6368, प्रथम तल, नेताजी गली, गांधी नगर, दिल्ली-31 • आईसीएआई, विश्वास नगर, शाहदरा, दिल्ली • 4939 प्रथम तल, कुमार हाऊस, चौक बाराट्टी, सदर बाजार, दिल्ली

Period of Technology and Simplification (2006 – 2010)

Pratidhwani - Outreach Resonating In Development



आयकर सहायता केन्द्र है ना

2006

Just Smile

CONTRIBUTION OF BIHAR

Quote your PAN

Contribute to Country's growth

Don't forget to e-pay your Advance Tax

15th June 2008

Income Tax Department

Pay Tax Karo Relax

Advantages

- Anytime / Anywhere
- Higher Data Accuracy
- Safe & Secure
- Faster Processing
- Quicker Refunds

Try e-filing, it's easy

Due date for filing of IT Return is **Today**

Secure online IT return filing for speedy refund

Nation's Progress is Your Progress.

Pay your Advance Tax by 15th Sept. 2009

Your Advance Tax means Nation's Advancement.

2nd installment for Companies

Simple, Easy and Advanced ways to pay your Advance Tax

Important:

- Use Challan No. 288 for the payment of Advance Tax
- Pay at all the branches of the Chartered Accountants
- Corporate Tax Payers can deposit and Non-Corporate Tax Payers can deposit
- File in PAN properly to ensure credit of taxes paid
- Ensure your counterfoil is stamped with Challan Identification No. (CIN), QR Code & Date of payment
- Visit www.incometaxindia.gov.in or www.incometaxindia.gov.in to download the new Challan
- Corporate Tax Payers are liable to pay 45% of Advance Tax payable on or before 15th September
- Non-Corporate Tax Payers (other than Corporate Taxpayers) are liable to pay 30% of Advance Tax payable on or before 15th September

Visit www.incometaxindia.gov.in or www.incometaxindia.gov.in or Contact Ayakar Sampark Kendra 0124-2438000

Income Tax Department
Department of Revenue, Ministry of Finance, Government of India
Pay Tax Karo Relax

Pay your advance tax

Last instalment for all tax payers

DUE DATE 15th March 2010

You pay... the Nation pays back!

Income Tax Department

QUOTE YOUR PAN e-PAYMENT

Pay your advance tax

Last instalment for all tax payers

DUE DATE 15th March 2010

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Income Tax Department

QUOTE YOUR PAN e-PAYMENT

Power Your Growth

pay your advance tax

Last instalment for all tax payers

DUE DATE 15th March 2010

You pay... the Nation pays back!

Income Tax Department

QUOTE YOUR PAN e-PAYMENT

Income Tax

Creating History Silently

More the collection, higher the allocation

Income Tax Department

Just Smile

e-filing

Anytime Anywhere

Attention!

Salaried / Non-corporate Assessee whose Accounts are not required to be audited

File Your Return on or before 31 July, 2009

DON'T MISS THE DUE DATE!

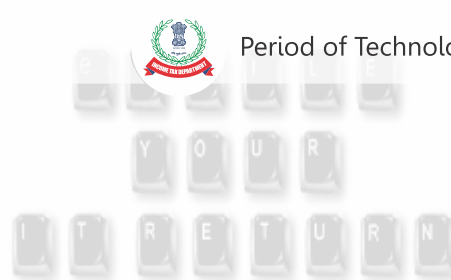
Advantages of e-filing

Anytime Anywhere

31st October - your key date to

Period of Technology and Simplification (2006 – 2010)

Pratidhwani - Outreach Resonating In Development



FOR SOME, TAX CALCULATION IS STILL TOUGH TO FIGURE OUT!
FORTUNATELY, HELP CENTRE SHOWS THE WAY

ATTENTION
PAYERS OF
Last Date for
Filing Your Return has
16.08.20
File Your Return
If you are a salaried non-
assesse and your account
not required to be au

chutki mein
Thakto Income Tax Help Centre



Income Tax Help Centre will assist you in
PREPARING
Returns of income
Challans
PAN application
COMPUTING
Taxable income
Income tax payable

Income Tax Department
Pay tax. Karo relax. Quote your PAN

Income Tax Department
Pay tax. Karo relax. Quote your PAN

We won't stop... until all your problems are resolved

Income Tax Department
Facing problems in filing your Tax Return...
I am here to help!
trps
Income Tax Department introduces Tax Return Preparer service right at your doorstep

Income Tax Department
Pay tax. Karo relax.
e-File. It's SIMPLY better!
Corporates must file their Income Tax Returns online. It's swifter and more convenient.

Income Tax Department
Pay tax. Karo relax. Quote your PAN
Income Tax Ombudsman
We won't stop... until your problem are resolved

Income Tax Department
Investment for pro
Even at 100 years of age he understands the importance of Tax Nation Building

Income Tax Department
Pay tax. Karo relax. Quote your PAN
May I help you in filing your income tax returns?
Small Individual and HUF Taxpayers contact a Tax Return Preparer (TRP) They will make everything easy.

Income Tax Department
Pay tax. Karo relax. Quote your PAN
DON'T WORRY ABOUT FILING YOUR INCOME TAX RETURN...
Office or Home, we are at your doorstep.

At 100, oldest taxpayer has never missed filing I-T return
Even at 100 years of age he understands the importance of Tax Nation Building

Even at 100 years of age he understands the importance of Tax Nation Building
Contribute your bit towards the country File your Advance Tax by Dec 15, 2009

2006

INCOME TAX OMBUDSMAN

We won't stop...
...until all your problems are resolved

Contact Income Tax Ombudsman for the redressal of your grievances

INCOME TAX OMBUDSMAN, DELHI
Room No. 251, Central Revenue Building,
I.P. Estate, New Delhi, Tel.:011-23379925

GROUND ON WHICH COMPLAINT SHALL BE FILED:-

- a) delay in issue of refund
- b) sending of envelopes without refund voucher in cases of refunds
- c) non adherence to the principle of 'First Come First Served' in sending refund
- d) non acknowledgment of letters or documents sent to the department
- e) non up-dating of demand and other registers leading to harassment of assesses
- f) lack of transparency
- g) delay in disposing cases of interest waiver
- h) delay in disposal of rectification applications
- i) delay in giving effect to the appellate orders
- j) delay in release of seized books of account and assets
- k) delay in allotment of Permanent Account Number (PAN)
- l) non credit of tax paid, including tax deducted at source
- m) non adherence to prescribed working hours by Income Tax officials
- n) unwarranted rude behaviour of Income Tax officials with assesses
- o) any other matter relating to violation of the administrative instruction and circulars issued by the Central Board of Direct Taxes in relation to Income-tax administration

PROCEDURE FOR FILING COMPLAINTS

Complaints can be made in writing or electronically to the Ombudsman. The complaint should give the name and address of the complainant, name of the office and official against whom the complaint is made, supporting documents and must be signed by the complainant or authorized representative.

For further details log onto www.incometaxindia.gov.in

ADMP 1004/1310

- 2nd installment for Companies
- 1st installment for Others

Simple, Easy and Advanced ways to pay your Advance Tax

- Pay by Cash through internet banking from assesses and its address
- ATMs - People's Building Corporation Bank (PBCB) and various tax through Corporation Bank ATMs

- Important:**
- Use Challan No. 280 for the payment of Advance Tax
 - Please fill all the particulars of the Challan correctly
 - Corporate Tax Payers 600-9000 and Non-Corporate Tax Payers 500-1000
 - Fill in PAN properly to ensure credit of taxes and
 - Ensure your Challan is stamped with Challan Identification No. (CIN) will make it date of payment
 - Visit www.incometaxindia.gov.in to download the Challan
 - Corporate Tax Payers are liable to pay 4% of Advance Tax payable on or before 15th September
 - Non-Corporate Tax Payers (other than Corporate Taxpayers) are liable to pay 20% of Advance Tax payable on or before 15th September

Visit www.incometaxindia.gov.in
or www.incometaxindiaapr.gov.in
or Contact Ayakar Sampark Kendra 011-24-2438000

Income Tax Department
Department of Revenue, Ministry of Finance, Government of India
www.incometaxindia.gov.in
PAY TAX KARO RELAX

Power Your Growth
pay your advance tax
Last instalment for all tax payers

DUE DATE 15th March 2009

- Tax payers are liable to pay Advance Tax, if their tax liability exceeds Rs. 10,000/-
- Payment of taxes is compulsory for all companies & partnership firms
- Use New Challan No. 280 for the payment of Advance Tax
- Ensure that PAN has been filled correctly and, wherever fill is compulsory, Challan Identification Number (CIN), Bank Code of Bank Branch, Date of payment and Challan Number
- The new Challan and the facility for e-payment is available at www.incometaxindia.gov.in

PAY TAX KARO RELAX

You pay... the Nation pays back!

QUOTE YOUR PAN e-PAYMENT

Attention! Salaried / Non-corporate Assessee whose Accounts are not required to be audited

File Your Return on or before 31 July, 2009

DON'T MISS THE DUE DATE!

Don't forget to file your return on or before 31 July 2009. If you fail to do so, you may be liable to pay interest and penalty.

ADVANTAGES OF e-FILED
• No need to visit the office
• No need to carry any documents
• No need to wait for long hours
• No need to pay any charges

Quote Your PAN

Contribute to the Country

Don't forget to e-pay your Advance Tax

Income Tax Department

pay tax relax

OF BIHAR

2007

Pay Tax KARO RELAX

Educate children to build a progressive future

pay your advance tax
Last instalment for all tax payers

DUE DATE 15th March 2009

You pay... the Nation pays

Income Tax Dept. India

QUOTE YOUR PAN e-PAYMENT

of age, tax in

Income Tax
Creating History Silently

Mark the collection, higher the allocation



“Contribute your bit towards the country”

2006

Just Smile

CONTRIBUTION OF BIHAR

... extended to 2007

Turn Today

and non corporate accounts are to be audited.

Pay Tax KARO RELAX

Quote PAN

Contribute to Country's growth

Don't forget to e-pay your Advance Tax

Income Tax Department

Pay Tax KARO RELAX

Your action will have an equally speedy reaction

Anytime / Anywhere Higher Data Accuracy

Advantages

Safe & Secure

Faster Processing Quicker Refunds

Use date for filing of IT Return is Today

Pay Tax KARO RELAX

Nation's Progress is Your Progress.

Pay your Advance Tax by 15th Sept. 2009

Your Advance Tax means Nation's Advancement.

Income Tax Department

PAY TAX KARO RELAX

Simple, Easy and Advanced ways to pay your Advance Tax:

- e-pay your taxes through internet banking from anywhere and at anytime
- ATMs - Postoffice Banking Corporation Bank (POSBank) and various Post Office Corporation Bank ATMs

Important:

- Use Challan No. 280 for the payment of Advance Tax
- Please fill all details of the Challan properly
- Corporate Tax Payers (MCA 21) and Non-Corporate Tax Payers (MCA 21) - Fill in PAN properly to ensure credit of taxes paid
- Ensure your Challan is stamped with Challan Identification No. (CIN) with date & state of payment
- Visit www.incometaxindia.gov.in to download the new Challan
- Corporate Tax Payers are liable to pay 4% of Advance Tax payable on or before 15th September
- Non-Corporate Tax Payers (other than Corporate Taxpayers) are liable to pay 30% of Advance Tax payable on or before 15th September

Visit www.incometaxindia.gov.in or www.incometaxindia.gov.in or Contact Ayakar Sampark Kendra 0124-2438000

Income Tax Department
Department of Revenue, Ministry of Finance, Government of India
www.incometaxindia.gov.in

PAY TAX KARO RELAX

Educate children today, educated workforce tomorrow

pay your advance tax Last instalment for all tax payers

DUE DATE 15th March 2010

You pay... the Nation pays back!

Income Tax Department

PAY TAX KARO RELAX

Investment for a connected Nation

pay your advance tax Last instalment for all tax payers

DUE DATE 15th March 2010

You pay... the Nation pays back!

Income Tax Department

PAY TAX KARO RELAX

Investment for a bright future

pay your advance tax Last instalment for all tax payers

DUE DATE 15th March 2010

You pay... the Nation pays back!

Income Tax Department

PAY TAX KARO RELAX

Power Your Growth

pay your advance tax Last instalment for all tax payers

DUE DATE 15th March 2010

You pay... the Nation pays back!

Income Tax Department

PAY TAX KARO RELAX

Attention! Salaried / Non-corporate Assessee whose Accounts are not required to be audited

File Your Return on or before 31 July, 2009

DON'T MISS THE DUE DATE!

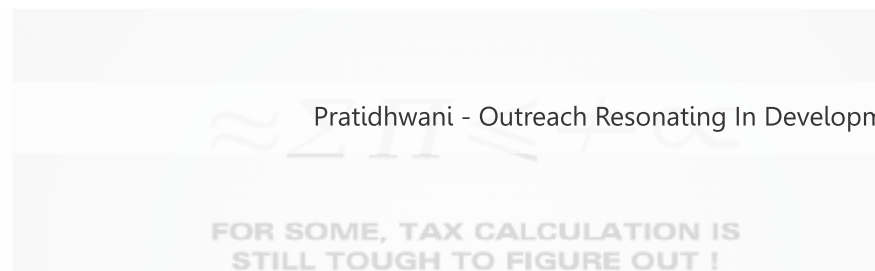
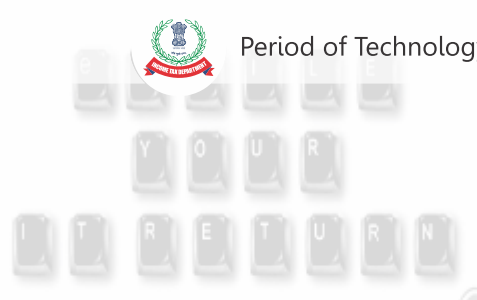
Advantages of e-filing

Anytime Anywhere

31st October - your key date to

Period of Technology and Simplification (2006 – 2010)

Pratidhwani - Outreach Resonating In Development



आयकर रिफंड शीघ्र आपके बैंक खाते में

e-file before 31st October. Avoid last minute rush
e-filing is compulsory for Companies / Firms, where accounts are liable to be audited u/s 44AB
Return Preparation Software available for download
Convenient, secure & available 24x7.
Faster processing and quick refunds.
Help centres at Income Tax office and Help Centres for assistance.
BE A RESPONSIBLE STAKEHOLDER IN EMERGING INDIA

Income Tax Department
Pay tax. Karo relax. Quote your PAN

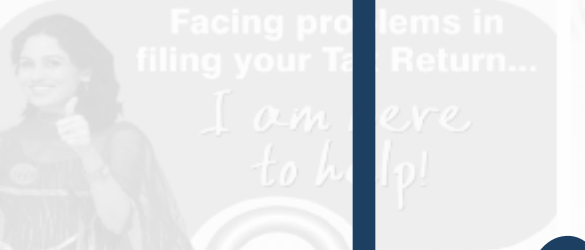
Income Tax Department
Pay tax. Karo relax. Quote your PAN

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Pay tax. Karo relax. Quote your PAN

Income Tax Department
Pay tax. Karo relax. Quote your PAN

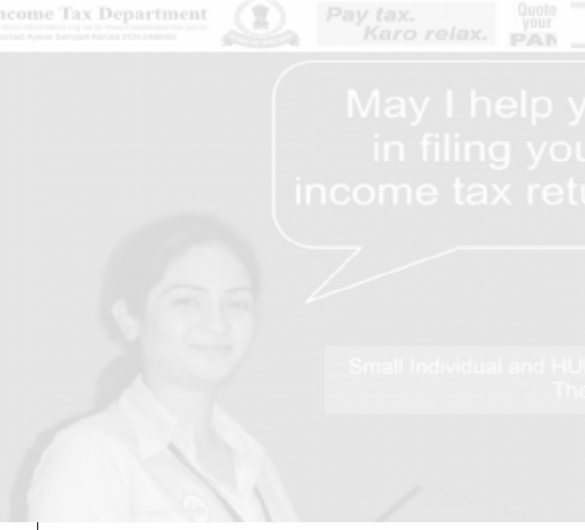
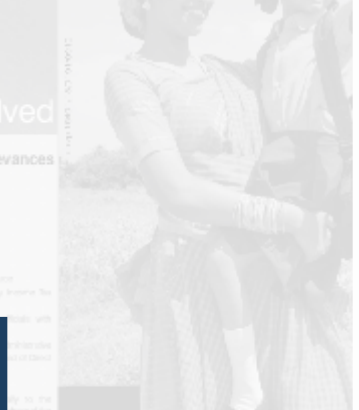
Income Tax Department
Pay tax. Karo relax. Quote your PAN



Income Tax Department introduces Tax Return Preparer service right at your doorstep
The IT Department has embarked on a new initiative to provide quality service to individual and HUF taxpayers, such as, salaried employees, businessmen and small citizens, so that they can file their Tax Returns with ease. This Tax Return Preparer Scheme provides a helping hand to taxpayers, right at their doorstep through a group of qualified Tax Return Preparers (TRPs).
What is the Tax Return Preparer Scheme (TRPS)?
• TRPs are self-employed young men and women trained by IT Department alongwith NIT.
• Over 3700 TRPs have been certified.
• TRPs will help you prepare your Tax Returns, right at your home or workplace.
• The service is available free or at a very nominal cost. (For more information visit www.itpshome.com)
• For contacting your neighbourhood TRP dial the toll free number
Dial Toll Free No. 1-800-111777
Avail customer friendly service

File early! Don't wait for the last day.
E-File your returns, log on to <http://www.incometaxindiaefiling.gov.in>
User ID and password should be accurately and securely preserved.
Download Return Preparation Software to your computer and use it to file the return.
Avoid last minute rush. e-File your return by 30th November 2006.
In case of any difficulty, please contact Anykar Sampark Kendra at 0124-2438808 or Help Centre at Local Income Tax Office.
ANYTIME ANYWHERE
File your Income Tax Return is now easier with jurisdiction free filing.

INCOME TAX OMBUDSMAN DELHI II
Room No. 251, Central Revenue Building
I.P. Estate, New Delhi, Tel. 011-23379525
We don't stop... until all your problems are resolved
Contact Income Tax Ombudsman for the redressal of your grievances



2006

आयकर विभाग ई-गवर्नेन्स की ओर

आयकर रिफंड इलैक्ट्रॉनिक क्लीयरिंग स्कीम द्वारा

उचित
पारदर्शी
सही

सीधे आपके बैंक खाते में रिफंड जमा

यह सुविधा सभी श्रेणी के आयकरदाताओं तथा किसी भी रकम के लिए इन स्थानों पर उपलब्ध है:-



अहमदाबाद, बेंगलोर, भुवनेश्वर, चैन्नई, हैदराबाद, कानपुर, कोलकाता, मुम्बई, नागपुर, नई दिल्ली, पटना तथा तिरुवनन्थपुरम

इलैक्ट्रॉनिक क्लीयरिंग से रिफंड पाने के लिए आयकर रिटर्न देते समय कृपया निम्नलिखित ब्यौरा अवश्य दें

1. बैंक का नाम
2. 9 अंक का MICR कोड
3. बैंक शाखा का पता
4. खाते का प्रकार (बचत/चालू)
5. बैंक खाता संख्या
6. अगर आप ईसीएस से रिफंड चाहते हैं तो आय का रिटर्न फाइल करते समय (ईसीएस हाँ/नहीं) उचित स्थान पर 'हाँ' लिखें। इस कॉलम को खाली छोड़ने पर इसे 'हाँ' माना जाएगा।

आयकर विभाग

अधिक जानकारी के लिए www.incometaxindia.gov.in पर लॉग ऑन करें
अथवा आयकर सम्पर्क केन्द्र : 0124-2438000 पर सम्पर्क करें



भरो टैक्स.
करो रिलैक्स.

जरूर
लिखें
अपना
पैन

davp2006/394

• 2nd installment for Companies

• 1st installment for Others

Simple, Easy and Advanced ways to pay your Advance Tax

Important:
• Use Challan No. 280 for the payment of Advance Tax
• Prepare for all beneficiaries of the Company property
• Corporate Tax Forms 280-2002 and Non-Corporate Tax Forms 280-2001
• Fill in PAN properly to ensure credit of taxes paid
• Check your challan details against your Challan Identification No. (CIN)
• PAN made a state of document
• Visit www.incometaxindia.gov.in to download the new Challan
• Corporate Tax Forms are valid for one year from the date of issue or before 31st September
• Non-Corporate Tax Forms other than Corporate Taxpayers are valid for one year from the date of issue or before 31st September

Visit www.incometaxindia.gov.in
or www.incometaxindiapr.gov.in
or Contact Ayakar Sampark Kendra 0124-2438000

Income Tax Department
Department of Revenue, Ministry of Finance, Government of India
www.incometaxindia.gov.in
PAY TAX KARO RELAX

Power Your Growth

pay your advance tax
last instalment for all tax payers

DUE DATE 15th March 2007

The papers are valid to pay Advance Tax, if their last releasing TDS is on or before 15.03.07.
Payment of tax is compulsory for all companies & non-corporate entities as usual.
Use New Challan No. 280 for payment of Advance Tax.
Source: New PAN has been issued centrally and issued till a Corporation Challan Identification Number (CIN), 2006 Code of Book Dates, Date of payment and Challan Number.
The new Challan and the facility for e-payment is available at www.incometaxindia.gov.in

PAY TAX KARO RELAX

Nation pays back!

QUOTE YOUR e-PAYMENT

Attention!
Salaried / Non-corporate Assessee whose Accounts are not required to be audited

File Your Return on or before

31 July, 2009

Don't miss the due date!

The times are changing...

**We are really proud
of our low cost
of collection**

**Cost of
Direct tax collection
amongst the lowest
in the world**

- At 0.74% of total collections, cost of collection lower than that of Japan (1.58%), France (1.35%) and Australia (1.14%).
- Time for processing of returns and issue of refunds reduced and further going down.
- Transparency International rates us as one of the least corrupt Departments.

We also offer:

- Refunds through ECS
- Filing of returns at Post Offices
- E-filing of Returns
- Help Centres
- Service of Tax Return Preparers
- Ombudsman for Grievance redressal

**BE A RESPONSIBLE STAKEHOLDER
IN EMERGING INDIA**

**Pay your Advance Tax,
if not paid already,
by 26th March to avoid inconvenience**

**File your Tax Return by 31st March, 2007
if you have not yet filed it.**

E-Filing is mandatory for companies

Income Tax Department

For more information log on to www.incometaxindia.gov.in
or contact Ayakar Sampark Kendra 0124-2438000



**Pay tax.
Karo relax.**

**Quote
your
PAN**

clawp 2006/1260

Income Tax
For more information log on to www.incometaxindia.gov.in

Income Tax Preparer
The IT Department provides a happy Tax Return Preparer service to individual and MSME citizens, so that it provides a happy Tax Return Preparer service to the common man. Each citizen of the common man can get help with income tax and

Income Tax Department
For more information log on to www.incometaxindia.gov.in

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valuable initiative by the Income Tax Department to provide reliable taxpayer service to the common man. Each citizen of the common man can get help with income tax and

INTRODUCING
Tax Return Preparer Scheme
In its effort to reach out to the thousands of taxpayers and simplify the tax return

gth tax return
is essential
early the

Advance Tax (AT) treatment
to ensure timely filing of returns. If you don't pay advance tax in full, you have to pay interest @ 1% per month on amount that falls short of the required payment.
Income Tax Department is cross-verifying your investments/income

Period of Technology and Simplification (2006 – 2010)

Pratidhwani - Outreach Resonating In Development



The times are changing . . .

2006

Just Smile





Considering the disruption caused by floods...

2007

May I help you in filing your income tax returns?

Small Individual and HUF Taxpayers contact a Tax Return Preparer (TRP) They will make everything easy.

Office or Home, we are at your doorstep.

At 100, oldest taxpayer has never missed filing I-T return

Even at 100 years of age he understands the importance of Tax Nation Building

Contribute your bit towards the country File your Advance Tax by Dec 15, 2007

3rd instalment for companies - 2nd instalment for individuals

Advance Tax is paid in any amount, irrespective of whether you are a salaried employee or a business owner. It is a pre-payment of tax on your income. If you don't pay advance tax in full, you have to pay interest @ 1% per month on the amount that falls short of the required payments.



ATTENTION TAXPAYERS OF BIHAR

Considering

the Disruption

caused by Floods,

Last Date for
Filing Your Return has been
..... extended to

16.08.2007

File Your Return Today

If you are a salaried/non corporate assessee and your accounts are not required to be audited.

Income Tax Department
visit us at : www.incometaxindia.gov.in
or call Ayakar Sampark Kendra : 0124-2438000



Pay Tax.
Karo Relax.

Quote
your
PAN

- 2nd installment for Companies
- 1st installment for Others

Simple, Easy and Advanced ways to pay your Advance Tax

- Important:**
- Use Challan No. 280 for the payment of Advance Tax
 - Please fill in the details of the Assessee's property
 - Corporate Tax Payers (SA-502) and Non-Corporate Tax Payers (SA-501)
 - Fill in PAN properly to ensure credit of taxes paid
 - Check your assessment is complete with Challan Identification No. (CIN) will make it easy to connect
 - Visit www.incometaxindia.gov.in to download the new Challan
 - Corporate Tax Payers are liable to pay 4% of Advance Tax payable on or before 15th September
 - Non-Corporate Tax Payers (other than Corporate Taxpayers) are liable to pay 20% of Advance Tax payable on or before 15th September

Visit www.incometaxindia.gov.in
or www.incometaxindiapr.gov.in
or Contact Ayakar Sampark Kendra 0124-2438000

Income Tax Department
Department of Revenue, Ministry of Finance, Government of India
www.incometaxindia.gov.in
PAY TAX KARO RELAX

Power Your Growth
pay your advance tax
Last instalment for all tax payers

DUE DATE **15th**
March 2007

- Tax payers are liable to pay Advance Tax, if their tax liability exceeds Rs. 10,000/-
- Payment of taxes is compulsory for all companies whose accounts are audited
- Use New Challan No. 280 for the payment of Advance Tax
- Ensure that PAN has been filled correctly and, wherever fill is required with Challan Identification Number (CIN), State Code of Bank Branch, Date of payment and Challan Number
- The new Challan and the facility for e-payment is available at www.incometaxindia.gov.in

PAY TAX KARO RELAX

You pay... the Nation pays back!

QUOTE YOUR PAN e-PAYMENT

Attention! Salaried / Non-corporate Assessee whose Accounts are not required to be audited

File Your Return on or before **31 July, 2009**

DON'T MISS THE DUE DATE!

Anywhere

Quote Your PAN

Contribute to Country's

Don't forget to e-pay your Advance Tax

Income Tax Department

pay tax karo relax

OF BIHAR

2007

Turn Today

and non corporate accounts are to be audited.

Educate children today for educated workforce tomorrow

pay your advance tax

Last instalment for all tax payers

DUE DATE **15th**
March 2007

PAY TAX KARO RELAX

You pay... the Nation pays back!

Income Tax Department

QUOTE YOUR PAN e-PAYMENT

of age, tax in

country, 15, 2007

Income Tax

Creating History Silently

Mark the collection, higher the allocation

31st October - your key date to

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e-file before 31st October. Avoid last minute rush

e-filing is compulsory for Companies / Firms, (where accounts are liable to be audited u/s 44AB)

Return Preparator Software available for download free of cost at website (<http://incometaxindia.gov.in>)

Convenient, secure & available 24 x 7.

Faster processing and quicker refunds.

Help centre at Income Tax office available for assistance.

BE A RESPONSIBLE STAKEHOLDER IN EMERGING INDIA

Income Tax Department

Pay tax.
Karo relax.

Facing problems in filing your Tax Return...
I am here to help!

trps
TAX RETURN PREPARERS

Income Tax Department introduces Tax Return Preparer service right at your doorstep.

The IT Department has embarked on a new initiative to provide quality service to individual and HUF taxpayers, such as, salaried employees, businessmen and senior citizens, so that they can file their Tax Returns with ease. The Tax Return Preparer Scheme provides a helping hand to taxpayers, right at their doorstep, through a group of qualified Tax Return Preparers (TRPs).

What is the Tax Return Preparer Scheme (TRPS)?

- TRPs are self-employed young men and women trained by the IT department along with NIT.
- Over 3700 TRPs have been certified.
- TRPs will help you prepare your Tax Returns, right at your home or workplace.
- The service is available free or at a very nominal cost. (For details call Toll Free Number or log on to www.incometaxindia.gov.in)

For contacting your neighbourhood TRP dial the e-India Toll Free Number

Dial Toll Free No. 1 800 11 9777
Avail customer friendly TRP Scheme

Income Tax Department

Pay tax.
Karo relax.

Quote your PAN

May I help you in filing your income tax returns?

Small Individual and HUF Taxpayers They will make



Income Tax Creating History Silently

More the collection, higher the allocation

Sector	Budget allocation in 2003-04	Budget allocation in 2008-09
Agriculture	3,262	10,075
Education	7,024	34,400
Health	6,983	16,534
Rural Development & Land Resources	11,320	18,972
Road Transport and Highways	7,236	14,066

Scheme	Budget allocation in 2003-04	Budget allocation in 2008-09
Sarva Siksha Abhiyan	1,951	13,100
Mid-day Meal Scheme	1,175	8,000
Integrated Child Development Scheme	2,356	6,300
Rural Employment Schemes	4,986	16,000

Thank you, Taxpayers!
your contribution fuels the nation's growth

Income Tax Department

For more information log on to www.incometaxindia.gov.in or contact Aaykar Sampark Kendra 0124-2438000



Pay Tax
Karo Relax

Quote Your PAN

The Tax Return Preparer Scheme is a valuable initiative by the Income Tax Department to provide reliable taxpayer service to the common man. Each citizen of the nation can now benefit with ease and

INTRODUCING
Tax Return Preparer Scheme

to extend to reach out to the thousands of taxpayers and simplify the tax process

Let I-T returns
with his class
is essential
early the 10

As per the Finance Minister on September 14, 2008, the Government has announced that the deadline for filing I-T returns will be extended to 31st October 2008. This extension is a welcome move as it gives taxpayers more time to file their returns and also allows them to take advantage of the festive season discounts on various goods and services.

Every taxpayer has
benefited filing I-T return



The extension of the deadline for filing I-T returns is a welcome move as it gives taxpayers more time to file their returns and also allows them to take advantage of the festive season discounts on various goods and services.

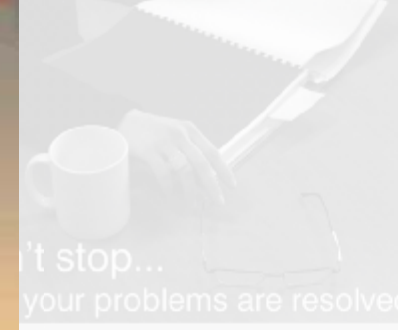
Even at 100 years of age he understands the importance of Tax Nation Building

Contribute your bit towards the country. File your Advance Tax by Dec 15, 2008

1st instalment for companies + 2nd instalment for individuals

- Advance Tax is paid in any income, irrespective of whether you are a salaried employee or a self-employed individual. Income from house property, interest, dividends, winnings from lotteries, etc. are also taxable.
- Advance Tax is payable in four instalments.
- Advance Tax is payable in four instalments.
- Advance Tax is payable in four instalments.

TAX OMBUDSMAN



Don't stop... your problems are resolved

Tax Ombudsman for the redressal of your grievances

INCOME TAX OMBUDSMAN, DELHI II
Room No. 251, Central Revenue Building,
P. Estate, New Delhi, Tel.: 011-23379925



Even at 100 years of age he understands the importance of Tax Nation Building

Contribute your bit towards the country. File your Advance Tax by Dec 15, 2008

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- Advance Tax is payable in four instalments.

ATTENTION TAXPAYERS OF

Generating ...

... the ... of ...

... the ... of ...

Last Date for Filing Your Return has ...

16.08.2008

File Your Return

If you are a salaried/ non-assessee and your account is not required to be audited...

Income Tax Department

...ULATION IS ...URE OUT !

SHOWS THE WAY

Income Tax Help Centre will assist you in

- PREPARING
 - Returns of income
 - Challans
 - PAN application
- COMPUTING
 - Taxable income
 - Income tax payable

Pay tax. Karo relax. Quote your PAN

Income Tax Department

Period of Technology and Simplification (2006 – 2010)

Pratidhwani - Outreach Resonating In Development



Income tax creating history silently

2008

Just Smile

e-filing Anytime Anywhere

Attention! Salaried / Non-corporate Assessee whose Accounts are not required to be audited

File Your Return on or before 31 July, 2009

DON'T MISS THE DUE DATE!

ADVANTAGES OF e-FILING

- It is easier to file returns online than through a tax agent.
- It is faster to receive refunds.
- It is more secure.
- It is more convenient.
- It is more accurate.
- It is more cost-effective.
- It is more transparent.
- It is more efficient.
- It is more reliable.
- It is more user-friendly.
- It is more accessible.
- It is more secure.
- It is more convenient.
- It is more accurate.
- It is more cost-effective.
- It is more transparent.
- It is more efficient.
- It is more reliable.
- It is more user-friendly.
- It is more accessible.

OF BIHAR

2007

Pay Tax KARO RELAX

Income Tax

pay your advance tax

Last instalment for all tax payers

DUE DATE 15th March 2009

You pay... the Nation pays back!

PAY TAX KARO RELAX

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country, 15, 2007

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ment for others

ment for others

Contribute to Country's growth

Don't forget to e-pay your Advance Tax

Income Tax Department

Quote Your PAN

Pay Tax Karo Relax

Use date for filing of IT Return is Today

Secured online IT return filing for speedy refund

Income Tax

pay your advance tax

Last instalment for all tax payers

DUE DATE 15th March 2009

You pay... the Nation pays back!

PAY TAX KARO RELAX

Income Tax

Creating History Silently

Mark the collection, higher the allocation

Your action will have an equally speedy reaction

Advantages

- Anytime / Anywhere
- Higher Data Accuracy
- Safe & Secure
- Faster Processing
- Quicker Refunds

Quote Your PAN

Pay Tax Karo Relax

Use date for filing of IT Return is Today

Secured online IT return filing for speedy refund

Income Tax

pay your advance tax

Last instalment for all tax payers

DUE DATE 15th March 2009

You pay... the Nation pays back!

PAY TAX KARO RELAX

Income Tax

Creating History Silently

Mark the collection, higher the allocation

Nation's Progress is Your Progress.

Pay your Advance Tax by 15th Sept. 2009

Your Advance Tax means Nation's Advancement.

Income Tax

pay your advance tax

Last instalment for all tax payers

DUE DATE 15th March 2009

You pay... the Nation pays back!

PAY TAX KARO RELAX

Income Tax

Creating History Silently

Mark the collection, higher the allocation

Simple, Easy and Advanced ways to pay your Advance Tax

Important:

- Use Challan No. 280 for the payment of Advance Tax.
- Deposit the amount in the account of the Government of India.
- Corporate Tax Payers (MCA 21) and Non-Corporate Tax Payers (MCA 21) should use Challan No. 280.
- Ensure your Challan is stamped with Challan Identification No. (CIN) with date & state of payment.
- Visit www.incometaxindia.gov.in or www.incometaxindiaapr.gov.in to download the new Challan.
- Corporate Tax Payers are liable to pay 40% of Advance Tax payable on or before 15th September.
- Non-Corporate Tax Payers (other than Corporate Taxpayers) are liable to pay 30% of Advance Tax payable on or before 15th September.

Visit www.incometaxindia.gov.in or www.incometaxindiaapr.gov.in or Contact Ayakar Sampark Kendra 0124-2438000

Income Tax Department

PAY TAX KARO RELAX

Income Tax

pay your advance tax

Last instalment for all tax payers

DUE DATE 15th March 2009

You pay... the Nation pays back!

PAY TAX KARO RELAX

Income Tax

Creating History Silently

Mark the collection, higher the allocation

31st October - your key date to



Period of Technology and Simplification (2006 – 2010)

Pratidhwani - Outreach Resonating In Development



FOR SOME, TAX CALCULATION IS STILL TOUGH TO FIGURE OUT!

FORTUNATELY, HELP CENTRE SHOWS THE WAY

Income Tax Help Centre will assist you in

- PREPARING Returns of income
- Challans
- PAN application
- COMPUTING Taxable income
- Income tax payable

ATTENTION TAXPAYERS OF

Last Date for Filing Your Return has been extended to

16.08.2009

File Your Return

If you are a salaried professional, business and your account is not required to be audited...

chutki mein
Thoda Income Tax Help Centre

Income Tax Help Centre

Pay tax. Karo relax. Quote your PAN

For more information on location of help centres, log on to <http://incometaxindiaefiling.gov.in>

Income Tax Department

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Nation's progress is your progress

e-File. It's SIMPLY better!

Corporates must file their Income Tax Returns online by 30th Nov. '06

It's swifter and far more convenient.

How to e-File?

- That's easy! To e-file your returns, log on to <http://incometaxindiaefiling.gov.in>
- Enter ID and password should be accurately and securely provided.
- Download Return Preparation Software to your computer and use it to fill the return.
- When to e-File? That's easy! Avoid last minute rush, e-file your return now.
- In case of any difficulty, please contact Anytax Sampark Kendras at 0124-2438000 or Help Centre at Local Income Tax Office.
- Who should e-File? That's easy! E-FILING IS MANDATORY FOR CORPORATES

For more information on location of help centres, log on to <http://incometaxindiaefiling.gov.in>

For further information on location of help centres, log on to <http://incometaxindiaefiling.gov.in>

Income Tax Department

Pay tax. Karo relax. Quote your PAN

INCOME TAX OMBUDSMAN

We won't stop... until all your problems are resolved

Contact Income Tax Ombudsman for the redressal of your grievances

INCOME TAX OMBUDSMAN, DELHI II

Room No. 251, Central Revenue Building
I.P. Estate, New Delhi, Tel.: 011-23379925

Income Tax

Investment for progress

Even at 100 years of age he understands the importance of Tax Nation Building

Contribute your bit towards the country

File your Advance Tax by Dec 15, 2009

3rd instalment for companies - 2nd instalment for individuals

Income Tax Department

Pay tax. Karo relax. Quote your PAN

For more information on location of help centres, log on to <http://incometaxindiaefiling.gov.in>

Facing problems in filing your Tax Return...

I am here to help!

TRPS

Tax Return Preparer Scheme

Income Tax Department introduces Tax Return Preparer service right at your doorstep.

The IT Department has embarked on a new initiative to provide quality service to individual and HUF taxpayers, such as, salaried employees, businessmen and senior citizens, so that they can file their Tax Returns with ease. Tax Return Preparer Scheme provides a helping hand to taxpayers, right at their doorstep through a group of qualified Tax Return Preparers (TRPs).

What is the Tax Return Preparer Scheme (TRPS)?

- TRPs are self-employed young men and women trained by IT Department along with NIT.
- Over 3700 TRPs have been certified.
- TRPs will help you prepare your Tax Returns, right at your home or workplace.
- The service is available free or at a very nominal cost. (For more details visit www.trps.gov.in)
- For contacting your neighbourhood TRP dial the toll free number.

Dial Toll Free No. 1 800 11 7777
Avail customer friendly service

Income Tax Department

Pay tax. Karo relax. Quote your PAN

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May I help you in filing your income tax returns?

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2009

DON'T WORRY ABOUT FILING YOUR INCOME TAX RETURN...

Office or Home, we are at your doorstep.

INTRODUCING Tax Return Preparer Scheme

It is what it takes to reach out to the thousands of taxpayers and simplify the tax process

At 100, oldest taxpayer has never missed filing I-T return

100-year-old taxpayer, Mr. ... has never missed filing his income tax return. He is a true example of a taxpayer who has always complied with the law.

Finance Minister

Finance Minister ... has announced that the deadline for filing income tax returns for the year 2008-09 has been extended to 15th December 2009.

Even at 100 years of age he understands the importance of Tax Nation Building

Contribute your bit towards the country

File your Advance Tax by Dec 15, 2009

3rd instalment for companies - 2nd instalment for individuals

Always Remember

- You Advance credit for taxes paid
- File all challan returns correctly
- Quote correct PAN
- Ensure correct date entry by when Advance Tax is

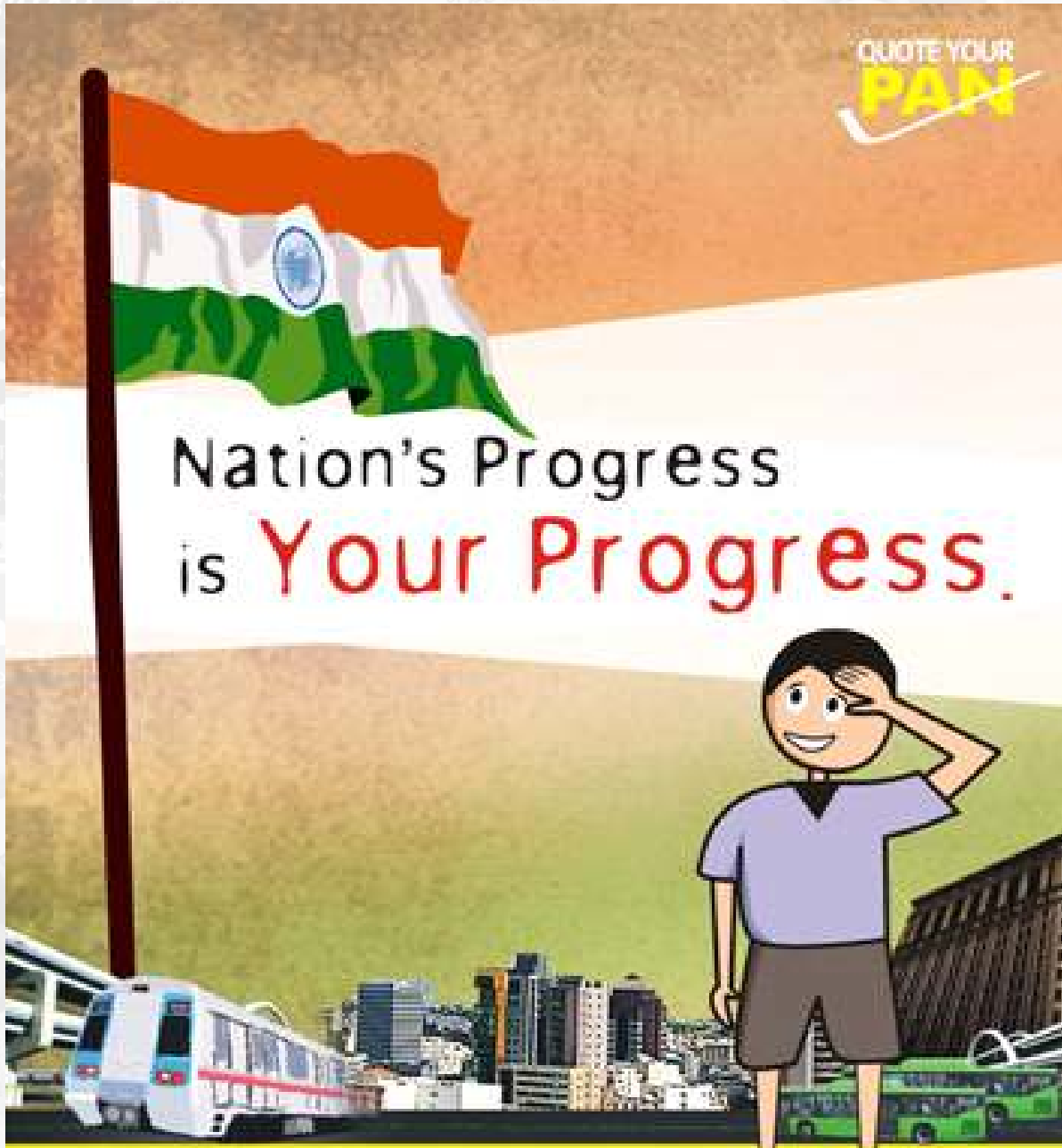
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Who needs to pay Advance Tax?

If your tax liability is more than Rs. 5000 after deduction of TDS, you'll have to pay Advance Tax in 3/4 installments.

If you don't pay advance tax in full, you have to pay interest @ 1% per month or part thereof on the balance amount of the tax payable.

Income Tax Department is cross verifying your investments/withdrawals



QUOTE YOUR PAN

Nation's Progress is **Your Progress.**

Pay your Advance Tax by 15th Sept. 2009

Your Advance Tax means Nation's Advancement.

- **2nd Installment for Companies**
- **1st Installment for Others**



Simple, Easy and Advanced ways to pay your Advance Tax:

- **e-pay** your taxes through internet banking from anywhere and at anytime
- **ATMs** – People holding Corporation Bank debit card can pay tax through Corporation Bank ATMs

Important:

- Use Challan No. 280 for the payment of Advance Tax
- Please fill all the columns of the Challan properly
- Corporate Tax Payers tick 0020 and Non-Corporate Tax Payers tick 0021
- Fill in PAN properly to ensure credit of taxes paid
- Ensure your counterfoil is stamped with Challan Identification No. (CIN), BSR code & date of payment
- Visit www.incometaxindia.gov.in or www.incometaxindiapr.gov.in to download the new Challan
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Visit www.incometaxindia.gov.in or www.incometaxindiapr.gov.in or Contact Ayakar Sampark Kendra 0124-2438000



Income Tax Department

Department of Revenue, Ministry of Finance, Government of India
For more information log on to www.incometaxindia.gov.in or www.incometaxindiapr.gov.in

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31st October - your key date to

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YOUR
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BE A RESPONSIBLE STAKEHOLDER IN EMERGING INDIA

Income Tax Department
Pay tax. Karo relax.
Quote your PAN

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Dial Toll Free No. 1 800 11 9777
Avail customer friendly TRP Scheme

Income Tax Department
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Quote your PAN

May I help you in filing your income tax returns?

Small Individual and HUF Taxpayer
They will make

Attention!
Salaried / Non-corporate Assessee
whose Accounts are not required to be audited

31 July 2009

File Your Return on or before 31 July, 2009

DON'T MISS THE DUE DATE!

You can Conveniently File Return Through ANYTIME. e ANYWHERE.

Need help! Call

Call Toll free - 1800 10 23738 or visit: www.trpscheme.com

ADVANTAGES OF e-FILING

- e-file from anywhere, anytime • Efficient & Fast filing, getting confirmation and refunds
- Accurate - computer checks are done to eliminate errors right at the beginning • Zero paperwork

IT RETURN CAN ALSO BE FILED

- By furnishing the return in paper form • By Electronic means under digital signature • By transmitting the data in the return electronically and, thereafter, submitting the verification of the return in Form ITR-V • By furnishing a bar coded return in paper form.

THE NEW ITR FORMS

- ITR-1 for individuals having income from salary/pension/family pension and as specified under law.
- ITR-2 for individuals and Hindu Undivided Families (HUFs) not having any income under the head Profits or gains of business or profession.
- ITR-3 for Individuals and HUFs being partners in firms and not carrying out business or profession under any proprietorship
- ITR-4 for Individuals and HUFs having proprietary business or profession

UNIQUE TRANSACTION NUMBER (UTN)
Tax payers can file IT returns for Assessment year 2009-10 and earlier years without mentioning the UTN.

PROCEDURE FOR e-FILING

e-filing is optional for salaried / non corporate assessee and whose accounts are not audited.

- Use a digital signature for e-filing returns so you don't have to furnish the Form ITR-V as a follow up to the electronic transmission of data in the return.
- Without a digital signature, electronic return filing must be followed up by submission of Form ITR-V with IT Department within 30 days.
- Form ITR-V is bar coded. Post it unfolded in A4 size envelope to "Income Tax Department-CPC, Post Box No.1, Electronic City Post Office, Bangalore-560100, Karnataka"

Income Tax Department
For more information log on to www.incometaxindia.gov.in, www.incometaxindia.gov.in or contact Aaykar Sampark Kendra 0124-2438000

Pay Tax Karo Relax

Quote Your PAN

ATTENTION TAXPAYERS OF

Generating ...

... the ... of ...

... the ... of ...

Last Date for Filing Your Return has ...

16.08.2009

File Your Return

If you are a salaried/non-...
assessee and your account
not required to be au...

Income Tax Help Centre will assist you in

- PREPARING
• Returns of income
• Challans
• PAN application
- COMPUTING
• Taxable income
• Income tax payable

Pay tax. Karo relax. Quote your PAN

Income Tax Department

TAX OMBUDSMAN

Income Tax
Investment for pro...

Don't stop... your problems are resolved

Tax Ombudsman for the redressal of your grievances

INCOME TAX OMBUDSMAN DELHI II
Room No. 251, Central Revenue Building,
P. Estate, New Delhi, Tel.-011-23379925

PROCEDURE FOR FILING COMPLAINTS

Complaints can be made in writing or electronically to the Ombudsman. The complaint should give the name and address of the complainant, name of the officer and official capacity, nature of the complaint, facts and circumstances of the case and the relief sought. For further details log on to www.incometax.gov.in

Even at 100 years of age he understands the importance of Tax Nation Building

Contribute your bit towards the country
File your Advance Tax by Dec 15, 2009

- 3rd instalment for companies • 2nd instalment for...

Always Remember

- New Advance credit for firms paid
- Pay all challans within 15 days
- Quote correct PAN
- Ensure correct data entry by

Advance Tax is paid in any income, irrespective of whether you are a corporate or individual. Income from house property, interest, dividends, winnings from lotteries, prizes from horse races, income from business or other sources are all liable for advance tax.

Who needs to pay Advance Tax?

If your tax liability is more than Rs. 1000 after deduction of TDS, you'll have to pay Advance Tax in 3/4 instalments.

If you have a liability for tax exceeding Rs. 10,000, you'll have to pay Advance Tax in 4 instalments.

If you don't pay advance tax in full, you have to pay interest @ 1% per month or part thereof that falls short of the required payments.

Income Tax Department is cross verifying your investments to ensure...

Period of Technology and Simplification (2006 – 2010)

Pratidhwani - Outreach Resonating In Development



“

Advantages

- Anytime / Anywhere
- Higher Data Accuracy
- Safe & Secure
- Faster Processing
- Quicker Refunds

Advantages

- Anytime / Anywhere
- Higher Data Accuracy
- Safe & Secure
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Advantages

- Anytime / Anywhere
- Higher Data Accuracy
- Safe & Secure
- Faster Processing
- Quicker Refunds

Don't miss the due date

”

2009

Just Smile

e-filing
Anytime Anywhere

Attention!
Salaried / Non-corporate Assessee whose Accounts are not required to be audited

File Your Return on or before
31 July, 2009

DON'T MISS THE DUE DATE!

Advantages of e-filing

- It is convenient to file returns online.
- It is secure as the returns are filed through a secure portal.
- It is faster as the returns are filed online.
- It is easy as the returns are filed through a simple interface.
- It is safe as the returns are filed through a secure portal.
- It is reliable as the returns are filed through a secure portal.
- It is accurate as the returns are filed through a secure portal.
- It is complete as the returns are filed through a secure portal.
- It is correct as the returns are filed through a secure portal.
- It is proper as the returns are filed through a secure portal.
- It is good as the returns are filed through a secure portal.
- It is better as the returns are filed through a secure portal.
- It is best as the returns are filed through a secure portal.

Pay Tax Karo Relax

2007

Contribute to Country's growth

Don't forget to e-pay your Advance Tax

Income Tax Department

Pay Tax Karo Relax

Your action will have an equally speedy reaction

Advantages

- Anytime / Anywhere
- Higher Data Accuracy
- Safe & Secure
- Faster Processing
- Quicker Refunds

Due date for filing of IT Return is Today

Pay Tax Karo Relax

Nation's Progress is Your Progress.

Pay your Advance Tax by 15th Sept. 2009

Your Advance Tax means Nation's Advancement.

Simple, Easy and Advanced ways to pay your Advance Tax:

- e-pay your taxes through internet banking from anywhere and at anytime.
- ATMs - Postoffice Banking Corporation Bank (POB) and various tax through Corporation Bank ATMs.

Important:

- Use Challan No. 280 for the payment of Advance Tax.
- Please fill all requirements of the Challan properly.
- Corporate Tax Payers (MCA 21) and Non-Corporate Tax Payers (MCA 21) should use Challan No. 280.
- Please ensure your Challan is stamped with Challan Identification No. (CIN) with date & state of payment.
- Visit www.incometaxindia.gov.in to download the new Challan.
- Corporate Tax Payers are liable to pay 40% of Advance Tax payable on or before 15th September.
- Non-Corporate Tax Payers (other than Corporate Taxpayers) are liable to pay 30% of Advance Tax payable on or before 15th September.

Visit www.incometaxindia.gov.in or www.incometaxindiaapr.gov.in or Contact Ayakar Sampark Kendra 0124-2438000

Income Tax Department
Department of Revenue, Ministry of Finance, Government of India
www.incometaxindia.gov.in

PAY TAX KARO RELAX

Income Tax

For progressive future

Income Tax Department

PAY TAX KARO RELAX

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Investment for a bright future

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Power Your Growth

Investment for a bright future

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PAY TAX KARO RELAX

Income Tax

Investment for a bright future

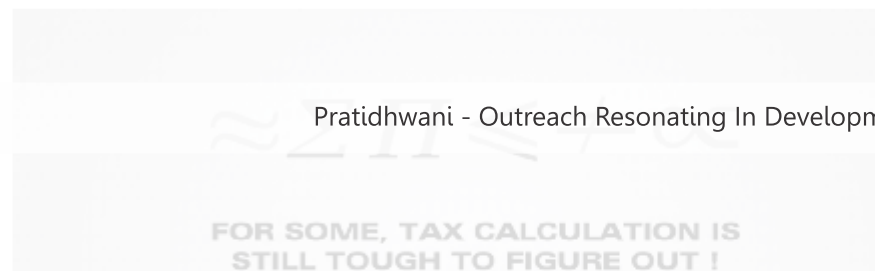
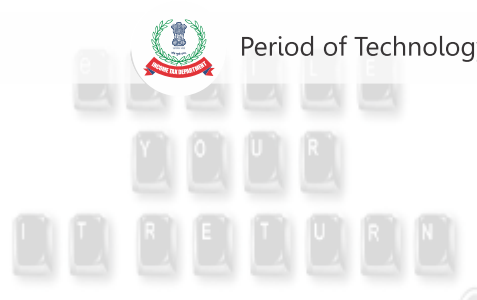
Income Tax Department

PAY TAX KARO RELAX

31st October - your key date to

Period of Technology and Simplification (2006 – 2010)

Pratidhwani - Outreach Resonating In Development



Income tax is investment for a connected nation

e-file before 31st October. Avoid last minute rush

chutki mein
Thoda Income Tax Help Centre

FOR SOME, TAX CALCULATION IS STILL TOUGH TO FIGURE OUT!
FORTUNATELY, HELP CENTRE SHOWS THE WAY

Income Tax Department
Pay tax. Karo relax.

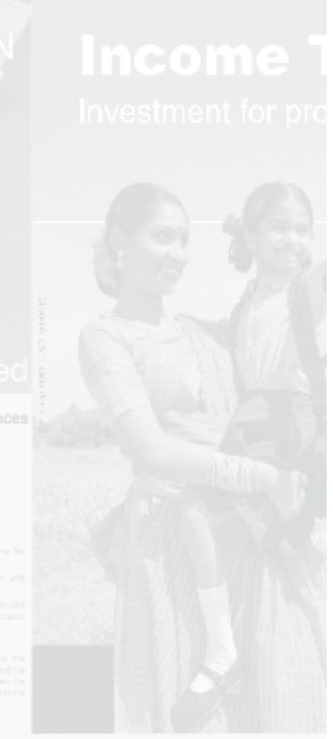
Income Tax Department
Pay tax. Karo relax.

Income Tax Department
Pay tax. Karo relax.

Facing problems in filing your Tax Return...
I am here to help!

e-File. It's SIMPLY better!

Income Tax Ombudsman



Income Tax Department introduces Tax Return Preparer service right at your doorstep.

Corporates must file their Income Tax Returns online. It's swifter and far more convenient.

Income Tax Ombudsman

Income Tax Department
Pay tax. Karo relax.

Income Tax Department
Pay tax. Karo relax.

Income Tax Department
Pay tax. Karo relax.

2010

May I help you in filing your income tax returns?



Small Individual and HUF Taxpayers contact a Tax Return Preparer (TRP) They will make everything easy.

Office or Home, we are at your doorstep.

At 100, oldest taxpayer has never missed filing I-T return

Even at 100 years of age he understands the importance of Tax Nation Building

Income Tax

Investment for a connected Nation

pay your advance tax

Last instalment for all tax payers

**DUE
DATE**

15th
March 2010

- Tax payers are liable to pay Advance Tax, if their tax liability after reducing TDS is more than Rs. 10,000/-
- E-payment of taxes is compulsory for all companies and other persons whose accounts are audited.
- Use New Challan No. 280 for the payment of Advance Tax.
- Ensure that PAN has been filed correctly and counter foil is stamped with Challan Identification Number (CIN), BSR Code of Bank Branch, Date of payment and Challan Number.
- The new Challan and the facility for e-payment is available at www.incometaxindia.gov.in

PAY TAX KARO RELAX

You pay... the Nation pays back!



Income Tax Department

For information log on to www.incometaxindia.gov.in or
www.incometaxindia.gov.in or contact
Aapka Sampark Kendra at 011-26138000

**QUOTE
YOUR
PAN**

e-PAYMENT

Income Tax

Investment for progressive future

*Educate children today
for educated workforce tomorrow*

pay your advance tax
Last instalment for all tax payers

**DUE
DATE**

15th
March 2010

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PAY TAX KARO RELAX

You pay... the Nation pays back!



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For information log on to www.incometaxindia.gov.in or www.incometaxindia.gov.in or contact Aaykar Sampark Kendra at 0124-2438000



Income Tax



Income Tax

The IT Department individual and citizens, so that provides a happy Tax Return Prepa

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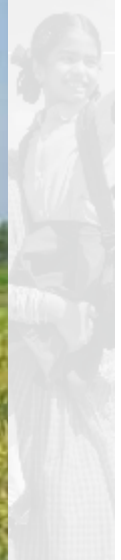
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For you a contribu

valuable initiative by the Income Tax Department to provide reliable taxpayer service to the common man. Each citizen of the nation can get benefi

Tax Return Preparer Scheme

to its effort to reach out to the thousands of taxpayers and simplify the tax return

INTRODUCING

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to be issued to the Taxpayer (Member) on September 15, 2009. The Member's Return (Challan) which has 15 minutes on the field, will ensure the client might be

Income tax paymen
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and the tax paymen

Advance Tax in 30 installments. In every month for the last 30 months. If you don't pay advance tax in full, you have to pay interest @ 1% per month. Income Tax Department is cross verifying your investments/advance



Income tax is investment for a progressive future

2010

Just Smile

e-filing Anytime Anywhere

Attention! Salaried / Non-corporate Assessee whose Accounts are not required to be audited

File Your Return on or before 31 July, 2009

DON'T MISS THE DUE DATE!

ADVANTAGES OF e-FILING

- It is simple and easy to use.
- It is secure and safe.
- It is available 24x7.
- It is available from anywhere.
- It is available from any device.
- It is available from any device.

Quote Your PAN

2007

Pay Tax Karo Relax

Income Tax Department

Quote Your PAN

Pay Tax Karo Relax

Due date for filing of IT Return is Today

Income Tax Department

Quote Your PAN

Pay Tax Karo Relax

Due date for filing of IT Return is Today

Your action will have an equally speedy reaction

Advantages

- Anytime / Anywhere
- Higher Data Accuracy
- Safe & Secure
- Faster Processing
- Quicker Refunds

Nation's Progress is Your Progress

Pay your Advance Tax by 15th Sept. 2009

Your Advance Tax means Nation's Advancement

Simple, Easy and Advanced ways to pay your Advance Tax

Important:

- Use Challan No. 280 for the payment of Advance Tax
- Prepare for all branches of the Challan properly
- Corporate Tax Payers fill Form 280 and Non-Corporate Tax Payers fill Form 280A
- File in PAN properly to ensure credit of taxes paid
- Ensure your Challan is stamped with Challan Identification No. (CIN) with date & state of payment
- Visit www.incometaxindia.gov.in to download the new Challan
- Corporate Tax Payers are liable to pay 4% of Advance Tax payable on or before 15th September
- Non-Corporate Tax Payers (other than Co-operative Societies) are liable to pay 30% of Advance Tax payable on or before 15th September

Visit www.incometaxindia.gov.in or www.incometaxindiaapr.gov.in or Contact Ayakar Sampark Kendra 0124-2438000

Income Tax Department

PAY TAX KARO RELAX

Power Your Growth

pay your advance tax

Last instalment for all tax payers

DUE DATE 15th March 2010

78

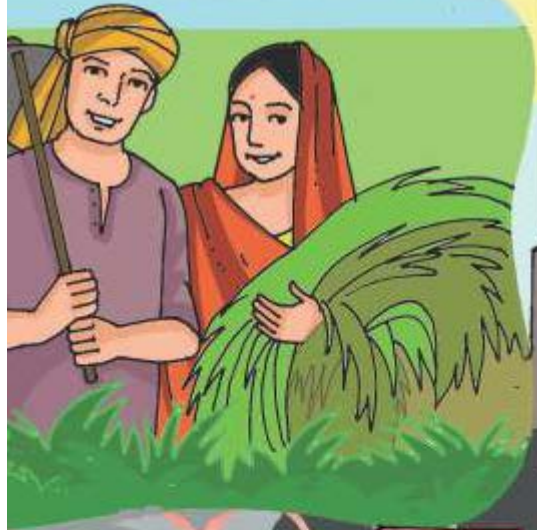
Income Tax Department

PAY TAX KARO RELAX

PERIOD OF WIDENING OF THE TAX BASE (2011 - 2016)



PMKVY
प्रधानमंत्री कौशल विकास योजना



INTRODUCTION

Problem of Mismatching?

Income Tax Department has the solution

Happy happy T1>Returns of the day!

JULY 31

You cannot hide.....
Declare your undisclosed income!

We're watching you



Declare your undisclosed income today

By 31st July 2016
Income Declaration Scheme, 2016
Last date: 31st September, 2016

Important Dates/Notifications related to IDS, 2016

- 1. The deadline for filing ITR with undisclosed income is 31st July 2016. The deadline for filing ITR with disclosed income is 31st September 2016.
- 2. All ITRs to be filed in Form ITR-1.
- 3. The ITRs to be filed in Form ITR-2.
- 4. The ITRs to be filed in Form ITR-3.
- 5. The ITRs to be filed in Form ITR-4.
- 6. The ITRs to be filed in Form ITR-5.
- 7. The ITRs to be filed in Form ITR-6.
- 8. The ITRs to be filed in Form ITR-7.

Your undisclosed income is a time bomb...

DEFUSE THE TENSION

Declare your undisclosed income under Income Declaration Scheme, 2016



Save Paper Save Time

e-file your Income Tax Return

JULY 31 2016



This was a phase when India's economic growth touched the 7% mark. The world was still reeling under the global financial crisis but India, largely unnerved by its fallout, kept climbing steadily. The rising tax collections mirrored this sentiment.

However, while simplification of processes and increased use of technology helped the Department to increase its tax collections in the previous era, the task of establishing an efficient tax system in a developing country was a work-in progress. This was particularly more pressing in our context since a large number of people have always been engaged in the informal sector. Consequently, the next step forward for the country would be to try and widen the tax base.

This period thus encapsulates the theme of widening the tax base. The advertisements of this era too echo this concept while simultaneously resonating with the themes of the earlier eras.

KEY REFORMS

WITHIN THE

DEPARTMENT

(2011-2016)



The period from 2011 to 2016, saw many noteworthy developments at the operational level of the Department. In 2011, the Foreign Tax Division of CBDT was strengthened to effectively handle the increase in tax information exchange and transfer pricing issues.

In 2011, in order to widen the tax base, 'Sevottam' concept was adopted by CBDT via a web-based facility for tax payers to track the refund issues and credit for pre-paid taxes. At the same time, a new simplified form 'Sugam' was introduced to reduce the compliance burden of small tax payers falling within presumptive taxation.

In 2014, the new national website of the Income Tax Department www.incometaxindia.gov.in was launched with enhanced new features and content. Consequently, the Income Tax Department was rated GOLD by the Government of India under the category “Cat-I-Excellence in Government Process Re-engineering” for National Award on e-governance in 2015.

In addition, in 2015, Resident tax payers were permitted to obtain an advance ruling in respect of their income tax liability above a defined threshold. Also, new incentives for Real Estate Investment Trusts were introduced including a complete pass-through for the purpose of taxation.

To give a boost to economy, industry and infrastructure, rate of withholding tax on interest payment on External Commercial Borrowings was reduced from 20% to 5 % for 3 years for certain sectors.

KEY REFORMS

WITHIN THE

DEPARTMENT

(2011-2016)



To help taxpayers file their returns and redress their grievances, more Aayakar Seva Kendras (ASK) were opened in 2014. The year 2012 also brought a welcome relief to senior citizens with no income from business/profession as they were exempted from the payment of advance tax. The same year TRACES (TDS Reconciliation, Accounting and Correction Enabling System) was launched to serve as an integrated one-stop platform for the stakeholders to avail services related to TDS operations.

To give a thrust to manufacturing companies, investment allowance at the rate of 15% was proposed for the industries that invested more than Rs. 25 crore in new plant and machinery. The benefit was made available for three years i.e. for investments up to 31st March, 2017.

In 2016, many steps were taken to boost employment and growth. Accordingly, turnover limit was increased under Presumptive Taxation scheme under Section 44AD of the Income-tax Act, 1961 to Rs. 2 crore to bring relief to a large number of businesses in the MSME category. Also, a 10% rate of tax was fixed on income from worldwide exploitation of patents developed and registered in India by a resident.

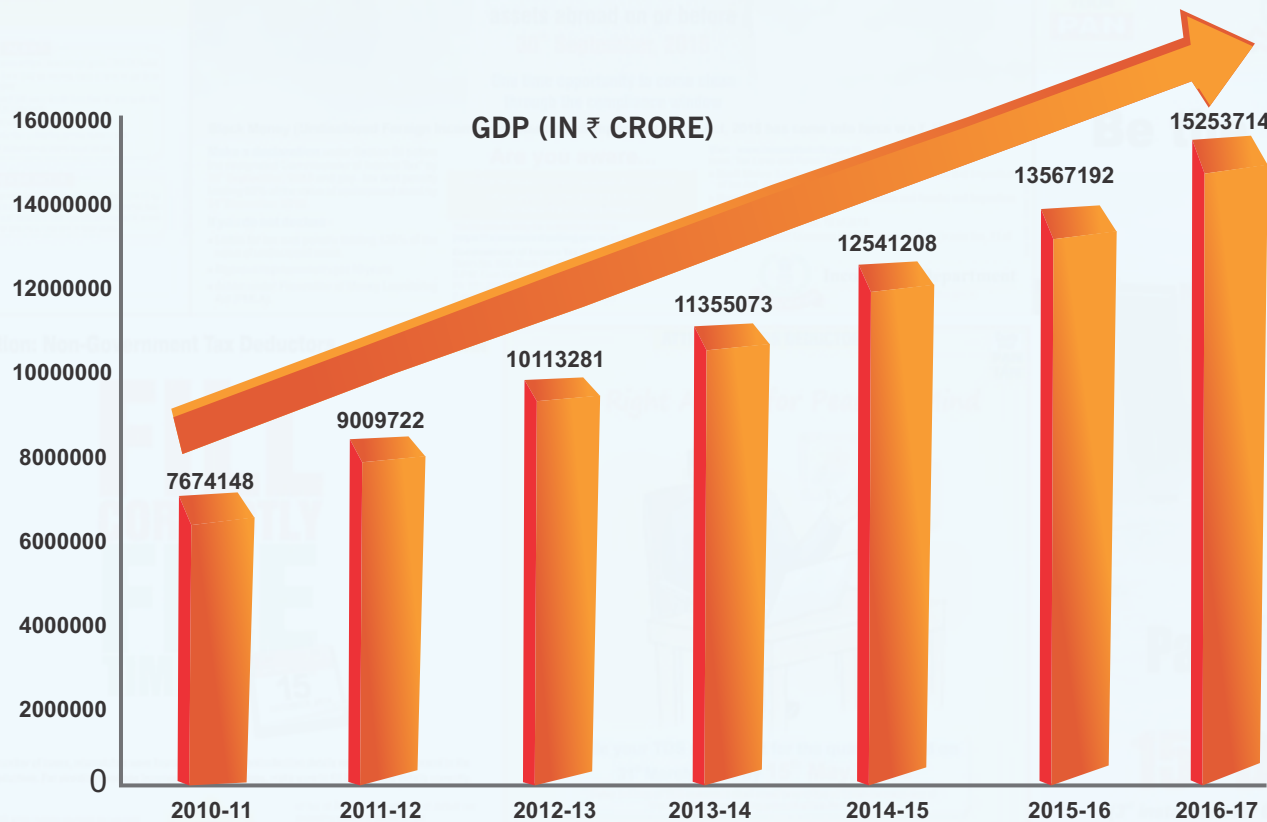
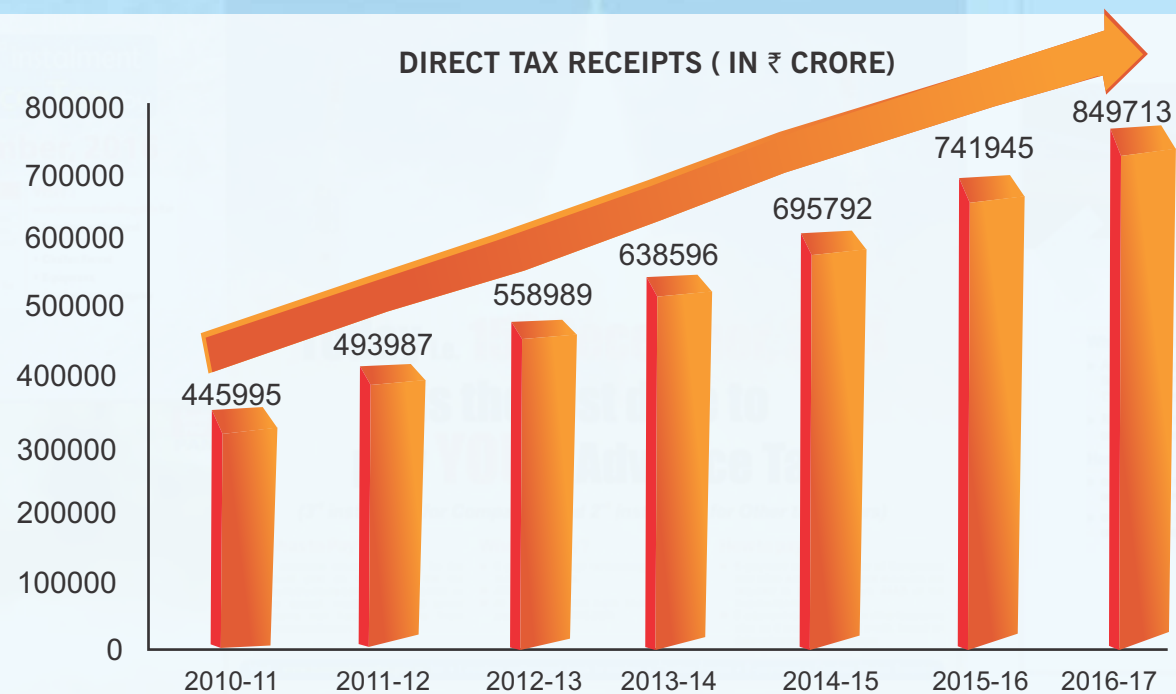
Several schemes were brought in for the benefit of taxpayers including the Income Declaration Scheme and the Direct Tax Dispute Resolution Scheme, 2016 among others.

MAJOR ACHIEVEMENTS DURING THE PERIOD

(2011-2016)



The period from 2011-2016 was quite significant as the Direct Tax Receipts increased from ₹ 4,45,995 crore in 2010-2011 to ₹8,49,713 crore in 2016-2017.



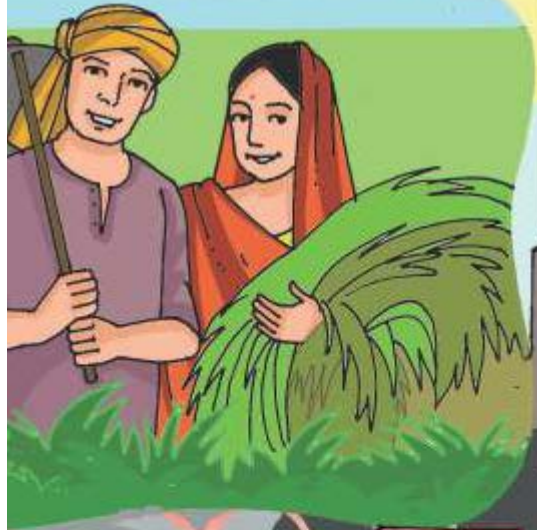
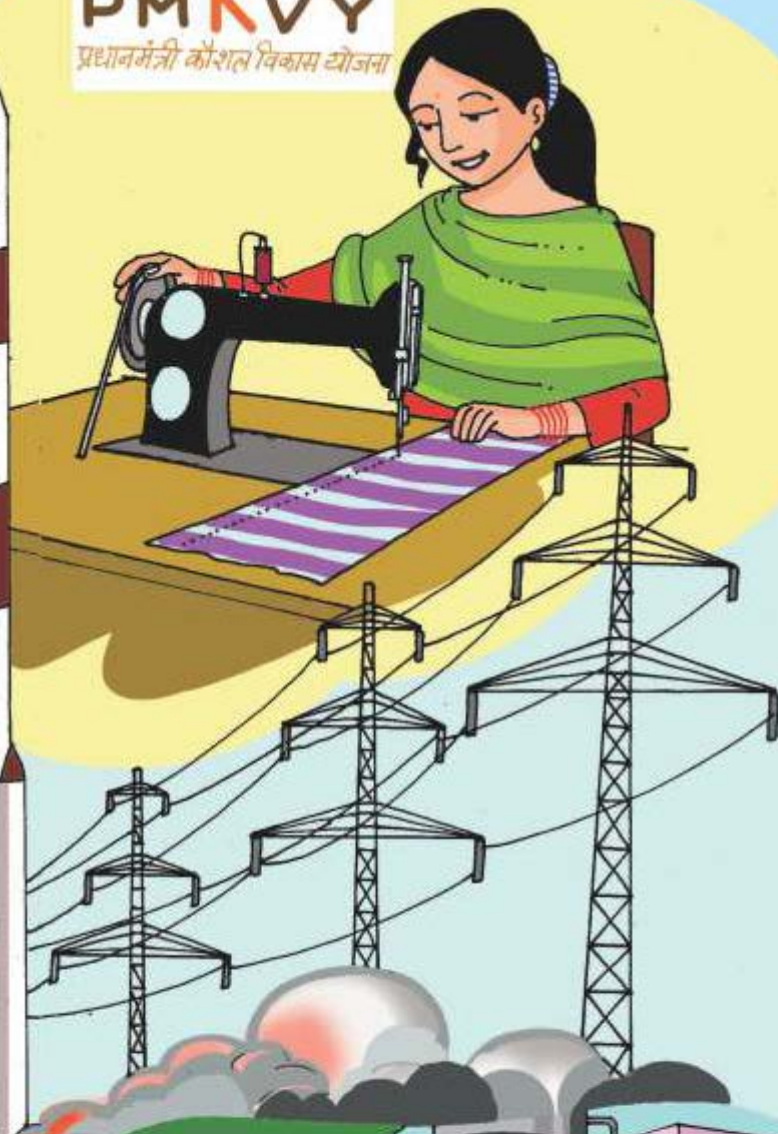
The efforts of the department to widen the tax base was also largely successful since there was a trend of a gradual increase in the number of taxpayers and by the end of 2016 this number stood at 6,92,25,199.

'Source: Time series data by CBDT and Receipt Budget

PRATIDHWANI (2011-2016)



PMKVY
प्रधानमंत्री कौशल विकास योजना



INCOME TAX
COMMITMENT
FOR A MODERN INDIA



*You pay...
the Nation pays back!*

INCOME TAX
COMMITMENT
FOR A DEVELOPED INDIA



*You pay...
the Nation pays back!*



“
*Committed
for a modern
India*
”
2011



*Income
Tax
Department
has the
solution*

2012

Problem of Mismatching?

Income Tax Department has the solution

Viewed by more than 50 lakh taxpayers

In case Tax payment is not reflected in your Tax Credit Statement (26AS), check with your deductor to ensure that:

- The PAN intimated is correct.
- The deductor has filed his TDS statement for the relevant quarter.
- The deductor has mentioned your PAN correctly in the quarterly statement.
- The deductor has deposited the tax deducted .
- In case of discrepancies, ask the deductor to file the "Correction Statement" with the Income Tax Department.

Advantages of Form 26AS:

- Correct Credit for the taxes paid by you or on your behalf.
- You can view all transactions involving your tax payments.
- Seamless processing of Income Tax Return and speedy issue of your Refunds.

For more information visit our website: www.incometaxindia.gov.in

Attention Taxpayers!!

Mismatch in your Tax Credit Status is because of:

- Non-quoting of PAN in challan forms submitted to the banks while paying taxes.
- Non-quoting of your PAN by the tax deductor in his quarterly TDS statement submitted by him.

Mismatch results in:

Tax demand from Income Tax Department/ reduction in the amount of refund due to you.

Avoid mismatch by:

Viewing your Tax Credit Statement (26AS) online and asking the deductor to file "Correction Statement".

Invicta



Income Tax Department

For information log on to www.incometaxindia.gov.in or www.incometaxindia.gov.in or contact
Aaykar Sampark Kendra at 0124-2438000



Call Toll Free 1800-10-23739
(From BSNL/MTNL)
or Visit: www.trpschems.com



Quote
your
PAN



"I wish India attains 100% literacy. But wishing alone isn't enough. I do my bit by paying Advance Tax."

Add your bit to the picture of India's progress.

Pay your Advance Tax on or before 17th December, 2013

***Last date for payment of Advance Tax for F.Y. 2013-14 extended from 15th December to 17th December, 2013
(1st instalment for Companies and 2nd instalment for Other Tax Payers)**



Who has to pay?

- Any assessee whose tax liability for the financial year as reduced by the tax deducted/collected at source is ₹ 10,000/- or more, except, resident individual assessee obtaining net banking income from business/profession.



Where to pay?

- e-Payment through net banking facility of 30 authorized banks.
- ATM of 13 banks.
- At any authorized bank branch through paper challan (ITNS 280).



How to pay?

- e-Payment is mandatory for all Companies and other assessee (whose accounts are required to be audited u/s 44AB of the Income Tax Act).
- e-Payment is convenient for other taxpayers also as it ensures correct credit, based on data uploaded by the taxpayer.



Income Tax Department

Visit www.incometaxindia.gov.in for : Locating Authorized Bank Branches • Challan Forms • e-Payment • Challan Status Enquiry



“

*Add your bit
to build
India*

”

2013



*Income
Tax
Department
always
vigilant*

2013

DO YOU KNOW

Quote
your
PAN

that the Income Tax Department has information about your high value transactions?



Income Tax Department collects information about your investments/expenses related to:

- Purchase or Sale of immovable property valued at ₹ 30 lakh or more.
- Credit card expenditure of ₹ 2 lakh or more in a year.
- Mutual Fund Investments of ₹ 2 lakh or more.
- Purchase of Bonds or Debentures of a Company or an Institution for ₹ 5 lakh or more.
- Cash deposits aggregating to ₹ 10 lakh or more in a year in your Savings Bank Account.
- Payment of ₹ 1 lakh or more for acquiring shares of a Company through its Public or Rights Issue.
- Purchase of bonds issued by the Reserve Bank of India aggregating to ₹ 5 lakh or more in a year.
- Purchase in cash, of Bullion/Jewellery exceeding ₹ 2 lakh/₹ 5 lakh respectively.

17th DECEMBER, 2013 Today is the last day to pay your **ADVANCE TAX**

Last date for payment of Advance Tax for F.Y. 2013-14 extended from 15th December to 17th December, 2013

— 3rd instalment for Companies & 2nd instalment for Other Tax Payers —

Visit www.incometaxindia.gov.in for : • Locating authorized bank branches • Challan Forms • E-payment • Challan Status Enquiry

Income Tax Department - Always Vigilant



Income Tax Department

www.incometaxindia.gov.in

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KNOW YOUR ADVANCE TAX

Quote
your
PAN



Income Tax Department collects information about your investments/expenses related to:

- Purchase or Sale of immovable property valued at ₹ 30 lakh or more.
- Credit card expenditure of ₹ 2 lakh or more in a year.
- Mutual Fund Investments of ₹ 2 lakh or more.
- Purchase of Bonds or Debentures of a Company or an Institution for ₹ 5 lakh or more.
- Cash deposits aggregating to ₹ 10 lakh or more in a year in your Savings Bank Account.
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- Purchase in cash, of Bullion/Jewellery exceeding ₹ 2 lakh/₹ 5 lakh respectively.

Pay your Advance Tax correctly and accurately to enable your nation's development.

Pay your Advance Tax on or before **15th** December, 2013

3rd instalment for Companies & 2nd instalment for other Tax Payers

Visit www.incometaxindia.gov.in for :
• Locating authorized bank branches
• Challan Forms
• E-payment
• Challan Status Enquiry

Income Tax Department - Always Vigilant



Income Tax Department

www.incometaxindia.gov.in

© 2013 Income Tax Department

Attention : Non-Government Tax Deductors

IT IS TIME TO SCORE THE WINNING GOAL!

e-file

your TDS Statement by

15th July 2014

(for the quarter ended 30th June, 2014)



Issue

TDS certificate in Form 16A on
income other than salary by

30th July 2014

(for the quarter ended 30th June, 2014)



Make sure you follow these steps:

- **DEDUCT:** Correct TDS while making payment as required by law.
- **DEPOSIT:** Deposit the tax deducted during the month by 7th of the next month.
- **REGISTER:** All deductors must register themselves at <https://www.tdscpc.gov.in> (TRACES Portal).
- **QUOTE:** Quote correctly PAN/CIN of the deductees so that they get their due tax credit.
- **e-File:** e-file your TDS statement by 15th July 2014 for the quarter ended 30th June 2014.
- **DOWNLOAD:** TDS certificate in Form 16A, containing 7 character TDS certificate number has to be mandatorily downloaded from <https://www.tdscpc.gov.in>
- **ISSUE:** Issue TDS certificate in Form 16A on income other than salary for the quarter ended 30th June 2014 by 30th July 2014.

QUOTE
YOUR
PAN
&
TAN

Few things to remember :

- Failure to deduct/collect tax at source shall result in penalty equal to the amount of tax failed to be deducted/collected.
- Non-deposit of Tax Deducted/Collected to the Government account shall invite prosecution.
- Delay in filing of TDS statement shall entail levy of fee of Rs.200/- for each day of default not exceeding amount of tax deductible.
- TDS certificate cannot be downloaded from TRACES Portal in case of non/incorrect quoting of PAN.
- Delay in issue of TDS certificate shall result in penalty of Rs.100/- for each day of default not exceeding the amount of tax deductible/collectible.
- Non-quoting of PAN or TAN in TDS statement may lead to levy of penalty.



Income Tax Department

www.incometaxindia.gov.in



Department
has information
about your high
value
transactions

2014



*My tax
builds
my nation*

2014

Quote
your
PAN

"Happy to Pay Tax Since it goes to build my Nation"

Who has to file?

- Every person whose Gross total income exceeds the taxable limit must file an Income-tax Return.
- If total income exceeds Rs.5 lakh, it is mandatory* to file the return.
(*Check <https://incometaxindiaefiling.gov.in> for details of mandatory category of persons required to file)

How to file?

- Visit <https://incometaxindiaefiling.gov.in>
- Check Tax Credits from 2013 Statement
- Follow simple steps to fill and upload return.
- Pay ITR-V, sign it and send it to CPC, Bangalore through Ordinary Post or Speed Post to complete the process.

When to file?

- Persons whose accounts are not liable to audit must file their Income Tax Return on or before 31.07.2014.

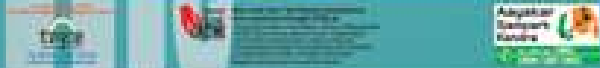
ALERT

- All taxpayers are advised to validate their Email ID and Mobile Number registered with their e-filing account.
- Taxpayers can reset their password using the "Forgot Password?" link while logging in to their e-filing account and providing the necessary details.

IMPORTANT: Pay your Self Assessment tax with interest before filing your return, otherwise the return will be considered belated!

File your
Income Tax Return
on or before
**31st July
2014**

USE PAY CONTACT



Attention Taxpayers!

Income Tax Offices will remain open during normal office hours on 29th & 27th July 2014 i.e. Saturday & Sunday respectively to accept Income tax returns.



Income Tax Department
www.incometaxindia.gov.in

QUOTE
YOUR
PAN



Taxes help build
infrastructure

TAKE INDIA
FORWARD



I paid my part
in taking India
Forward.
Did You?

We have information... **40,40,396** persons who purchased Units of Mutual Funds of Rs. 2 lakh or more / Bonds or debentures of Rs. 5 lakh or more / Shares issued by a company of Rs.1 lakh or more or bonds issued by Reserve Bank of India of Rs. 5 lakh or more

Be smart... Declare your big transactions!

Pay your Advance Tax on or before

15th March, 2014

4th Instalment for companies and 3rd instalment for other tax payers

We also have information about other high-value transactions including:

- 48,72,829 persons who deposited cash aggregating to Rs. 10 lakh or more in a Savings Bank Account
- 20,81,442 persons who paid Rs 2 lakh or more in a year against Credit Card bills
- 15,55,229 persons who bought or sold immovable property worth Rs. 30 lakh or more
- Persons who received interest income of Rs. 50,000 and above from banks including Cooperative banks
- Persons who purchased bullion or jewellery of Rs. 5 lakh or more

Who has to pay?

- Any person, including salaried employees, whose tax liability excluding TDS/TCS is ₹10,000 or more
- Resident Senior Citizens not having income from business/profession are exempted

How to pay?

- e-Payment is mandatory for all corporate and other assessees whose accounts are required to be e-filed in ITR in the Income Tax Act
- e-Payment is convenient for other taxpayers also as it ensures correct credit based on data uploaded by the taxpayer

Where to pay?

- e-payment through net banking facility of 30 authorized banks
- ATM of 13 banks
- At any authorized bank branch through paper challan (ITNS 280)

File your Income Tax Return by **31st march 2014** if not already filed



Income Tax Department
www.incometaxindia.gov.in

Visit www.incometaxindia.gov.in for :

- Locating Authorized Bank Branches
- Challan Forms
- e-payment
- Challan Status Enquiry

Many happy IT>Returns of the day!

Quote
your
PAN

*Like birthdays, anniversaries and special days...
31st July should be remembered too.*

July

31



**Don't wait for the last day...
File your Income Tax Return today**

Who has to file?

- Every person whose Gross total income exceeds the taxable limit must file an Income-tax Return
- If total income exceeds Rs. 5 lakh, it is mandatory* to e-file the return (*check <https://incometaxindiaefiling.gov.in> for details of mandatory category of persons required to e-file)

How to e-file?

- Visit <https://incometaxindiaefiling.gov.in>
- Check Tax Credit from 26AS Statement
- Follow simple steps to fill and upload return
- Print ITR-V, sign it and send it to CPC, Bengaluru through Ordinary Post or Speed Post to complete the process

When to file?

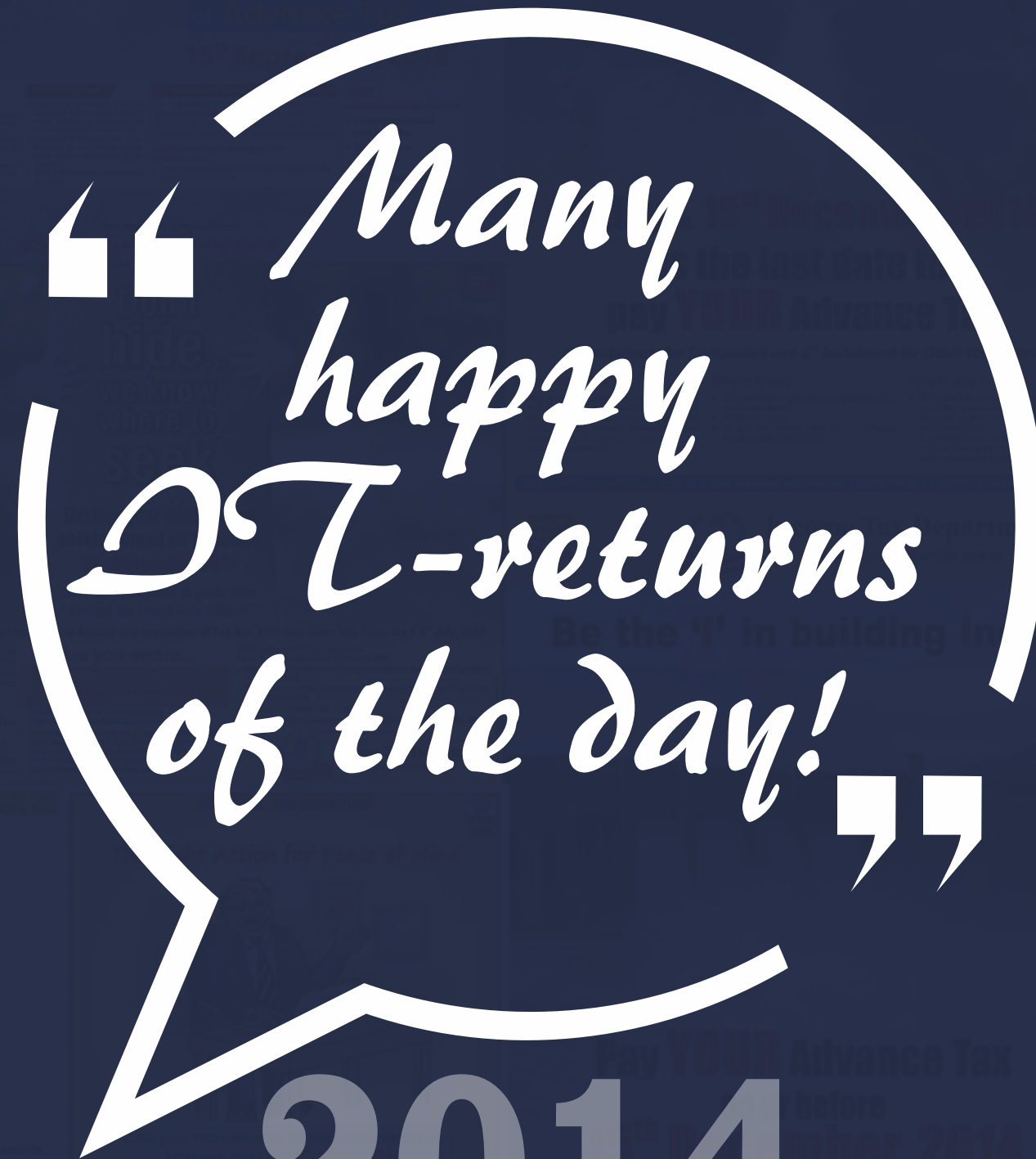
- Persons whose accounts are not liable to audit must file their Income-tax Return on or before 31.07.2014

IMPORTANT: Pay your Self Assessment Tax with interest before filing your return, otherwise the return will be treated as defective!

ALERT

- All taxpayers are advised to validate their Email ID and Mobile Number registered with their e-filing account.
- Taxpayers can reset their password using the 'Forgot Password?' link while logging in to their e-filing account and providing the necessary details.

**File your Income Tax Return on or before
31st July, 2014**



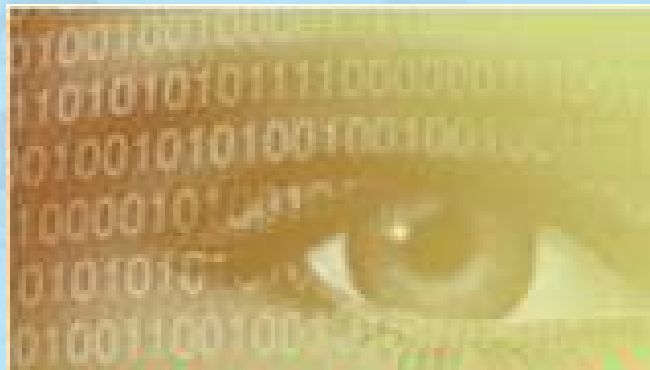
*Many
happy
IT-returns
of the day!*

2014



“
“ *Display
your truthfulness
as a taxpayer
and as a nation
builder* ”
”

2014



Quote Your PAN

We know about your heavy investments

40,40,396 persons purchased mutual fund units of Rs. 2 lakh or more, bonds or debentures of Rs. 5 lakh or more, shares issued by company of Rs. 1 lakh or more and bonds issued by RBI of Rs. 5 lakh or more

Display your truthfulness as a taxpayer and as a nation builder



We also have information about other high value transactions including:

- 40,72,829 persons who made cash deposits aggregating to Rs. 10 lakh or more in their Savings Bank Account.
- 15,55,220 persons who purchased or sold immovable property worth Rs. 30 lakh or more.
- 20,61,443 persons who made payments of Rs. 2 lakh or more in a year against their Credit Card bills.
- Persons who received interest income of Rs. 50,000 and above from banks including Cooperative banks.
- Persons who purchased bullion or jewellery of Rs. 5 lakh or more.

Who has to pay?

Any assessee, whose tax liability for the financial year as reduced by tax deducted/collected at source is Rs. 10,000/- or more, except, resident individual senior citizens not having income from business/profession.

Where to pay?

- e-Payment through net banking facility of 30 authorized banks.
- ATM of 13 banks
- At any authorized bank branch through paper challan (TMS 280)

How to pay?

- e-Payment is mandatory for all companies, and other assesseees whose accounts are required to be audited u/s 44AB of the Income Tax Act.
- e-payment is convenient for other tax payers also as it ensures correct credit, based on data uploaded by the tax payer.

TOMORROW
 i.e. **18th March, 2014***
 is the last day to pay your Advance Tax

(* Last date for payment of Advance Tax for F.Y. 2013-14 extended from 15th March to 18th March, 2014)
 (4th instalment for Companies & 3rd instalment for other Tax Payers)

File your Income Tax returns by **31st March 2014** if not already filed.

Visit www.incometaxindia.gov.in for

- Locating authorized bank branches
- Online Forms
- e-Payment
- Online Status Enquiry



Income Tax Department

www.incometaxindia.gov.in

15 JULY 2016

www.incometaxindia.gov.in

QUOTE
YOUR
PAN

ARE YOU AWARE...

that transactions in Immovable Property worth
₹30 lakhs or more are reported?

Pay **YOUR ADVANCE TAX**
on or before
15th DECEMBER, 2014

(3rd instalment for Companies and 2nd instalment for Other tax payers)

Income Tax Department also collects information about your investments/expenses related to:

- Credit card expenditure of ₹2 lakh or more in a year.
- Mutual Fund Investments of ₹2 lakh or more.
- Purchase of Bonds or Debentures of a Company or an Institution for ₹5 lakh or more.
- Cash deposits aggregating to ₹10 lakh or more in a year in your Savings Bank Account.
- Payment of ₹1 lakh or more for acquiring shares of a Company through its Public or Rights Issue.
- Purchase of bonds issued by the Reserve Bank of India aggregating to ₹5 lakh or more in a year.
- Purchase in cash, of Bullion/Jewellery exceeding ₹2 lakh/₹5 lakh respectively.

Visit: www.incometaxindia.gov.in for

Locating authorized bank branches | Challan Forms | E-payment | Challan Status Enquiry



Income Tax Department

www.incometaxindia.gov.in



*Are you
aware...?*

2014



Steps for
accurate
TDS filing,
keep you
smiling

2014

Quote
TAN
&
PAN

Attention : Government Tax Deductors

Ensure **accuracy** in filing,
to keep TDS deductees **smiling**



FILE

e-file TDS statement for the quarter ended
on 30th September, 2014 by
31st OCTOBER, 2014

ISSUE

TDS certificate in Form 16A on income other than
salary for the quarter ended on 30th September, 2014 by
15th NOVEMBER, 2014

Make sure you follow these steps

DEDUCT

- Deduct correct TDS while making payment as required by law
- Failure to deduct/collect tax at source shall result in penalty equal to the amount of tax failed to be deducted/collected

DEPOSIT

- Deposit the tax deducted/collected at source on the same day in case of book transfer & by 7th of the following month if using Challan
- Non-deposit of Tax Deducted/Collected to the Government account shall invite prosecution

FILE

- e-file TDS statement for the quarter ended on 30th September, 2014 by **31st October, 2014**
- Delay in filing of TDS statement shall entail levy of fee of Rs.200/- for each day of default not exceeding amount of tax deductible

DOWNLOAD

- Download TDS certificate in Form 16A, containing 7 character TDS certificate number, from <https://www.tdscpc.gov.in>
- TDS certificate cannot be downloaded from TRACES Portal in case of non/incorrect quoting of PAN

ISSUE

- Issue TDS certificate in Form 16A on income other than salary for the quarter ended on 30th September, 2014 by **15th November, 2014**
- Delay in issue of TDS certificate shall result in penalty of Rs.100/- for each day of default not exceeding the amount of tax deductible/collectible

ALERT

- All deductors must register themselves at <https://www.tdscpc.gov.in> (TRACES Portal)
- AO (PAO/DTO/CDOO) must file Form 24G on monthly basis in time to get Book Identification Number (BIN) generated
- Government deductors must collect BIN every month from their AO and quote the same separately in the quarterly TDS statements
- Form 24G/26Q cannot be uploaded without quoting BIN
- Quote correctly PAN/CIN of the deductees so that they get their due tax credit
- Non-quoting of PAN or TAN in TDS statement may lead to levy of penalty

PLEASE NOTE

The due date for filing TDS/TCS statement for 2nd Quarter of Financial Year 2014-15 for deductors/collectors in the States of Andhra Pradesh, J&K, Odisha & Telangana has been extended to 7th November, 2014 for Govt. deductors/collectors who are mapped to a valid AIN, & to 31st October, 2014 for all other deductors/collectors of these States.



Income Tax Department

www.incometaxindia.gov.in

Attention: Non-Government Tax Deductors

Quote Your
PAN & TAN

FILL CORRECTLY FILE TIMELY



In a large number of cases, mismatches were found in TDS deduction/collection details resulting in tax demand in the cases of deductees. For avoiding needless inconvenience to deductees, make sure to fill in their TDS details correctly.

DEDUCT:

- Correct TDS while making payment as required by law
- Failure to deduct/collect tax at source shall result in penalty equal to the amount of tax failed to be deducted/collected.

DEPOSIT:

- The tax deducted/collected within 7 days from the end of the month in which deduction was made.
- Non-deposit of Tax Deducted/Collected to the Government account shall invite prosecution

FILE:

- e-FILE TDS statement for the quarter ended on 30th September, 2014 by **15th October, 2014**
- Delay in filing of TDS statement shall entail levy

ALERT:

- All deductors must register themselves at <https://www.tdscpc.gov.in> (TRACES Portal)
- Quote correctly PAN/CIN of the deductees so that they get their due tax credit
- Non-quoting of PAN or TAN in TDS statement may lead to levy of penalty

of fee of Rs.200/- for each day of default not exceeding amount of tax deductible

DOWNLOAD:

- TDS certificate in Form 16A from <https://www.tdscpc.gov.in>
- TDS certificate cannot be downloaded from TRACES Portal in case of non/incorrect quoting of PAN

ISSUE:

- TDS certificate in Form 16A on income other than salary for the quarter ended on 30th September, 2014 by **30th October, 2014**
- Delay in issue of TDS certificate shall result in penalty of Rs.100/- for each day of default not exceeding the amount of tax deductible/collectible.

e-FILE Your TDS statement correctly by **15th October, 2014** (for the quarter ended 30th September, 2014)


Income Tax Department
www.incometaxindia.gov.in

ISSUE TDS Certificates in form 16A on income other than salaries by **30th October, 2014** (for the quarter ended 30th September, 2014)

ATTENTION : TDS DEDUCTORS

Quote your
PAN
&
TAN

The Right Action for Peace of Mind



e-file your TDS statement for the quarter ended on 31st March, 2014 by 15th May, 2014

Delay in filing of TDS statement shall entail levy of fee of ₹200/- for each day of the default not exceeding amount of tax deductible.

Be aware of your TDS responsibilities

- All deductors must register themselves at <https://www.tdscpc.gov.in> (TRACES Portal)
- Quote correct PAN/CIN of the Deductees so that they get their due tax credit
- Non-quoting of PAN or TAN in TDS statement may lead to levy of penalty.

Deduct correct TDS while making payment as required by law

Failure to deduct/collect tax at source shall result in penalty equal to the amount of tax failed to be deducted/collected

Deposit the TDS before the due date

Non Government Deductors to deposit :

The tax deducted **within 7 days** from the end of the month in which deduction was made and **by 30th April, 2014** where deduction (other than deduction u/s 194-IA) was made in the month of March, 2014.

Government Deductors to deposit :

The tax deducted at source **on the same day** in case of bank transfer & by 7th of the following month if using Challan.

Non-deposit of tax deducted / collected to the Government account shall invite prosecution



Income Tax Department

www.incometaxindia.gov.in



“ *Fill
correctly,
file timely.* ”

2014



“

*Be the 'D'
in building
India*

”

2014

Be the 'I' in building India



Today i.e. 15th December, 2014
is the last date to
pay YOUR Advance Tax

(3rd Instalment for Companies and 2nd Instalment for Other tax payers)

Who has to Pay?

- Any assessee whose tax liability for the financial year as reduced by the tax deducted/collected at source is ₹ 10,000/- or more, except, resident individual senior citizens not having income from business/profession.

Where to pay?

- E-payment through net banking facility of 30 authorized banks.
- ATM of 13 banks.
- At any authorized bank branch through paper challan (ITNS 280).

How to pay?

- E-payment is mandatory for all Companies and other assesses (whose accounts are required to be audited u/s 44AB of the Income-tax Act).
- E-payment is convenient for other taxpayers also as it ensures correct credit, based on data uploaded by the taxpayer.

Visit : www.incometaxindia.gov.in for • Locating authorized bank branches • Challan Forms • E-payment • Challan Status Enquiry

QUOTE
YOUR
PAN



Income Tax Department

www.incometaxindia.gov.in

Be the 'I' in building India



Pay YOUR Advance Tax
on or before
15th December, 2014

(3rd Instalment for Companies and 2nd Instalment for Other tax payers)

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Visit : www.incometaxindia.gov.in for • Locating authorized bank branches • Challan Forms • E-payment • Challan Status Enquiry

QUOTE
YOUR
PAN



Income Tax Department

www.incometaxindia.gov.in

Quote
your
PAN

For a smarter country, smarter city and smarter you pay your **ADVANCE TAX** on time.

**D
U
E
D
A
T
E**

15th
SEPTEMBER
2015

(Second instalment for
Companies & First instalment
for Other taxpayers)

div 150111200421516



Who has to pay?

- Any assessee, including salaried employee, whose tax liability for the financial year as reduced by tax deducted/collected at source is ₹ 10,000/- or more.
- Resident Senior Citizen (Individual who is of the age of 60 years or more) not having income from business/profession is not liable to pay.

How to pay?

- e-Payment is mandatory for all corporates and other assesseees whose accounts are required to be audited u/s 44AB of the Income-tax Act.
- e-Payment is convenient for other taxpayers also as it ensures correct credit, based on data uploaded by the taxpayer.

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Visit www.incometaxindia.gov.in for

- Locating authorized bank branches
- Downloading Challan Forms • e-Payment
- Challan Status Enquiry



Income Tax Department
www.incometaxindia.gov.in



“Smarter
country,
smarter city,
smarter
you.”

2015



“Contribute
to the success of
beti bachao,
beti padhao.”

2015

Like you, they have big aspirations too.

Make your invaluable contribution towards success of *Beti Bachao, Beti Padoo*

Quote
your
PAN



e-File your Income Tax Return for AY 2015-16 by **31st August, 2015**

Who has to file?

- Every person whose Gross total income exceeds the taxable limit must file an Income-tax Return.

Who has to e-file?*

- Individuals & HUF having total income exceeding ₹5 lakhs or claiming any refund in the return (excluding individuals of the age of 80 years or more who are furnishing return in Form No. ITR-1 or ITR-2)
- Individual or HUF, being a resident other than not ordinarily resident, having any foreign asset / income or claiming any foreign tax relief
- Persons filing ITR in Form No. 3, 4, 5 or 7

(*Check <https://incometaxindiaefiling.gov.in> for details of mandatory category of persons required to e-file)

How to e-file?

- Log on to <https://incometaxindiaefiling.gov.in>
 - Check Tax Credit from 26AS Statement
 - Follow simple steps to fill and upload return
 - Validate your e-filed return after opting Electronic Verification Code (EVC)* through:
 - Net Banking
 - Aadhar – One Time Password
 - ATM of a Bank (coming soon)
 - Registered e-mail ID and mobile number with eFiling where Total Income is less than ₹5 Lakh
 - If a person does not opt for the Electronic Verification Code (EVC) validation option then he should print ITR-V, sign it and send it to Income Tax Department-CPC, Post Box No. 1, Electronic City Post Office, Bengaluru-560100, Karnataka to complete the process
- [*for more details about EVC See Notification No.2 of 2015]

What are the benefits of E-verification by using EVC?

- No need to send signed copy of ITR-V to CPC, Bengaluru
- Fully electronic process
- Enables Department to initiate processing of return earlier

When to file?

- Persons whose accounts are not liable for audit must file their Income-tax Return on or before 31.08.2015

IMPORTANT: Pay your Self Assessment Tax with interest before filing your return, otherwise the return will be treated as defective!



Now avail 24x7 Tax Paying Convenience from anywhere through ATMs of

- Corporation Bank • Axis Bank • Bank of Maharashtra
- HDFC Bank • Union Bank of India • Indian Bank
- UCO Bank • Central Bank • Bank of Baroda
- Punjab National Bank • Oriental Bank of Commerce
- Central Bank of India • Punjab & Sind Bank

Register with the bank to avail this facility



Income Tax Department

www.incometaxindia.gov.in

Aayakar
Sampark
Kendra



1800-120-1901
1800-120-1901

Use the services of TRP
The Return Preparation
for filing of ITR returns.



Call Toll Free 1800-430-0750
or visit www.trponline.com

Quote
your
PAN

Don't
hide...
we know
where to
seek

Declare your undisclosed
assets abroad on or before
30th September, 2015

One time opportunity to come clean
through the compliance window

Black Money (Undisclosed Foreign Income and Assets) and Imposition of Tax Act, 2015 has come into force w.e.f. 1st July, 2015.

Make a declaration under Section 59 before the designated Commissioner of Income Tax* by **30th September, 2015** and pay tax and penalty totaling 60% of the value of undisclosed asset by **31st December, 2015**.

If you do not declare -

- Liable for tax and penalty totaling 120% of the value of undisclosed asset.
- Rigorous imprisonment upto 10 years.
- Action under Prevention of Money Laundering Act (PMLA).

Are you aware...

Information on Financial Accounts
abroad is now accessible to
Income Tax Department

*Declarations may be submitted online (<https://incometaxindiaefiling.gov.in>) or manually to:
Commissioner of Income Tax (International Taxation)-2
Room No. 502, Block-E2, Pratyakash Kar Bhawan,
S.P.M. Civic Centre, Minto Road, New Delhi-110002.
Ph: 011-23235021, Fax: 011-23235022.
E-mail: raviagrawal@incometax.gov.in

Visit : www.incometaxindia.gov.in

(icon "Tax Laws and Rules" for more details)

- ▶ Black Money (Undisclosed Foreign Income and Assets) and Imposition of tax Act, 2015
- ▶ Black Money (Undisclosed Foreign Income and Assets) and Imposition of tax Rules, 2015
- ▶ Explanatory Circular No. 12 of 2015
- ▶ Frequently Asked Questions (FAQs) issued through Circular No. 13 of 2015



Income Tax Department

www.incometaxindia.gov.in



*“Don't hide,
we know
where
to seek”*

2015



“Your tax
money propels
India's
growth
story”

2016

Thank You Tax Payers...

Quote
your
PAN

Your tax money propels India's growth story !



Pay your 2nd instalment
of **Advance Tax** by

15th September, 2016

Which taxpayers are liable to pay Advance Tax

- Any assessee, including salaried employee, whose tax liability for the financial year as reduced by the tax deducted/collected at source is Rs. 10,000/- or more
- Resident Senior Citizen (individual who is of the age of 60 years or more) not having income from business/profession is not liable to pay
- *Assessee in respect of eligible business referred in Section 44AD is liable to pay whole amount of such Advance Tax on or before 15th March of respective Financial Year

Mode of Payment

- e-payment is mandatory for all Corporates and also those assessee whose accounts are required to be audited u/s 44 AB of the Income-tax Act
- e-payment is convenient for other taxpayers also as it ensures correct credit, based on data uploaded by the taxpayer
- Fill up PAN correctly to ensure credit of taxes paid.

Schedule for payment of Advance Tax

Due Date	Amount
On or before 15 th of Sept. 2016	45% of the Advance Tax payable.
On or before 15 th of Dec. 2016	75% of the Advance Tax payable.
On or before 15 th of March, 2017	100% of the Advance Tax payable*

Consequences of short/non-payment of Advance Tax

- Short / Non-payment or deferment of payment of Advance Tax will result in levy of interest.

VISIT :

www.incometaxindia.gov.in for

- Locating authorized bank branches
- Challan Forms
- E-payment
- Challan Status Enquiry



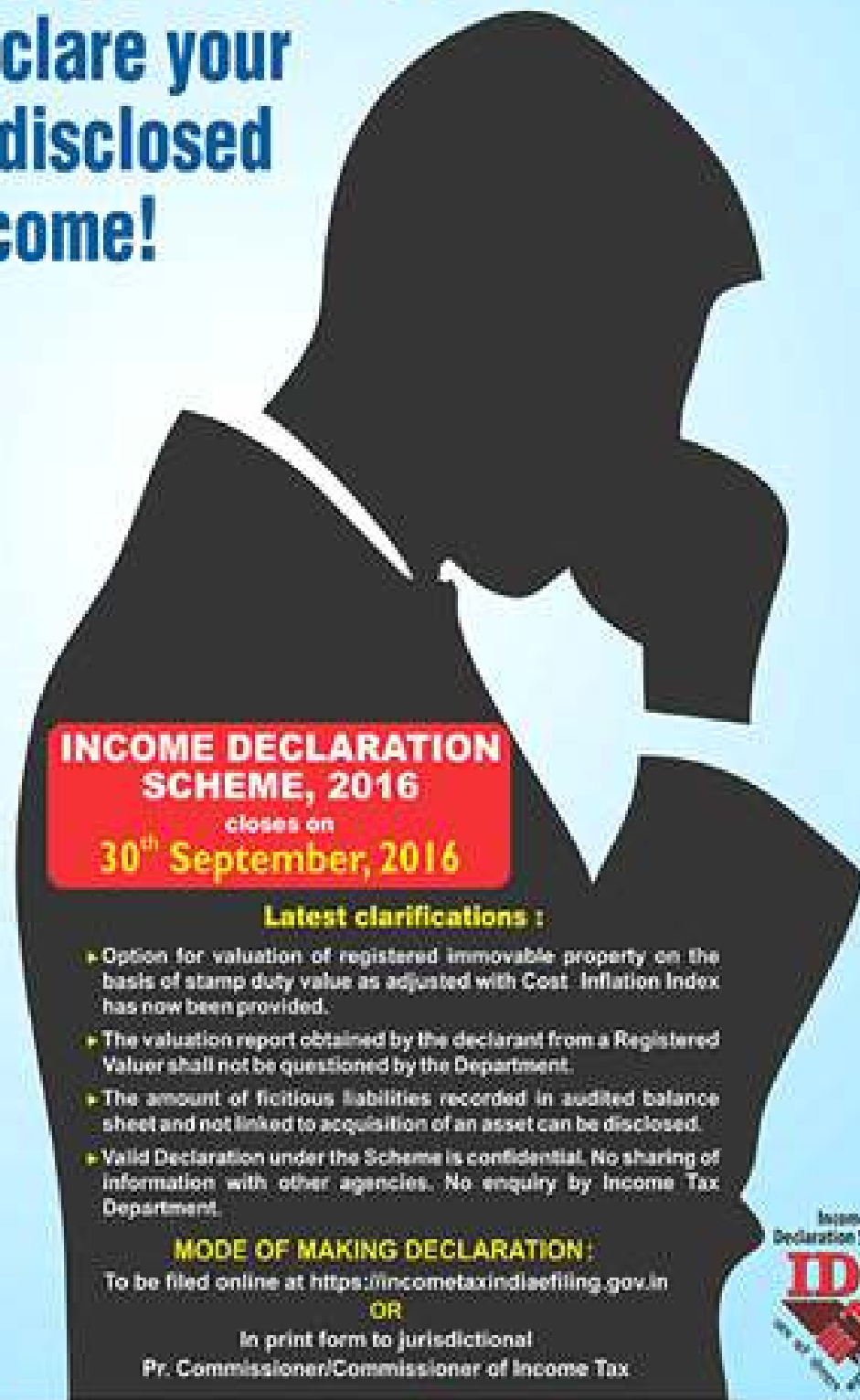
@IncomeTaxIndia



Income Tax Department

www.incometaxindia.gov.in

**You cannot hide.....
Declare your
undisclosed
income!**



**INCOME DECLARATION
SCHEME, 2016**
closes on
30th September, 2016

Latest clarifications :

- ▶ Option for valuation of registered immovable property on the basis of stamp duty value as adjusted with Cost Inflation Index has now been provided.
- ▶ The valuation report obtained by the declarant from a Registered Valuer shall not be questioned by the Department.
- ▶ The amount of fictitious liabilities recorded in audited balance sheet and not linked to acquisition of an asset can be disclosed.
- ▶ Valid Declaration under the Scheme is confidential. No sharing of information with other agencies. No enquiry by Income Tax Department.

MODE OF MAKING DECLARATION :

To be filed online at <https://incometaxindiaefiling.gov.in>

OR

In print form to jurisdictional
Pr. Commissioner/Commissioner of Income Tax



**We're
watching you**



**Declare your
undisclosed
income today.**

No scrutiny. No enquiry.
INCOME DECLARATION SCHEME, 2016
Last date 30th September, 2016

Important issues/attractions related to IDS, 2016

- ▶ The information in respect of a valid declaration is confidential and shall neither be shared with any law enforcement agency nor shall be enquired into by the Income-tax Department.
- ▶ An option for valuation of registered immovable property on the basis of stamp duty value as increased by the Cost Inflation Index has been provided.
- ▶ Credit for unclaimed TDS made on declared income shall be allowed.
- ▶ No capital gains or TDS on transfer (without consideration) of declared benami property within 1 year to the declarant.
- ▶ Fictitious liabilities in the audited balance sheet not directly linked to acquisition of an asset can be disclosed under the Scheme as such.
- ▶ The period of holding of declared immovable assets (as evidenced by a registered deed) shall be taken on the basis of the actual date of acquisition of such asset.
- ▶ The valuation report from a registered valuer shall not be questioned by the department.



*You cannot
hide...*

2016



“

*Defuse the
tension...*

”

2016

Your undisclosed income is a time bomb...



DEFUSE THE TENSION

Declare your undisclosed income under Income Declaration Scheme, 2016



Income Declaration Scheme, 2016 opened from 01-06-2016

One time opportunity to ALL PERSONS, who have not declared income correctly in earlier years, to come forward and declare such undisclosed income.

SALIENT FEATURES OF SCHEME

- Scheme to apply to undisclosed income in form of assets or otherwise pertaining to F.Y. 2015-16 or earlier years.
- Fair Market Value of the asset as on 01.06.2016 deemed to be the undisclosed income.
- Tax, surcharge & penalty are payable at 45% of the Income declared under scheme.

IMMUNITY

- Assets declared exempt from Wealth Tax.
- No scrutiny/enquiry under Income-tax Act/Wealth-tax Act in respect of such declarations.
- Immunity from prosecution under Income-tax Act/Wealth-tax Act.
- Immunity from Benami Transactions (prohibition) Act, 1988 subject to certain conditions.

COMPLIANCE WINDOW

- Declaration to be made from 1st June, 2016 to 30th September, 2016.
- Tax, surcharge & penalty to be paid : By 30th November, 2016.

MODE OF MAKING DECLARATION

- To be filed online,
Or
- To jurisdictional Pr. Commissioner/Commissioner of Income-tax.

For Circular No. 16 & 17 dated 20.05.2016 and Circular No. 19 dated 25.05.2016 (Explanatory Notes and Clarifications on Income Declaration Scheme, 2016) please visit www.incometaxindia.gov.in

For queries please call toll free no : 1800-180-1961



Income Tax Department

www.incometaxindia.gov.in



@IncomeTaxIndia



Quote your PAN

Save Paper
Save Trees...

Due Date of Filing
Income Tax Return

31
JULY
2016

...e-file your
Income Tax Return



Who has to file?

- Every person whose Gross total income exceeds the taxable limit must file an Income-tax Return.

Who has to e-file?*

- Individuals & HUF having total income exceeding Rs 5 lakh or claiming any refund in the return (excluding individuals of the age of 80 years or more who are furnishing return in Form No. ITR-1 or ITR-2)
- Individual or HUF, being a resident other than not ordinarily resident, having any foreign asset / income or claiming any foreign tax relief
- Persons filing ITR in Form No. 3, 4, 5 or 7
(*Check <https://incometaxindiaefiling.gov.in> for details of mandatory category of persons required to e-file or call 1800-4250-0025 for e-filing related queries)

How to e-file?

- Log on to <https://incometaxindiaefiling.gov.in>
- Check Tax Credit from 26AS Statement
- Follow simple steps to fill and upload return
- Validate your e-filed return after opting for Electronic Verification Code (EVC)* through-
 - Net Banking
 - Aadhaar - One Time Password
 - ATM of a Bank
 - Validation of Bank Account
 - Validation of Demat Account
 - Registered e-mail ID and mobile number with e-filing portal where Total Income is less than Rs 5 Lakh and no refund is claimed

- If EVC is not opted for, print ITR-V, sign it and send it to Income Tax Department-CPC, Post Box No. 1, Electronic City Post Office, Bengaluru-560100, Karnataka to complete the process
[*For more details about EVC (See Notification No.2 of 2015)]

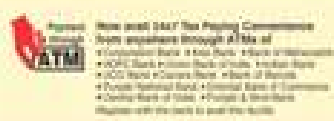
What are the benefits of E-verification by using EVC?

- No need to send signed copy of ITR-V to CPC, Bengaluru
- Fully electronic process
- Enables Department to initiate processing of return earlier

When to file?

- Persons whose accounts are not liable for audit must file their Income-tax Return on or before 31.07.2016

IMPORTANT:
Pay your Self Assessment Tax with interest before filing your return



Income Tax Department
www.incometaxindia.gov.in

www.incometaxindia.gov.in



*“ Save
paper,
save trees,
go digital ”*

2016



“

*Your taxes
empower the
nation*

”

2016

Quote
your
PAN

Your Taxes empower the nation to

**MARCH
AHEAD**



Who has to pay?

- ▶ Any assessee, including salaried employee, whose tax liability for the financial year as reduced by the tax deducted/collected at source is ₹10,000/- or more.
- ▶ Resident Senior Citizen (individual who is of the age of 60 years or more) not having income from business/profession is not liable to pay.

How to pay?

- ▶ e-payment is mandatory for all Corporates and other assesseees whose accounts are required to be audited u/s 44 AB of the Income-tax Act.
- ▶ e-payment is convenient for other taxpayers also as it ensures correct credit, based on data uploaded by the taxpayer.

Where to pay?

- ▶ e-payment through net banking facility of 30 authorized banks.
- ▶ ATM of 13 banks.
- ▶ At any authorized bank branch through paper challan (ITNS 280).

Visit: www.incometaxindia.gov.in for

- ▶ Locating authorized bank branches.
- ▶ Challan Forms.
- ▶ E-payment.
- ▶ Challan Status Enquiry.

Pay your Advance Tax on or before

15th March, 2016

(4th instalment for Companies & 3rd instalment for other Tax Payers)

File your Income Tax Return by

31st March, 2016

(For A.Ys 2014-15 & 2015-16, if not already filed)



Income Tax Department

www.incometaxindia.gov.in



@IncomeTaxIndia



Quickest Resolution to your Direct Tax Disputes

The Direct Tax Dispute Resolution Scheme, 2016

Salient Features

1. The Scheme is applicable to tax arrears, which means, the amount of tax, interest or penalty determined under the Income-tax Act, 1961 or the Wealth-tax Act, 1957, in respect of which appeal is pending before the Commissioner of Income-tax (Appeals) or the Commissioner of Wealth-tax (Appeals) as on the 29th day of February, 2016.
2. This scheme is also available for the appeals, writ or any other proceedings relating to retrospective tax issues pending as on 29.02.2016.
3. The pending appeal could be against an assessment order or a penalty order.
4. Under the scheme, the declarant is required to pay whole of disputed tax plus interest on disputed tax upto the date of assessment in case where the disputed tax does not exceed ten lakh rupees. However, in case where the disputed tax exceeds Rs.10 lakh, 25% of the minimum penalty leviable shall also be required to be paid.
5. In case of pending appeal against a penalty order, 25% of minimum penalty leviable and the tax and interest payable on the total income finally determined shall be required to be paid.
6. In case of specified tax, the amount of such tax so determined.
7. Declaration to be made to Pr.CIT/CIT in prescribed form.
8. Consequent to such declaration, appeal in respect of the disputed income & disputed wealth and tax arrears pending before the Commissioner (Appeals) shall be deemed to be withdrawn.
9. Where declaration is in respect to specified tax, proof of the withdrawal of the inter alia appeal, writ, proceedings has to be furnished.

Benefits

1. **Prosecution:** Immunity granted in certain cases.
2. **Interest:** Payment up to the date of assessment.
3. **Penalty:** Pay 25% of Minimum Penalty provided the tax and interest payable on the total income finally determined is paid.
4. Out of turn disposal of tax dispute.
5. Resolve Retrospective issues by paying taxes so determined.

Scheme Not Applicable in certain cases:

Please refer to Section 208 of DTDRS Scheme, 2016 for details.

Compliance Window

Scheme is open till 31st December, 2016

Declarant shall pay the sum determined by Pr.CIT/CIT as per the certificate within 30 days.

For queries please: Call toll free no.: **1800-180-1961** | E-mail to : ustpl4-rev@nic.in | Visit: www.incometaxindia.gov.in



Income Tax Department
www.incometaxindia.gov.in

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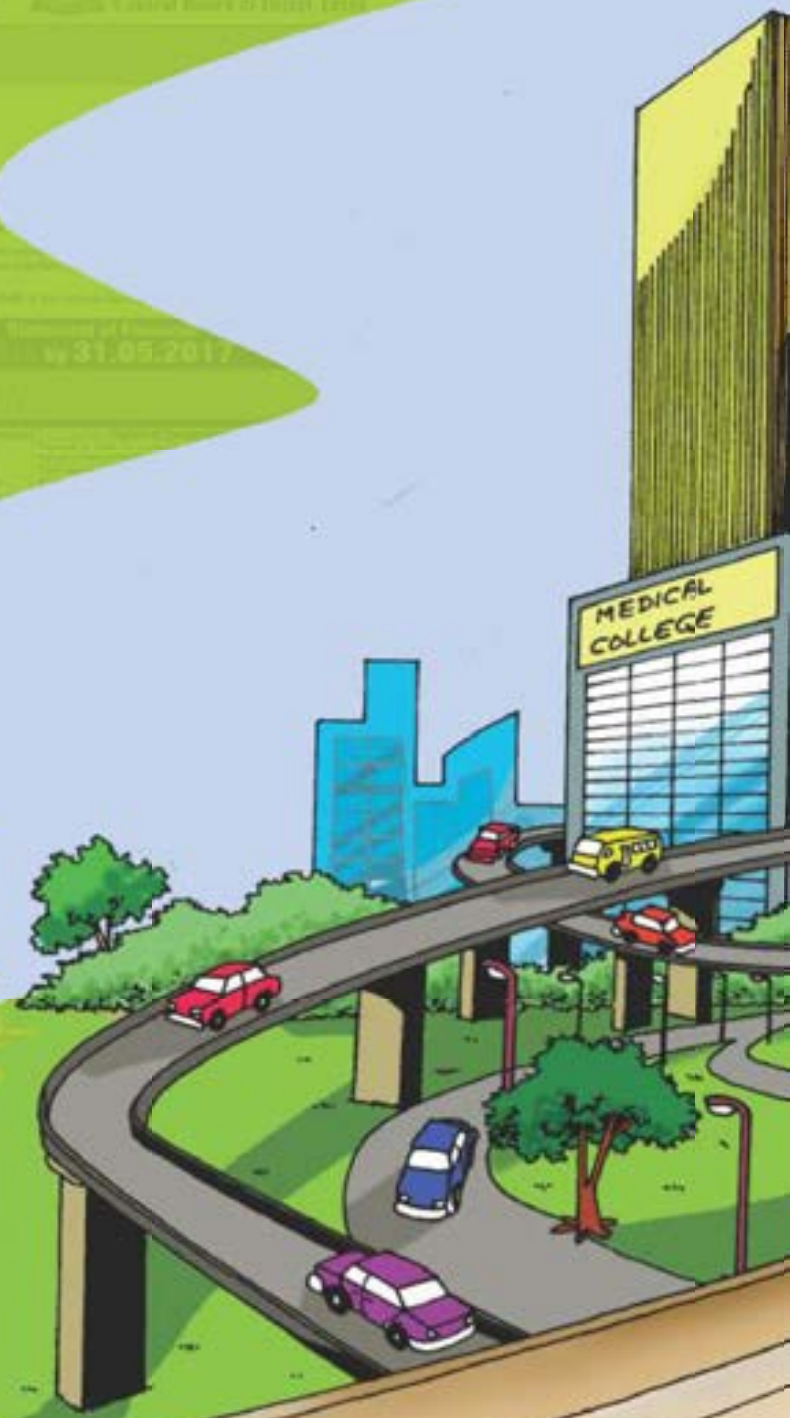


*Quickest
tax
resolution of
direct tax
disputes*

2016

PERIOD OF RE-IMAGINING THE INCOME TAX DEPARTMENT (2017 - 2022)

Don't forget to file SFT



DOING EVERYTHING,
TO STAY SAFE?

WEARING A MASK,
BEFORE STEPPING OUT?

WEARING GLOVES?

THEN MAKE SURE



It's NOW Or Never!
 Income Tax Department has information about your Deposits.
 Non-declaration of such undisclosed income will be liable to tax, search and seizure and cost @7.5% alongwith penalty, prosecution and attachment of assets.
 Pay your 1st instalment of Advance Tax by 15th December, 2017.
 INCOME TAX BRINGS PROSPERITY
 PAY IT TO GET IT

Go Cashless...Go Clean
 File your return and deposit of your tax returns only and fully.
Income Tax Department
 Central Board of Direct Taxes
Don't forget to file SFT
IF YOU ARE
 • A Banking Company
 • Cooperative Bank
 • KRDC
 • A NBFI
 • Post-Water/Gas/est
 • A Company or Institution
 • Trustee of Mutual Fund or mutual fund
 • Foreign Exchange Dealer
 • SEBI
 • Trader of Goods or a Service provider (with turnover exceeding ₹1 crore, or professional receipt exceeding ₹ 25 lakh during F.Y. 2016-17)
 From, you are required to file a Statement of Financial Transaction (SFT) in respect of below mentioned specified transactions entered with 2nd June 2016 during F.Y. 2016-17.
 [Rule 114B of the Income Tax Rules, 1962]
 Register yourself and submit Statement of Financial Transaction online in Form No. SFT-A by 31.05.2017
TRANSACTION DETAILS

Value of Transaction	Nature of Transaction	Value of Transaction	Nature of Transaction
Debiting ₹ 1,00,000/-	Payment in Cash against Credit Card bill	Debiting ₹ 10,00,000/-	Transfer of Bank to another Bank through Demand Draft/Order to Pay/ Cheque/Remittance Order/ Internet Banking/ Direct Debit/ Credit to the Financial Institution/ www.bankofindia.co.in
Debiting ₹ 2,00,000/-	Receipt in Cash by any person against purchase of Goods or Service of any nature	Debiting ₹ 10,00,000/-	Transfer of Bank to another Bank through Cash
Debiting ₹ 30,00,000/- or Value of Stamp Valuing Authority	Purchase or sale of immovable property	Debiting ₹ 10,00,000/-	Transfer of Bank to another Bank through mobile banking
Debiting ₹ 10,00,000/-	Cash deposit of the individual from a savings bank account of a person in a financial year	Debiting ₹ 10,00,000/-	Transfer of Bank to another Bank through e-mobility

For assistance, please contact CIT (S/O) of your State/Region.

Operation Clean Money... It's time to respond!
 WE WANT TO HEAR FROM YOU!
 Attention: Tax Deductors
 Power the nation's dreams
 Let us show you how in simple steps
 #HonoringTheHonest

INTRODUCTION

DOING EVERYTHING, TO STAY SAFE?
 WEARING A MASK, BEFORE STEPPING OUT?
 WEARING GLOVES?
 THEN MAKE SURE

#HonoringTheHonest

DOING EVERYTHING, TO STAY SAFE?

WEARING A MASK, BEFORE STEPPING OUT?

WEARING GLOVES?

THEN MAKE SURE

Income Tax Department
 Central Board of Direct Taxes
 e-filing easy filing



Re-imagination is the genesis for change.

Between 2017 and 2022, the nation underwent an unprecedented transformation in the fields of technology, manufacturing and space research. Just like the rest of the world, our country was impacted by the COVID-19 pandemic. Achievements in science and technology, the digitization surge, development of e-commerce and increasing use of digital payments modified the way people interacted.

While ease of tax compliance and reducing litigation continued to be key areas of focus, a re-imagination of the processes of the Department made it more modern and data-driven, introducing faceless assessments and faceless appeals.

The advertisements released by the Income Tax Department too exude change in the use of design and language in this period. A shift towards more modern design aesthetics and increased use of social media to drive outreach were important changes.

KEY REFORMS

WITHIN THE

DEPARTMENT

(2017-2022)





The Department re-engineered its systems and processes and moved towards being an increasingly facilitative and service oriented organization.

Project Insight - an integrated platform created to leverage data received from various agencies became operational. For this purpose, a streamlined data exchange mechanism was set up with other Government Departments and this information began to be used in assessments and investigations.

In 2019, the Department rolled out the Faceless Assessment Scheme aimed at reducing physical interaction between taxpayers and the Department. The replies to the tax notices could be prepared and submitted online without visiting the tax offices.

On 13th August, 2020, the Hon'ble Prime Minister announced a paradigm shift in the assessment and appeal procedures for the Department. The Faceless Assessment Scheme is one of the biggest direct tax reforms in India based on key principles of Efficiency, Transparency and Accountability. By pioneering an ecosystem of assessments and appeals founded on data and Artificial Intelligence, the Department ushered in far-reaching reforms. The Taxpayer's Charter was also announced.

Samadhan – a dedicated e-mail ID for taxpayers to register their grievances related to Faceless Assessment and Appeal was announced.

In the year 2019-2020, Vivad Se Vishwas Scheme was launched to settle outstanding disputes. The main purpose of Vivad Se Vishwas Scheme was to reduce pending litigation.

Beginning Financial Year 2019-20, the corporate tax rates and tax rates for setting up new manufacturing units were also reduced with specified conditions. This gave a boost to India as an investment destination.

KEY REFORMS

WITHIN THE

DEPARTMENT

(2017-2022)





For individuals, the existing rate of taxation for incomes between Rs. 2.5 lakh and Rs. 5 lakh was reduced from 10% to 5% thus easing the burden of the individuals with lower income. The aim was to encourage prospective tax payers to be a part of the taxpaying community. Pre-filled Income tax Returns (ITR) were provided to individual taxpayers in order to make tax compliance more convenient.

In view of the COVID-19 pandemic the Government extended various key tax compliance deadlines such as extension in the date of filing of return of income, furnishing of tax audit report among other reliefs. Income-tax exemption was provided to the amount received by a taxpayer for medical treatment of COVID-19 for self or a family member from an employer or any person for F.Y. 2019-20 and subsequent years. In order to provide relief to the family members of taxpayers who have lost their lives due to COVID-19, income-tax exemption has been provided to ex-gratia payment received by family members of a person from the employer of such person or from any other person on the death of the person on account of COVID-19 during F.Y. 2019-20 and subsequent years.

In order to attract investment, reduce litigation and provide tax certainty, the retrospective provision of taxation of indirect transfer, an amendment brought by the Finance Act, 2012, was withdrawn.

To incentivize start-ups in the country, Section 80-IAC of the Income-tax Act, 1961 was amended and the eligibility for claiming tax holiday was extended for start-ups incorporated till 31st March, 2023.

While re-imagining our processes and initiatives, the Department strengthened its position as being an integral part of the nation building process.

It's **NOW** Or Never!

Non-declaration of such unutilised income will be liable to tax, surcharge and cess @ 37.25% at assesse's option, prosecution and enforcement action.

Pay your 3rd instalment of Advance Tax by 15th December, 2017

INCOME TAX BRINGS PROSPERITY
PAY IT TO GET IT

Go Cashless... Go Green
The year return and Advance of your assessment only and file

Income Tax Department
Central Board of Direct Taxes

Who has to file?
Individuals & HUF having total income exceeding ₹ 2.5 lakh or during the year exceeding ₹ 5 lakh or at the age of 60 years or more who are having income exceeding ₹ 2.5 lakh or ₹ 5 lakh or ₹ 10 lakh being a resident other than non-resident Indian, being an foreign asset holder or having any foreign asset.

Income Tax Department
Central Board of Direct Taxes

Income Tax Department
Central Board of Direct Taxes

Income Tax Department
Central Board of Direct Taxes

Income Tax Department
Central Board of Direct Taxes

Don't forget to file SFT

IF YOU ARE:
A Banking Company
Co-operative Bank
KFC
A NRI
Post Master-General
A Company or SO/PO
Trustee of Mutual Fund or managing the affairs of mutual fund
Foreign Exchange Dealer
SRO
Trader of Goods or a Service provider (both turnover exceeding ₹ 1 crore, or professional receipt exceeding ₹ 25 lakh during FY 2016-17)

Do remember to follow information of cash deposited in bank account

Income Tax brings Growth...
PAY IT TO GET IT

Pay your 3rd instalment of Advance Tax by 15th December, 2017

WE WANT TO HEAR FROM YOU!

Income Tax Department
Central Board of Direct Taxes

Don't forget to file SFT

Statement of Financial Transaction (SFT) in Form No. 28B by 31.05.2017

SINGLE WINDOW SOLUTION FOR ALL INCOME TAX RELATED GRIEVANCES
e-nivaran unified grievance handling mechanism of the Income Tax Department

File your TDS Statement before the last date 31st January, 2019 to avoid late fee of ₹200 per day and penalty upto ₹1,00,000

ATTENTION: TAXPAYERS
Tax Compliance on time makes your Nation shine

Income Tax Department
Central Board of Direct Taxes

Power the nation's dreams
If you can dream it, we can do it.

Let us show you how in simple steps

Verify the updated return using Electronic Verification Code (EVC) or Aadhaar OTP or Digital Signature Certificate

BETTER WHEN TOGETHER

DOWNLOAD TDS CERTIFICATE

ISSUE TDS CERTIFICATE

ALERT

Income Tax Department
Central Board of Direct Taxes

Income Tax Department
Central Board of Direct Taxes

Log on to e-filing portal at <https://income-taxindiaefiling.gov.in> to file your Income Tax Return, easily and securely!

Income Tax Department
Central Board of Direct Taxes

DOING EVERYTHING TO STAY SAFE?
WEARING A MASK, BEFORE STEPPING OUT?

Income Tax Department
Central Board of Direct Taxes

Income Tax Department
Central Board of Direct Taxes

WEARING GLOVES?
THEN MAKE SURE

Income Tax Department
Central Board of Direct Taxes

Supporting The Honest

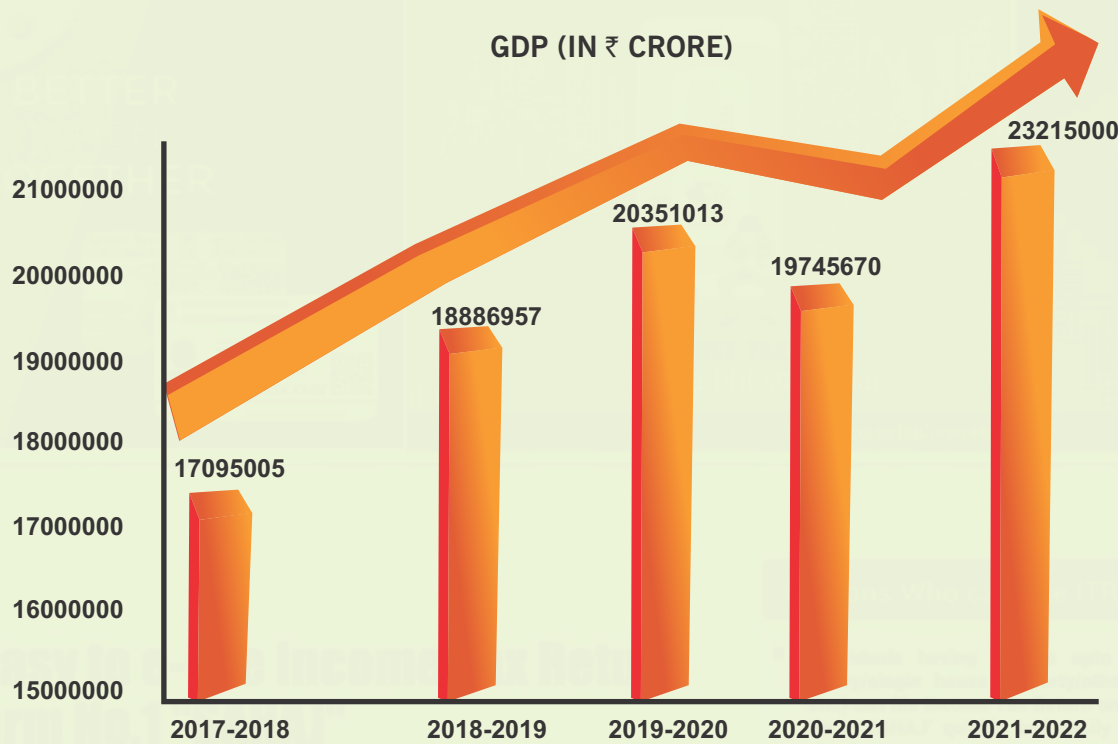
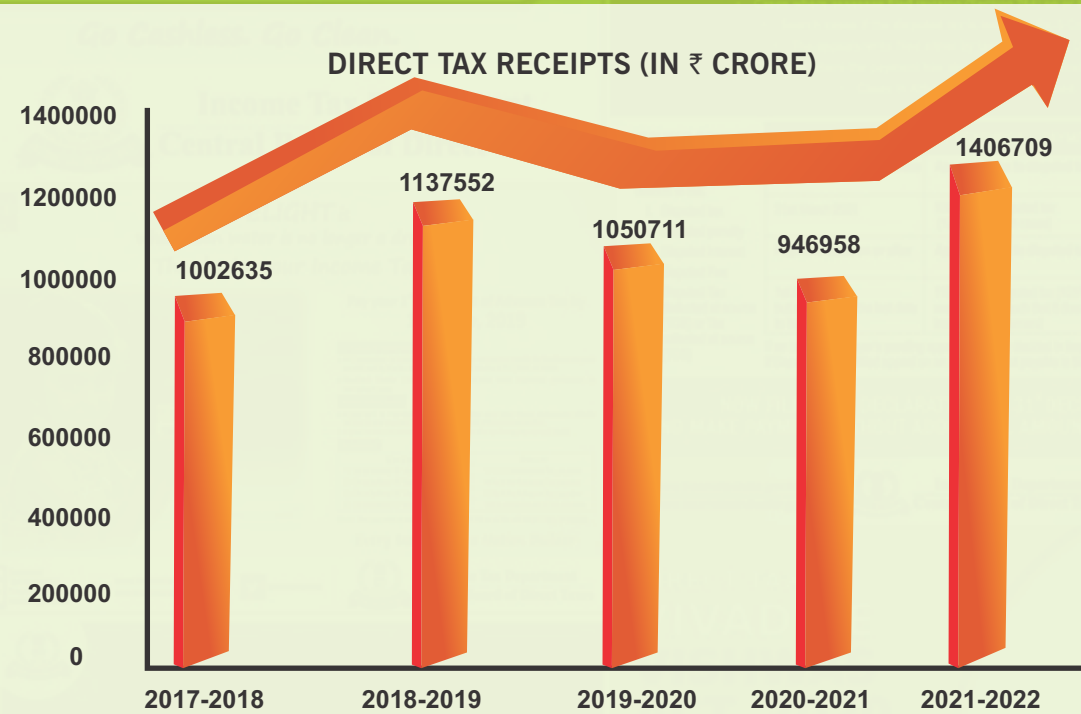
Income Tax Department
Central Board of Direct Taxes

MAJOR ACHIEVEMENTS DURING THE PERIOD

(2017-2022)



The period from 2017-2022 was a landmark in the history of the Income Tax Department. Direct Tax Receipts increased from ₹10,02,635 crore in 2017-2018 to ₹ 14,06,709 crore in 2021-2022, which were its highest ever collection figures.



The GDP also increased in this period from ₹ 1,70,95,005 crore to ₹ 2,32,15,000 crore (Provisional data as per MOSPI till FY 2021-2022), and over 7.14 crore Income Tax Returns (ITRs) were filed for the assessment year 2021-22.

'Source: Time series data by CBDT and Receipt Budget

It's **NOW** Or Never!

New declaration of such undeclared income will be liable to tax, surcharge and even 577.25% steeply penalty provision and enforcement action.

For year 17 settlement of Advance Tax by 15th December, 2017

INCOME TAX BRINGS PROSPERITY
PAY IT TO GET IT

Don't forget to file SFT

Income Tax Department
Central Board of Direct Taxes

Income Tax brings Growth...
PAY IT GET IT

For year 17 settlement of Advance Tax by 15th December, 2017

WE WANT TO HEAR FROM YOU!
Operation Clean Money... It's time to respond!

Value of Deposits Exceeding
₹ 1,00,000
₹ 2,00,000
₹ 3,00,000
₹ 4,00,000
₹ 5,00,000
₹ 6,00,000
₹ 7,00,000
₹ 8,00,000
₹ 9,00,000
₹ 10,00,000

PRATIDHWANI (2017-2022)

File your TDS Statement before the last date 31st JANUARY, 2019 to avoid late fee of ₹200 per day and penalty upto ₹1,00,000

DOWNLOAD TDS CERTIFICATE

ISSUE TDS CERTIFICATE

ALERT

Persons mandatorily required to file Income Tax Return

Income Tax Department
Central Board of Direct Taxes

Every rupee you pay at the end of the year...



DOING EVERYTHING, TO STAY SAFE?

WEARING A MASK, BEFORE STEPPING OUT?

WEARING GLOVES?

THEN MAKE SURE



Link Aadhaar with PAN

A partnership of convenience



Link of e-filing available on :

- (i) www.tin-nsdl.com
- (ii) www.utilitsl.com
- (iii) www.incometaxindia.gov.in

- Aadhaar can also be seeded into PAN database by quoting Aadhaar in PAN application form for new PAN allotment or by quoting Aadhaar in Change Request Form used for reprint of PAN card.
- In case where Aadhaar name is completely different from name in PAN database then the linkage may fall and the PAN holder has to change the name in either Aadhaar or in PAN database or visit personally to designated PAN application centre of NSDL eGov or UTITSL for Biometric Aadhaar authentication. Date of start of Biometric authentication facility and list of designated PAN centres will be available on www.tin-nsdl.com and www.utilitsl.com shortly.
- Aadhaar will also be seeded with PAN when it is filed in Income Tax Return.

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@IncomeTaxindia

Visit: www.incometaxindia.gov.in



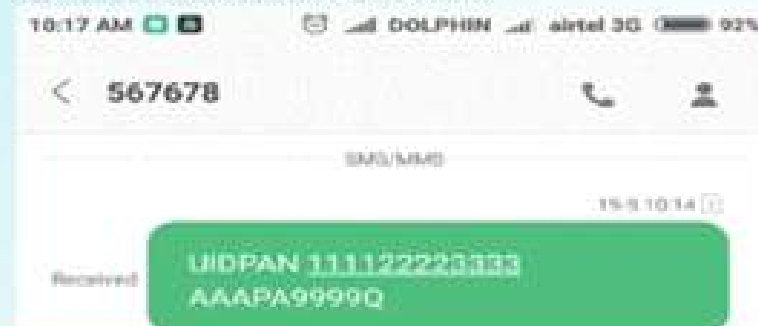
Income Tax Department
Central Board of Direct Taxes

Use SMS facility: Only when names are identical in Aadhaar and PAN Card

- Send SMS to 567678 or 56161 in following format:-
UIDPAN<Space><12 digit Aadhaar><Space><10 digit PAN>

Example of SMS to 567678 or 56161:

UIDPAN 111122223333 AAAPA9999Q



Use facility on e-Filing portal: In case of identical names or minor mismatch in Aadhaar and PAN Card

- In case of Minor Mismatch One Time Password (Aadhaar OTP) will be sent to the mobile registered with Aadhaar
- Go to www.incometaxindiaefiling.gov.in and use link on the left pane i.e. Link Aadhaar → then provide PAN, Aadhaar number and Enter Name Exactly as Given in Aadhaar Card (use exact 'case' of alphabets and avoid spelling mistakes) and submit.



devp1540/13/0036/1617



“

*A partnership of
convenience*

”

2017



“
 Avail a world
 of income tax
 facilities
 ”

2017

DOING EVERYTH TO STAY SAFE?
WEARING A MASK, BEFORE STEPPING OUT?

WEARING GLOVES

THEN MAKE SURE



Your Key to seamlessly avail online, a world of Income Tax facilities!



Link your Aadhaar with your PAN

Use SMS facility: Only when names are identical in Aadhaar and PAN Card

- ▶ Send SMS to 567678 or 56161 in following format:-
UIDPAN<Space><12 digit Aadhaar><Space><10 digit PAN>
Example of SMS to 567678 or 56161:
UIDPAN 111122223333 AAAPA9999Q



Use facility on e-Filing portal: In case of identical names or minor mismatch in Aadhaar and PAN Card

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- ▶ Go to www.incometaxindiaefiling.gov.in and use link on the left pane i.e. Link Aadhaar → then provide PAN, Aadhaar number and Enter Name Exactly as Given in Aadhaar Card (use exact 'case' of alphabets and avoid spelling mistakes) and submit.



Link of e-filing available on : (i) www.tin-nsdl.com (ii) www.utiitsl.com (iii) www.incometaxindia.gov.in

- ▶ Aadhaar can also be seeded into PAN database by quoting Aadhaar in PAN application form for new PAN allotment or by quoting Aadhaar in Change Request Form used for reprint of PAN card.
- ▶ PAN holder may also visit websites of PAN service providers NSDL eGov (www.tin-nsdl.com) and UTIITSL (www.utiitsl.com) or Income Tax Department (www.incometaxindia.gov.in) where link of eFiling has been provided.



Income Tax Department

www.incometaxindia.gov.in

It's NOW Or Never!

Income Tax Department has information about your Deposits.

Declare Your Black Money Now Or Regret Later!

Invest in
Pradhan Mantri Garib Kalyan Yojana, 2016

Scheme closes on **31st MARCH, 2017**

Non declaration of such undisclosed income will be liable to tax, surcharge and cess @77.25% alongwith penalty, prosecution and enforcement actions*.

MAIN FEATURES

- *Declaration can be made by any person in respect of undisclosed income in the form of cash or deposits in an account with bank or post office or specified entity.
- Tax, surcharge and penalty totalling up to 49.90% of the Undisclosed income to be paid.
- Mandatory deposit of 25% of the undisclosed income to be made in Pradhan Mantri Garib Kalyan Deposit Scheme, 2016.
- The deposits are interest free and have lock-in period of four years.

MODE OF MAKING DECLARATION

- To be filed online at <https://incometaxindiaefiling.gov.in> or in print form to jurisdictional Pr. Commissioner/ Commissioner of Income Tax alongwith proof of payment of tax etc. and deposit under the Scheme.

IMMUNITY

- Total confidentiality ensured.
- The income declared under the scheme shall not be taxable under the Income-tax Act, 1961.
- Immunity in respect of declaration made under the Scheme also available under all Acts other than those specified in Section 199-O of the Scheme.



@IncomeTaxindia

For clarifications please see:
CBDT Circular No. 2 of 2017, dt. 18.01.2017 (FAQs)
Available on: www.incometaxindia.gov.in
For queries please email to: ts.mapwal@nic.in



Income Tax Department



“

Income tax department has information about your deposits

”

2017



“Income tax brings growth. Pay it to get it.”

2017



Pay your 3rd Instalment of **Advance Tax** by **15th December, 2017**

== TAX PAYERS LIABLE TO PAY ADVANCE TAX ==

- Any assessee, including salaried employee, whose tax liability for the financial year as reduced by the tax deducted/collected at source is ₹10,000/- or more.
- Resident Senior Citizen (individual who is of the age of 60 years or more) not having income from business/profession is not liable to pay.
- Assessee in respect of eligible business referred to in Section 44AD is liable to pay whole amount of such Advance Tax on or before 15th March of respective Financial Year.

== MODE OF PAYMENT ==

- e-payment is mandatory for all Corporates and also those assessors whose accounts are required to be audited u/s 44 AB of the Income-tax Act.
- e-payment is convenient for other taxpayers also as it ensures correct credit.

== SCHEDULE FOR PAYMENT OF ADVANCE TAX ==

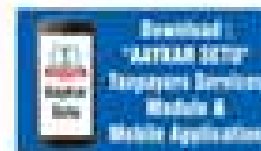
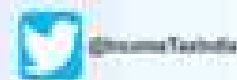
DUE DATE	AMOUNT
a) On or before 15 th of December, 2017	75% of the Advance Tax payable
b) On or before 15 th of March, 2018	100% of the Advance Tax payable

INCOME TAX BRINGS PROSPERITY

PAY IT to GET IT



Visit: www.incometaxindia.gov.in
www.cleanmoney.gov.in



Income Tax Department
Central Board of Direct Taxes

1. Log on to your e-filing account on www.incometaxindiaefiling.gov.in
2. Select ITR-3 and ITR-4 as the respective form.
3. Calculate tax automatically online.
4. Pay balance tax payment (if any) online.



WE WANT TO HEAR FROM YOU!



Operation Clean Money... It's time to respond!

IDENTIFIED

- In the first phase, Income Tax Department has identified **18 lakh persons** where cash deposited during demonetisation period is not in line with the taxpayer's profile
- The Department has uploaded the first set of data on its e-filing portal
- Submit your online response to avoid notice and enforcement actions under the Income-tax Act :

Step 1: Login to e-filing portal	Login to e-filing portal at https://incometaxindiaefiling.gov.in . Click on "Register Yourself" if not already registered on e-filing portal
Step 2: View Information summary	Click on " Cash Transactions 2016 " link under "Compliance" section to view details
Step 3: Submit online response	Submit your online response and keep the print out of submitted response for record
This would enable online verification of the cash transactions. No need to visit Income Tax office	

If the online response is found to be satisfactory, the matter will be closed.

Registered taxpayers should verify & update their e-mail address and mobile number on the e-filing portal to receive electronic communication

dayp 15401/13/0176/1617



@IncomeTaxIndia



Income Tax Department

www.incometaxindia.gov.in



“

We want to hear from you!

”

2017



“ Let’s create a clean India ”

2017



Quote
your
PAN

TOGETHER LET'S CREATE A CLEAN INDIA!



ATTENTION:

- All Companies
- Other persons whose accounts are required to be audited (including working partners of firms)

**e-File your Income Tax Return (ITR) for A.Y. 2017-18
and Audit Report u/s 44AB and 115JB of the Income-tax Act, 1961 by**

31st October, 2017

Income Tax Department has information from multiple sources about:

- Persons who make high value purchases and investment but don't disclose commensurate income in tax return.
- Persons who have unaccounted funds abroad.
- Persons who made large cash deposits in bank accounts.

So, consider all your high value transactions while filing the return of income

Go Cashless...Go Clean

File your returns and declare all your transactions truly and fully


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www.cleanmoney.gov.in



Download "AAYKAR SETU"
Taxpayers Services Module &
Mobile Application



Income Tax Department
Central Board of Direct Taxes

divp 15401/13/0074/1718

**Don't
forget to
file SFT**

IF YOU ARE

- A Banking Company
- Co-operative Bank
- NBFC
- A NIDHI
- Post Master General
- A Company or Institution
- Trustee of Mutual Fund or managing the affairs of mutual fund
- Foreign Exchange Dealer
- SRO
- Trader of Goods or a Service provider (with turnover exceeding ₹1 crore, or professional receipt exceeding ₹ 25 lakh during F.Y. 2016-17)

then, you are required to file online **Statement of Financial Transaction (SFT)** in respect of below mentioned specified transaction entered with third parties during **F.Y. 2016-17.**

[Rule 114E of the Income-tax Rules, 1962]

Register yourself and submit Statement of Financial Transaction online in Form No. 61A by 31.05.2017

TRANSACTION DETAILS

Value of Transaction	Nature of Transaction	Value of Transaction	Nature of Transaction
Exceeding ₹ 1,00,000/-	Payment in Cash against Credit Card Bill	Exceeding ₹ 10,00,000/- (at one time or aggregating in respect of a person during F.Y.)	Payment in Cash for purchasing Bank Draft/Pay Order/ Banker's Cheque/Pre-Paid Instrument issued by RBI
Exceeding ₹ 2,00,000/-	Receipt in Cash by any person against purchase of Goods or Service of any nature		Cash deposit in one or more accounts (other than current account and time deposit)
Exceeding ₹ 30,00,000/- or Valued by Stamp Valuing Authority	Purchase or sale of immovable property		Time Deposit
Exceeding ₹ 50,00,000/-	Cash deposit/withdrawal from one or more current accounts of a person in a financial year		Payment against Credit Card Bill by any mode other than cash
			Receipt from any person for acquiring units of one or more schemes of a Mutual Fund, bonds/debentures/share issued by the company
			Buy back of shares from any person
			Receipts for sale of foreign exchange

For assistance, please contact DIT(I & CI) of your State/Region.



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“

Don't forget
to file **SFT**

”

2017



“ We trust our tax payers... ”

2017



QUOTE
YOUR
PAN

We Trust Our Tax Payers...

Less than 1% of Income Tax Returns scrutinised...
Why fear?

Come forward & file your return on or before **31st July, 2017** (For FY 2016-17)

Who has to file?

- Every person whose gross total income exceeds the taxable limit must file Income Tax Return (ITR)

Who has to e-file?

- Individuals & HUF having total income exceeding ₹5 lakh or claiming any refund in the return (excluding Individuals of the age of 80 years or more who are furnishing return in Form No. ITR-1 or ITR-2)
- Individual or HUF, being a resident other than not ordinarily resident, having any foreign asset / income or claiming any foreign tax relief

- Persons filing ITR in Form No. 3, 4, 5 or 7

• For e-filing return of income log on to <https://incometaxindiaefiling.gov.in>

- Validate your e-filed return after opting for Electronic Verification Code (EVC)

When to file?

- Persons whose accounts are not liable for audit must file their Income Tax Return on or before 31.07.2017

IMPORTANT : Pay your Self Assessment Tax with interest before filing your return

Visit: www.incometaxindia.gov.in
www.cleanmoney.gov.in



Income Tax Department
Central Board of Direct Taxes



Follow us on Twitter @IncomeTaxIndia

Do remember to disclose information of cash deposited in bank accounts aggregating to ₹2 lakh or more from 09.11.2016 to 30.12.2016 in the ITR.



Quote Your PAN

SINGLE WINDOW SOLUTION FOR ALL INCOME TAX RELATED GRIEVANCES

e-nivaran

unified grievance handling mechanism of the Income Tax Department



You can upload all types of grievances including those related to PAN application, Filing of Return, Refund, Payment of taxes etc. at www.incometaxindiaefiling.gov.in or submit physically at any **Aaykar Seva Kendra*** located in Income Tax Offices.

The status of grievance can be monitored online at any given point of time

The status of grievance is also apprised through SMS alert

Communication regarding grievance resolution is sent through e-mail ensuring faster service

*Aaykar Seva Kendra (ASK) can also be located through the **'Taxpayer Services'** module on www.incometaxindia.gov.in and also on mobile app **'Aaykar Setu'** by clicking the icon **'Locate Aaykar Seva Kendra/TPS Officer'**



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Income Tax Department
Central Board of Direct Taxes

deip 1540113004511819

INCOME TAX DEPARTMENT

invites you to

Visit TAXPAYERS' LOUNGE

Hall No. 11

at

38th India International Trade Fair-2018,
Pragati Maidan

14th - 27th November, 2018

Services Offered

- Apply for PAN*
- Apply for correction of PAN data
- Register on the spot for 26AS & e-filing of return#
- View your Tax Credit Statement (26AS)
- Seek help from Tax Return Preparer, CPC (TDS)
- Tax Payers education material
- Any other assistance for Tax compliance

* (Proof of Identity and Address like Driving Licence or Passport or Voter ID or Aadhaar Card alongwith Photograph required)
(For 26AS & e-filing registration, PAN card is also required)

Special Attractions at

ENTERTAINMENT ZONE



Car Game, Drawing,
Quiz Competition,
Nukkad Natak,
Pantomime and Caricature



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www.incometaxindia.gov.in



“

*Single window
solution for income
tax related
grievances*

”

2018



“ Know when to say no to cash transactions ”

2018





KNOW WHEN TO SAY



TO CASH TRANSACTIONS!

DON'T...

ACCEPT cash of ₹2,00,000 or more in aggregate from a single person in a day or for one or more transactions relating to one event or occasion

RECEIVE OR REPAY ₹20,000 or more in cash for transfer of Immovable Property

PAY more than ₹10,000 in cash relating to expenditure of business/profession

DONATE in excess of ₹2,000 in cash to a registered trust/political party

Contravention may result in levy of tax/penalty

Any information regarding Black Money including information about undisclosed income / assets (both in India as well as abroad) and Benami Transactions can be given to the jurisdictional Director General/Pr. Director of Income Tax (Investigation)

Go Cashless. Go Clean.

Visit : www.incometaxindia.gov.in
www.cleanmoney.gov.in



Download
"AAYKAR SETU"
Taxpayers Services
Module &
Mobile application



Income Tax Department
Central Board of Direct Taxes

div015401173.001311819



JOY is
 when every child gets an education
Thanks to your Income Tax

**Pay your 1st instalment of Advance Tax by
 15th June, 2019**

Taxpayers liable to pay Advance Tax

- Any assessee, including salaried employee, whose tax liability for the financial year as reduced by the tax deducted/collected at source is ₹10,000/- or more.
- Resident Senior Citizen not having income from business/ profession is not liable to pay

Mode of Payment

- e-payment is mandatory for all Corporates and also those assesses whose accounts are required to be audited u/s 44AB of the Income-tax Act.
- e-payment is convenient for other taxpayers also as it ensures correct credit.

Schedule

Due Date	Amount
1) On or before 15 th June, 2019	15% of the Advance Tax payable
2) On or before 15 th September, 2019	45% of the Advance Tax payable
3) On or before 15 th December, 2019	75% of the Advance Tax payable
4) On or before 15 th March, 2020	100% of the Advance Tax payable

Short / Non-payment or delayment of payment of Advance Tax will result in levy of interest

Every taxpayer is a Nation Builder



Download
"AAYKAR SETU"
 Taxpayers Services
 Mobile application

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www.incometaxindiaefiling.gov.in



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Central Board of Direct Taxes



“

Joy is when every child gets an education

”

2019



“
**Delight is when
 clean water is no
 longer a dream**
 ”

2019

DOING EVERYTHING TO STAY SAFE?

WEARING A MASK, BEFORE STEPPING OUT?

WEARING GLOVES?

THEN MAKE SURE



e-filing

Honoring The Honest



DELIGHT is
when clean water is no longer a dream
Thanks to your Income Tax

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Every taxpayer is a Nation Builder



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How to file your tax return online by following the simple steps:-

1. Log on to your e-filing account on www.incometaxindiaefiling.gov.in
2. Select ITR-1 and fill in the requisite data
3. Calculate tax automatically online
4. Pay balance tax payment (if any) online

It's
NOW
Or Never!

For deduction of such deductible income will be made in the hands of the payee @ 30% (including surcharge and cess) if the payee is a resident individual.

For year 2017-18, the deadline for filing of ITR is 31st December, 2017.

INCOME TAX BRINGS
PROSPERITY
PAY IT,
GET IT

ATTENTION : TAX DEDUCTORS



Tax Compliance on time makes your Nation shine

e-file TDS statement for the quarter ended on 31st December, 2018 by 31st January, 2019

File your TDS Statement before the last date **31st January, 2019** to avoid late fee of ₹200 per day and penalty upto ₹1,00,000

DOWNLOAD TDS CERTIFICATE

- In Form 16A, containing 7 character TDS certificate number, mandatorily from TRACES Portal <https://www.tdscpc.gov.in> (TDS certificate downloaded from TRACES Portal only, is the valid certificate. TDS certificate cannot be downloaded from TRACES Portal in case the PAN is incorrect or not specified in the e-filed TDS statement).
- For deductions made from non-PAN non-residents, and reported in 27Q, Transaction Based Report (TBR) may be downloaded instead of TDS certificate.

ISSUE TDS CERTIFICATE

In Form 16A (on income other than salary) for the quarter ended 31st December, 2018 by 15th February, 2019. (Delay in issue of TDS certificate shall result in penalty of ₹ 100/- for each day of default not exceeding the amount of tax deductible/collectible)

ALERT

- Deductors who have deducted tax and have not deposited the same by the due date must do so immediately.
- All deductors must register themselves at <https://www.tdscpc.gov.in>
- Quote correctly their TAN and also PAN of the deductee so that they get their due tax credit.
- Non-quoting of PAN or TAN in TDS statement may lead to levy of penalty.
- Quote correctly CIN of the challan to avoid default for short payment.
- Deductors may avoid defaults about PAN and challan errors in preliminary screening, by responding to email/SMS from CPC(TDS) within seven days of receipt of email/SMS.
- Use PAN-TAN master facility at TRACES Portal to verify correctness of PAN of the deductees.
- If there is no transaction liable to TDS/TCS to report for the quarter, do intimate the same at TRACES Portal using "Declaration for Non filing" functionality to avoid notice for non-filing of TDS statement.

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Taxpayers Services Mobile
Application



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Central Board of Direct Taxes

WEARING A MASK,
BEFORE STEPPING OUT?

WEARING GLOVES?

THEN MAKE SURE



“

*Tax compliance
on time makes your
nation shine*

”

2019

It's Easy to e-File Income Tax Return
in Form No.1 "SAHAJ"

Why Wait Till...

- i. Select ITR-1 and fill in the requisite details
- ii. Calculate tax automatically online
- iii. Pay balance tax payment (if any) online

EASE OF TAX COMPLIANCE

MAKING INCOME TAX
ASSESSMENT SIMPLE,
FASTER AND HASSLE-FREE

ANYONE WHOSE TAX
IS SETTLED ONLINE



“

Power the nation's dream so it can empower yours

”

2019

TO CASH TRANSACTIONS!

Go Digital. Go Green.



Power the nation's dreams so it can empower yours

You can still file your ITR for A.Y. 2018-19 (F.Y. 2017-18)
by **31st March, 2019**

with a late fee of ₹10,000/-
if you have not filed yet

It is easy

Let us show you how in simple steps

Step 1: Register

Register at e-filing portal
(www.incometaxindiaefiling.gov.in)
using PAN

**Step 2: Prepare and
submit Return**

File your return (in Online or
Offline mode). Income Tax
and interest (if any), will be
automatically calculated

Step 3: Verify Return

Verify the uploaded return
using Electronic Verification
Code (EVC) or Aadhaar OTP
or Digital Signature Certificate



Persons mandatorily required to file Income Tax Return

- All Companies, Firms, LLPs
- Trusts, Associations, Political Parties (whose income prior to claim of exemptions exceeds the minimum chargeable to tax)
- Individuals & HUFs having income more than ₹2.5* lakh (*For senior citizens, ₹3 lakh (age 60 years upto 80 years) and ₹5 lakh (age 80 years or more))

Attention

- Non-filing or incorrect filing of return of income may result in penalty and prosecution
- Remember: ITR for A.Y. 2018-19 cannot be filed after 31st March, 2019
- Refund, if any, would be credited in your bank account directly

Log on to e-filing portal at
<https://incometaxindiaefiling.gov.in>
to file your Income Tax Return,
easily and securely!

Every rupee you pay as tax goes towards Nation Building

Visit: www.incometaxindia.gov.in
www.incometaxindiaefiling.gov.in



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Taxpayers Services
Mobile application



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In Form No.1 "SAR"

1. Log on to the e-filing portal at www.incometaxindiaefiling.gov.in
2. Select ITR-1 and fill in the requisite details
3. Calculate tax automatically online
4. Pay balance tax payment (if any) online

www.incometaxindiaefiling.gov.in

It's **NOW** Or Never!

Non declaration of such undeclared income will be liable to tax, surcharge and cost @37.25% stamp duty penalty, prosecution and enforcement action.

For your 1st instalment of advance tax by 15th December, 2017

INCOME TAX BRINGS PROSPERITY
PAY IT TO GET IT

Go Cashless... Go Green
The new Green and Amber e-stamps are available only on the e-stamp portal.

Income Tax Department
Central Board of Direct Taxes

Don't forget to

Who has to file?

- Individuals & HUFs having total income exceeding ₹ 2.5 lakh or having net wealth in the year exceeding ₹ 30 lakh or having net wealth exceeding ₹ 10 lakh in the year.
- Individuals & HUFs being a member of a club or a society, being an agent and a contractor or being a partner in a firm.

Who has to file?

- Individuals & HUFs having total income exceeding ₹ 2.5 lakh or having net wealth in the year exceeding ₹ 30 lakh or having net wealth exceeding ₹ 10 lakh in the year.
- Individuals & HUFs being a member of a club or a society, being an agent and a contractor or being a partner in a firm.

Remember to follow information of each depositor in bank account

SINGLE WINDOW SOLUTION FOR ALL INCOME TAX RELATED GRIEVANCES

e-nivaran



BETTER WHEN TOGETHER



BETTER WHEN TOGETHER



TO STAY SAFE?

WEARING A MASK, BEFORE STEPPING OUT?



WEARING GLOVES?



THEN MAKE SURE





“

*Pan and aadhaar..
better when together*

”

2019

It's Easy to e-File Income Tax Return
in Form No.1 "SAHAJ"

Why Wait Till...

- i. Select ITR-1 and fill in the requisite details
- ii. Calculate tax automatically online
- iii. Pay balance tax payment (if any) online

EASE OF TAX COMPLIANCE

MAKING INCOME TAX
ASSESSMENT SIMPLE,
FASTER AND HASSLE-FREE

ANYONE WHOSE TAX
IS SETTLED ONLINE



“
**Advance tax
 pay karna
 smart hai**
 ”

2019



ADVANCE MEIN FLIGHT CHECK-IN
karna smart hai



ADVANCE TAX PAY
karna bhi smart hai

#AdvanceHaiTohSmartHai



ADVANCE MEIN HOTEL BOOKINGS
karna smart hai



ADVANCE TAX PAY
karna bhi smart hai

#AdvanceHaiTohSmartHai

**It's Easy to e-File Income Tax Return
in Form No.1 "SAHAJ"**

Persons Who can File ITR in "SAHAJ"

- Individuals having income upto ₹ 25 lacs from salary/pension, house property/other Income (Interest etc.) can file Income Tax Return on one page ITR Form No.1 "SAHAJ" quickly and easily by following these simple steps...
 - Log on to your e-filing account on www.incometaxindiaefiling.gov.in
 - Select ITR-1 and fill in the requisite details
 - Calculate tax automatically online
 - Pay balance tax payment (if any) online

EASE OF TAX COMPLIANCE

MAKING TAX
ASSESSMENT
EASIER FOR YOU

ANYONE WHOSE TAX
IS SELF-ASSESSED

RESOLVING DISPUTES BY INSTILLING TRUST

ONE TIME SETTLEMENT OF YOUR INCOME TAX DISPUTES



VIVAD SE VISHWAS SCHEME 2020

ELIGIBILITY

- Appeals/writs filed on or before 31.01.2020 and pending.
- Orders for which time for filing appeal has not expired on 31.01.2020.
- Cases pending before Dispute Resolution Panel (DRP) on 31.01.2020.
- Cases where DRP issued direction on or before 31.01.2020 but no order has been passed.
- Cases where assessee filed revision (Section 264) on or before 31.01.2020.
 - Search cases if the disputed tax is less than Rs. 5 Crore in a year.
 - The appeals/writs filed either by taxpayers or the Department.
- Disputes where the payment has already been made shall also be eligible.
 - Cases in Arbitration in India or abroad.

DISPUTES COVERED

- All disputes, subject to some exclusion, in relation to the:
 - Disputed tax
 - Disputed penalty
 - Disputed interest
 - Disputed Fee
 - Disputed Tax deducted at source (TDS) or Tax collected at source (TCS)

SALIENT FEATURES.....PAYMENT TERMS

Payment made on or before	Appeal relates to disputed tax	Appeal relates only to disputed penalty or interest or fee
31st March 2021	100% of the disputed tax (125% in search cases)	25% of the disputed penalty or interest or fee
Payment made on or after	Appeal relates to disputed tax	Appeal relates only to disputed penalty or interest or fee
1st April, 2021 but on or before the last date to be notified	110% of the disputed tax (135% in search cases) such that it does not increase total demand	30% of the disputed penalty or interest or fee

If an issue in taxpayer's pending appeal is already decided in taxpayer's favour by an appellate forum or if Department has filed appeal on an issue, amount payable is 50% of aforesaid amount.

NOW FILE YOUR DECLARATION BY 31st DECEMBER, 2020 AND MAKE PAYMENT WITHOUT ADDITIONAL AMOUNT BY 31st March, 2021

Visit: www.incometaxindia.gov.in
www.incometaxindiaefiling.gov.in



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[@IncomeTaxIndia](https://twitter.com/IncomeTaxIndia)

dep 15/12/20 3:00:04/2021



“

*Resolving
disputes by
instilling trust*

”

2020



“Bringing a paradigm shift in governance”

2020

DIRECT TAX VIVAD SE VISHWAS ACT, 2020



Bringing a paradigm shift in governance by resolving your pending Income Tax Disputes

**File declaration by
31st December, 2020.**

Make payment without additional amount by 31st March, 2021.



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DOING EVERYTHING, TO STAY SAFE?

WEARING A MASK,
BEFORE STEPPING OUT?



WEARING GLOVES?



SANITIZING YOUR
HANDS FREQUENTLY?



THEN MAKE SURE
YOU e-VERIFY
YOUR RETURN.



**PAPERLESS VERIFICATION IS SAFE VERIFICATION.
REMEMBER TO e-VERIFY YOUR RETURN.**

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For help, contact 1800 103 0025



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SINGLE WINDOW SOLUTION
FOR ALL
INCOME TAX RELATED GRIEVANCES



“
Doing everything, to stay safe?
”

2020

It's Easy to e-File Income Tax Return in Form No.1 "SAHAJ"

Why Wait Till...

- i. Select ITR-1 and fill in the requisite details
- ii. Calculate tax automatically online
- iii. Pay balance tax payment (if any) online

EASE OF TAX COMPLIANCE

MAKING INCOME TAX ASSESSMENT SIMPLER, FASTER AND HASSLE-FREE

ANYONE WHOSE TAX IS SETTLED BY...



“ # Honoring The Honest ”

2021

#HonoringTheHonest



- Dynamic Jurisdiction
- Team-based assessment
- Reply to notice electronically
- No visits to Income-Tax office required
- Speedy Completion

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📘 @incometaxindiaofficial

📺 @IncomeTaxIndia



वित्त मंत्रालय
MINISTRY OF
FINANCE

DELIVERY ON BUDGET PROMISES (2020-21)

FACELESS APPEAL



FM'S ANNOUNCEMENT

"..... In order to take the reforms initiated by the Department to the next level and to eliminate human interface, I propose to amend the Income Tax Act so as to enable Faceless appeal on the lines of Faceless assessment."



“

Faceless Appeal

”

2021

It's Easy to e-File Income Tax Return in Form No.1 "SAHAJ"

Why Wait Till...

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EASE OF TAX COMPLIANCE

MAKING INCOME TAX ASSESSMENT SIMPLER, FASTER AND HASSLE-FREE

ANYONE WHOSE CASE IS SELECTED FOR...



“Committed to Taxpayers' Charter”

2021

DELIVERY ON BUDGET PROMISES (2020-21)

TAXPAYERS' CHARTER



FM's Announcement:
It is proposed to enshrine in the statutes a "taxpayer charter" through this budget and reassure taxpayers that Govt. is committed to taking such measures that citizens are free from harassment of any kind.



India is moving fast on the path of development
 Everyone's effort is fuelling the progress of the country



Timely compliance by the taxpayers makes this possible

**e-File your
 Income Tax Returns on or before**

31st December, 2021

{Due Date of Filing of Income Tax Return for A.Y. 2021-22}

**For Individuals and Entities whose books of accounts
 are not required to be audited**

**Filing of Income Tax Return in time helps
 taxpayers in various ways like:**

- Receiving refund with full interest
- Availing hassle-free access to loans and credit facilities
- Processing of VISA applications

Consequences of non filing of ITR by due date:

- May become liable for interest
- Certain unadjusted losses cannot be carried forward

For ease of e-filing of Income Tax Return Log on to :

www.incometax.gov.in



**Income Tax Department
 Central Board of Direct Taxes**



For
 information
 Scan
 QR Code



“

“India is moving fast on the path of development”

”

2021



“
**Faceless
 Assessment
 for ease of tax
 compliance**
 ”

2021

EASE OF TAX COMPLIANCE



MAKING INCOME TAX
ASSESSMENT SMOOTHER,
FASTER AND HASSLE-FREE



ANYONE WHOSE CASE
IS SELECTED FOR
SCRUTINY WILL BE
ABLE TO FILE ALL THE
DOCUMENTS ONLINE



ALLOCATION OF CASE TO BE
DONE BY NaFAC TO ReFAC THROUGH
AUTOMATED ALLOCATION SYSTEM



FACELESS ASSESSMENT



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THE TAXATION LAWS (AMENDMENT) BILL, 2021

KEY FEATURES

1. Provides that no tax demand shall be raised in the future based on the retrospective amendment made through Finance Act, 2012, for any indirect transfer of Indian assets if the transaction was undertaken before 28th May 2012.
2. Provides that the demand raised for indirect transfer of Indian assets made before 28th May 2012, shall be nullified on fulfillment of specified conditions and on furnishing of an undertaking.



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The Taxation Laws (Amendment) Bill, 2021

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2021

It's Easy to e-File Income Tax Return
in Form No.1 "SAHAJ"

Why Wait Till...

- i. Select ITR-1 and fill in the requisite details
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EASE OF TAX COMPLIANCE

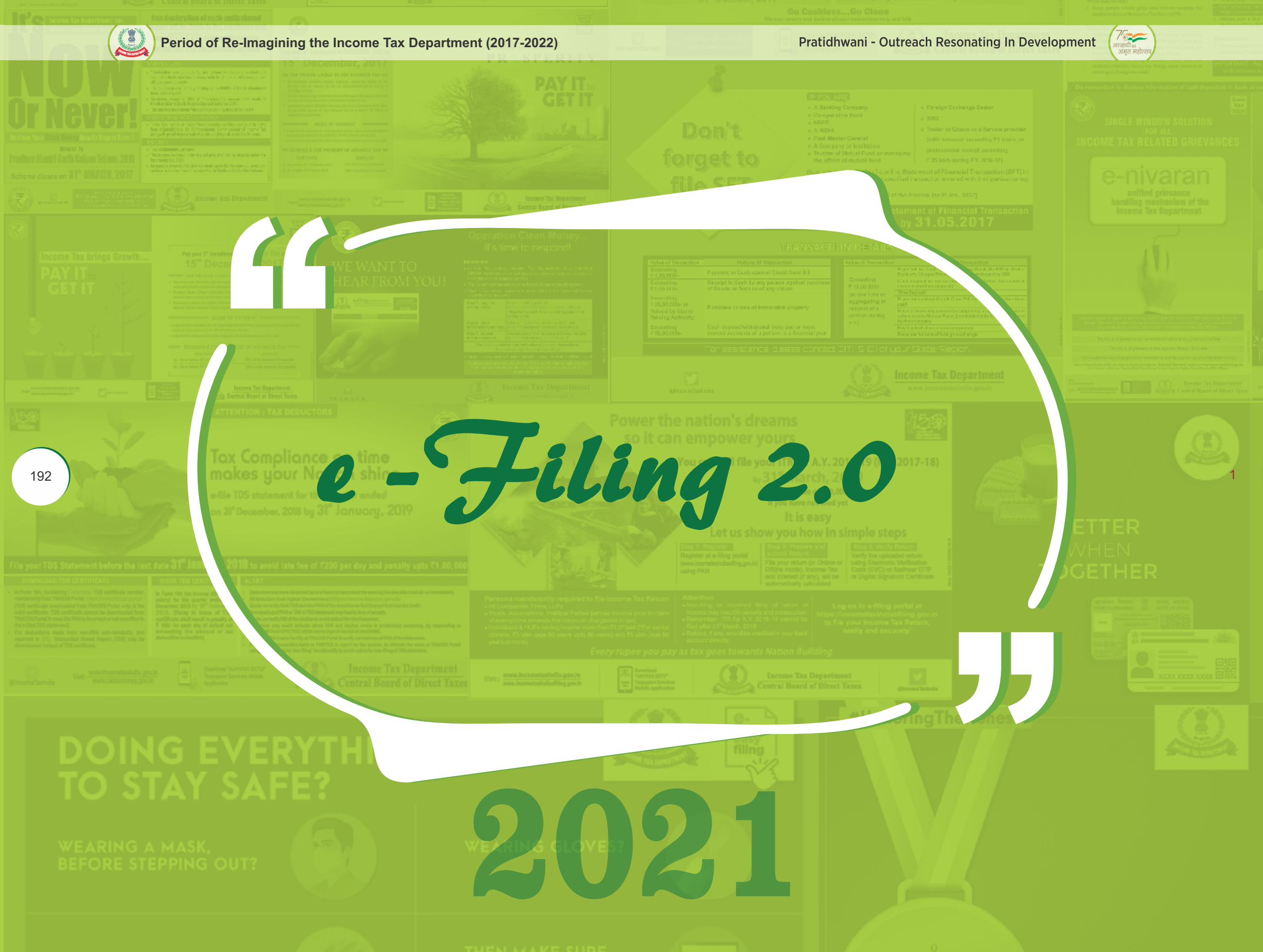
MAKING INCOME TAX
ASSESSMENT SIMPLER,
FASTER AND HASSLE-FREE

ANYONE WHOSE TAX
IS SETTLED ONLINE



e-Filing 2.0

2021



192

Introducing

e-Filing 2.0

IT'S ALMOST HERE

The new e-Filing portal will be live tomorrow with

- User friendly and mobile friendly features
- Step by step guidance with user manuals and videos
- Helpdesk support and chatbot
- Pre-filled forms and easy to use ITR utility
- All new mobile app*
- Secure and multiple options for login
- Multiple options for online tax payment*

www.incometax.gov.in



Stay tuned!
#NewPortal #eFiling

*Some features will be made available shortly

EXTENSION OF TIME LIMITS FOR EASE OF TAX COMPLIANCE



Compliances related to passing of order/processing of returns	Existing Due Date	Extended due date
Time Limit for passing assessment order	30 th June, 2021	30 th Sept, 2021
Time Limit for passing penalty order	30 th June, 2021	30 th Sept, 2021
Time Limit for processing Equalisation Levy returns	30 th June, 2021	30 th Sept, 2021



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Ease of tax compliance during the pandemic

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2021



Promote voluntary compliance and reduce litigation

2022

UNION BUDGET 2022



KEY HIGHLIGHTS IN DIRECT TAXES

Measures to promote voluntary compliance and reduce litigation

A new section 139(8A) proposed to be inserted allowing taxpayer to file updated return anytime within two years from the end of the relevant assessment year on payment of additional tax.

#AatmaNirbharBharatKaBudget #Budget2022

It's Easy to e-File Income Tax Return
in Form No.1 "SAHAJ"

Individuals having income up to ₹ 25 lakh from salary/rental income, property/other income (interest etc.) can file Income Tax Return on one page ITR Form No.1 "SAHAJ" quickly and easily by following these simple steps...

- I. Log on to your e-filing account on www.incometaxindiaefiling.gov.in
- II. Select ITR-1 and fill in the requisite details
- III. Calculate tax automatically online
- IV. Pay balance tax payment (if any) online

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